

**Thirteenth Lok Sabha**  
**XIV Session (02/12/2003 to 05/02/2004)**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Tuesday, December 2, 2003/Agrahayana 11, 1925 (Saka)**

No. 336

**11.00 A.M.**

**1. National Anthem**

National Anthem was played.

11.02 A.M.

**2. Affirmation by Member**

Dr. Sebastian Paul made affirmation in English, signed the Roll of Members and took his seat in the House.

11.04 A.M.

**3. Introduction of Ministers**

The Prime Minister introduced the Cabinet Minister and Minister of State in the Union Council of Ministers.

**4. Obituary References**

The Speaker made references to the passing away of Sarvashri Murasoli Maran and G. Mallikarjunappa, sitting members of Lok Sabha, Shri B.K. Nair, a member of Sixth and Seventh Lok Sabha, Shri S. Ramasamy, a member of Sixth Lok Sabha, Shri Nirmal Chandra Jain, a member of Sixth Lok Sabha, Shri Kalicharan Sakargayam, a member of Eighth Lok Sabha, Shrimati Subhadra Joshi, a member of First, Second, Third and Fifth Lok Sabha, Shri Kushak Bakula, a member of Fourth and Fifth Lok Sabha and Shri M.L. Sondhi, a member of Fourth Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

**5. Questions**

As the House adjourned after obituary references, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-141 would be printed in the Official Report for the day.

11.24 A.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3<sup>rd</sup>  
December, 2003)*

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**G.C. MALHOTRA,  
Secretary-General.**



# LOK SABHA

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## BULLETIN — PART I

(Brief Record of Proceedings)

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Wednesday, December 3, 2003/Agrahayana 12, 1925 (Saka)

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No. 337

11.00 A.M.

### 1. Oath by Member

Shri Pratapsinh Shankarrao Mohite Patil took oath *in Hindi*, signed the Roll of Members and took his seat in the House.

### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21—40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 142—245 and 247—371 would be printed in the Official Report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.25 A.M. and re-assembled at 12.30 P.M.)*

12.31 P.M.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2002-2003.

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003), under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution of India:—
- (i) The Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003) promulgated by the President on the 8th September, 2003, together with a corrigendum thereto (in Hindi version only).
- (ii) The National Tax Tribunal Ordinance, 2003 (No. 3 of 2003) promulgated by the President on the 16th October, 2003.
- (iii) The Prevention of Terrorism (Amendment) Ordinance, 2003 (No. 4 of 2003) promulgated by the President on the 27th October, 2003.
- (iv) The Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003) promulgated by the President on the 29th October, 2003.
- (v) The Delimitation (Amendment) Ordinance, 2003 (No. 6 of 2003) promulgated by the President on the 31st October, 2003.
- (vi) The Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003) promulgated by the President on the 5th November, 2003.
- (vii) The Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on the 7th November, 2003 together with a corrigendum thereto (in Hindi version only).
- (4) A copy of the Notification No. S.O. 1148(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2003 directing that the manufacturers specified in the Notification shall sell the fertilizers to the registered fertilizers dealers in the States or the Union Territories mentioned in the Notification during the Rabi season 2003-2004 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Central Reserve Police Force, Combatised (Group 'C' and Group 'D' Posts) Recruitment Rules, 2003 published in Notification No. G.S.R. 342 in Gazette of India dated the 4th October, 2003, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Development of Planning Centre, Delhi, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Development of Planning Centre, Delhi, for the year 2002-2003.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2002-2003.
- (8)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2002-2003.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2002-2003.
- (10)
  - (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2002-2003.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2002-2003.
- (12)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2002-2003.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2002-2003.
- (14)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2002-2003.
- (15)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2002-2003.
- (16)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2002-2003.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2002-2003.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2002-2003.

#### 4. Assent to Bills

- (i) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the Thirteenth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on 22 July, 2003:—
- (1) The Representation of the People (Amendment) Bill, 2003;
  - (2) The Appropriation (No. 4) Bill, 2003;
  - (3) The Appropriation (Railways) No. 4, Bill, 2003; and
  - (4) The Central Vigilance Commission Bill, 2003.
- (ii) The Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following nine Bills passed by the Houses of Parliament and assented to by the President:—
- (1) The Fiscal Responsibility and Budget Management Bill, 2003;
  - (2) The Airports Authority of India (Amendment) Bill, 2003;
  - (3) The Sixth Schedule to the Constitution (Amendment) Bill, 2003;
  - (4) The Election and other Related Laws (Amendment) Bill, 2003;
  - (5) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003;
  - (6) The National Bank for Agriculture and Rural Development (Amendment) Bill, 2003;
  - (7) The Repatriation of Prisoners Bill, 2003;

- (8) The Constitution (Eighty-ninth Amendment) Bill, 2003; and  
 (9) The Constitution (Ninetieth Amendment) Bill, 2003.

### @5. Report of Standing Committee on Railways

Shri K. Yerrannaidu presented a copy of the \*Fourteenth Report (Hindi and English versions) of the Standing Committee on Railways on 'The Railway Protection Force (Amendment) Bill, 2003' and 'The Railways (Second Amendment) Bill, 2003'.

### 6. Reports of Standing Committee on Transport, Tourism and Culture

Shri V. Dhananjaya Kumar laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:—

- (1) Seventy-first Report on the Jallianwala Bagh National Memorial (Amendment) Bill, 2003 and a copy of oral evidence on the Jallianwala Bagh National Memorial (Amendment) Bill, 2003;
- (2) Seventy-second Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in its 60th Report on the Development of Tourism in the Country; and
- (3) Seventy-third Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in its 66th Report on the Demands for Grants (2003-04) of Department of Tourism.

### 7. Motion for Election to Committee

Shri Dilip Kumar Mansukhlal Gandhi on behalf of Shri Shatrughan Sinha moved the following motion:—

"That in pursuance of Clause 4(2)(a) of the Merchant Shipping Act, 1958 read with Rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act and the rules made thereunder."

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@At 2.01 P.M.

\*Presented to the Hon'ble Speaker, Lok Sabha on 03.10.2003, under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session. Hon'ble Speaker ordered the printing, publication and circulation of the Report under Rule-280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.36 P.M. and re-assembled at 2 P.M.)*

2.02 P.M.

### **8. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each:—

- (1) Shri Suresh Chandel regarding need to clear the proposals sent by the Government of Himachal Pradesh for development of Sports in the State.
- (2) Dr. Madan Prasad Jaiswal regarding need to start air services from Raxaul airport in North Bihar.
- (3) Shri Maheshwar Singh regarding need to provide a halt at Mandi on Jogendra Nagar-Pathankot narrow-gauge railway line and construct an overbridge at Passal with the assistance of Public Works Department of Himachal Pradesh.
- (4) Shri Ravindra Kumar Pandey regarding need to review the functioning of Dugda Coal Washery and other Units of Bharat Coking Coal Limited.
- (5) Shri Mansukhbhai D. Vasava regarding need to clear the pending projects providing for civic amenities to the tribal people in Bharuch Parliamentary Constituency, Gujarat.
- (6) Col. (Retd.) Sona Ram Chowdhary regarding need to establish an Oil Refinery at Barmer in Rajasthan.
- (7) Shri Mahendra Singh Pal regarding need to provide pension to ex-soldiers compulsorily retired from Army on medical grounds.
- (8) Shri Iqbal Ahmed Saradgi regarding need to provide adequate financial assistance to the Government of Karnataka to tackle the drought situation in the State.
- (9) Shri Subodh Roy regarding need to provide Central assistance for early completion of Ganga Pump canal project at Bateshwar in Bhagalpur, Bihar.

- (10) Shri Y. V. Rao regarding need to declare minimum support price for chillies.
- (11) Adv. Uttamrao Dhikale regarding need for four-laning of National Highway No. 3 between Nasik and Mumbai.
- (12) Shri A. Krishna Swamy regarding need for construction of a Road under-bridge at Avadi railway crossing in Tamil Nadu.
- (13) Shri Prabhunath Singh regarding need to release funds for repair of National Highway No. 101 on Chhapra-Mohammadpur section in Bihar.
- (14) Shri S. Murugesan regarding need to clear Achankovil-Pamba-Vaiparu river link scheme in Tamil Nadu.
- (15) Shri Bhan Singh Bhaura regarding need to provide unemployment allowance to all the registered unemployed youth in the country.

*(Due to interruptions in the House, Lok Sabha adjourned for the day)*

2.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th December, 2003)*

G. C. MALHOTRA,  
*Secretary-General.*



**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, December 4, 2003/Agrahayana 13, 1925 (Saka)**

No. 338

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41, 43, 44, 46, 47 and 50 were orally answered. Replies to Starred Question Nos. 42, 45, 48, 49 and 51-60 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 372 – 601 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2002-2003.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Notification No. S.O. 907 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> August, 2003 approving the scheme of division of the Punjab Wakf Board issued under sub-section (2) of section 102 of the Wakf Act, 1995.

(3) A copy of the Government's view on the division of Punjab Wakf Board (Hindi and English versions).

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Ircan International Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Ircan International Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2002-2003
- (6) A copy of the Report (Hindi and English versions) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against Vacancies Reserved for them in Recruitment and Promotion Categories on the Railways for the year ending the 31<sup>st</sup> March, 2002.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power, for the year 2003-2004.

#### **4. MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

Shri Ram Sajivan laid on the Table minutes (Hindi and English versions) of the 14<sup>th</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 18 August, 2003.

#### **5. REPORTS OF COMMITTEE ON PETITIONS**

Shri Basudeb Acharia presented the Thirty – fourth and Thirty-fifth Reports (Hindi and English versions) of the Committee on Petitions.

#### **6. REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Smt. Sushma Swaraj presented the Fifty-sixth Report of the Business Advisory Committee.

#### **7. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Dr. Laxminarayan Pandeya regarding need to re-define Manjhi (Manjhar) caste in view of its various sub-castes in Madhya Pradesh for inclusion in list of Scheduled Tribes.
- (2) Shri Salkhan Murmu regarding need to include Santali and Bodo languages in the Eighth Schedule to the Constitution.

- (3) Shri Kirit Somaiya regarding need to expedite construction of Rail Over-bridge at Ghatkopar, Mumbai and other FOBs by Central Railways in Maharashtra.
- (4) Shri Man Sinh Patel regarding need to provide adequate outlets for smooth drainage of water across National Highway No. 8 at Hond Village in Novasari district, Gujarat.
- (5) Shri Anadicharan Sahu regarding need to sanction adequate funds for setting up hostels for the benefit of tribal girls in Gajapati district, Orissa.
- (6) Shri Vinay Kumar Sorake regarding need to restore concessional tariff to rural landline telephone subscribers in Dakshina Kannada Telecom district.
- (7) Shri G. Putta Swamy Gowda regarding need to provide financial assistance to the Government of Karnataka for establishing a modern Training Institute and Research Centre for Drivers at Hassan, Karnataka.
- (8) Shri Kodikunnil Suresh regarding need to expedite setting up a LPT Maintenance Centre at Adoor, Kerala.
- (9) Shri P. Rajendran regarding need to open a single window facility in Kerala for attestation of educational certificates of candidates seeking jobs in Gulf countries.
- (10) Dr. Jagannath Manda regarding need to provide additional grants to the Government of Andhra Pradesh to meet the goal of Education for All by 2006.
- (11) Shri Bal Krishna Chauhan regarding need to run Kaifiat Express from Mau Junction in U.P.
- (12) Shri Bhartruhari Mahtab regarding need to enhance the rates of royalty on non-coal major minerals.
- (13) Dr. Nitish Sengupta regarding need to introduce a new route linking Ladakh with Mt. Kailash and Mansarovar by negotiating with the Chinese authorities.
- (14) Smt. Nivedita Mane regarding need to rationalize telephone rentals for rural and urban areas in the country.
- (15) Shri Sanat Kumar Mandal regarding need to improve the service conditions of the employees of Regional Rural Banks.

12.43 P.M.

**8. Adjournment Motion – Observation by the Speaker**

The Speaker, after hearing Sarvashri Ramji Lal Suman, Priya Ranjan Dasmunsi, Prof. Vijay Kumar Malhotra, Sarvashri Somnath Chatterjee, Raashid Alvi, Ajoy Chakraborty, Dr. Raghuvansh Prasad Singh, Shri Basudeb Acharia and Smt. Sushma Swaraj, Minister of Parliamentary Affairs, on the admissibility of notices on Adjournment Motions regarding “Alleged involvement of some Ministers seeking favours from PSU Chiefs and involvement of a former Union Minister in bribery case”,

made the following observation:-

“Hon’ble Members, I have heard the members who argued in favour of Adjournment Motion. I have also heard the reply given by the Hon’ble Minister. I have listened to both the sides. I must place it on record that the matters which have been discussed are of serious nature. As agreed in the Business Advisory Committee (3.12.2003) about the former Minister’s case of alleged bribery as said in the notice, the Hon’ble Prime Minister will be making a statement and thereafter, on his statement, the debate can take place after Monday....

...I had referred the matter for factual information from the concerned authority, the Department of Personnel and Training. I have received the reply\* and I have gone through the reply. It is absolutely necessary to refer to this reply also, while giving the ruling.

.....

The Constitutional matters were also raised here along with references to the rules regarding the Adjournment Motions. I have to go in detail on these aspects. Therefore,... in the case of allegations made against six Ministers, I will be giving my ruling tomorrow. Therefore, the matter is postponed till tomorrow for my ruling.”.

12.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5<sup>th</sup> December, 2003)

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G.C. MALHOTRA,  
Secretary-General.

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\* Regarding alleged involvement of some Ministers seeking favours from PSU Chiefs.

## **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Friday, December 5, 2003/Agrahayana 14, 1925**

**(Saka)**

No. 339

11.00 A.M.

### **1. Obituary Reference s**

The Speaker made reference to the passing away of Shrimati Marjorie Godfrey, a member of the Fifth Lok Sabha and Dr. Krupasindhu Bhoi, a member of the Seventh, Eighth, Tenth and Eleventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.06 A.M.

### **2. Notices of Suspension of Question Hour and Adjournment Motion**

The Speaker while informing the House that he had received notices for suspension of Question Hour and Adjournment Motion to discuss the issue of Babri Masjid demolition, observed that before taking any decision in the matter he would like to hear the members.

The following members made submissions :-

- (1) Shri G.M. Banatwalla
- (2) Shri Basudeb Acharia
- (3) Shri Ramji Lal Suman
- (4) Shri Somnath Chatterjee

After hearing the members the Speaker observed that as the matter was not of recent occurrence he did not agree to suspend the Question Hour and disallowed the notices of Adjournment Motion.

11.24 A.M.

### **3. Starred Questions**

Starred Question Nos. 61-63, 65, 67 and 68 were orally answered. Replies to Starred Question Nos. 64, 66 and 69-80 were laid on the Table.

### **4. Unstarred Questions**

Replies to Unstarred Question Nos. 602 – 814 were laid on the Table.

### **5. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Competition Act, 2002:-

- (1) The Competition Commission of India (Oath of Office and of Secrecy for Chairperson and other Members) Rules, 2003 published in Notification No. G.S.R. 757(E) in Gazette of India dated the 23<sup>rd</sup> September, 2003.
- (2) The Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003 published in Notification No. G.S.R. 784(E) in Gazette of India dated the 6<sup>th</sup> October, 2003.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:-

- (i) The Conduct of Assembly Elections (Sikkim) Amendment Rules, 2003 published in Notification No. S.O. 1192 (E) in Gazette of India dated the 9<sup>th</sup> October, 2003.
- (ii) The Conduct of Elections (Second Amendment) Rules, 2003 published in Notification No. S.O. 1232 (E) in Gazette of India dated the 24<sup>th</sup> October, 2003.



- (iii) The Conduct of Elections (Third Amendment) Rules, 2003 published in Notification No. S.O. 1283 (E) in Gazette of India dated the 10<sup>th</sup> November, 2003.
  - (iv) The Conduct of Elections (Fourth Amendment) Rules, 2003 published in Notification No. S.O. 1294 (E) in Gazette of India dated the 11<sup>th</sup> November, 2003.
  - (v) S.O. 1047 (E) published in Gazette of India dated the 12<sup>th</sup> September, 2003 containing corrigendum to the Notification No. S.O. 903(E) dated the 5<sup>th</sup> August, 2003.
- (3) A copy of the Registration of Electors (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 934 (E) in Gazette of India dated the 18<sup>th</sup> August, 2003 under sub-section (3) of section 28 of the Representation of the People Act, 1950, together with a corrigendum thereto published in Notification No. S.O. 956 (E) dated the 21<sup>st</sup> August, 2003.
- (4) A copy of the National Charter for Children, 2003 (Hindi and English versions).
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income -tax Act, 1961:-
- (i) S.O. 933 (E) published in Gazette of India dated the 18<sup>th</sup> August, 2003 containing corrigendum to the Notification No. S.O.879(E) dated the 31<sup>st</sup> July, 2003.
  - (ii) The Income-tax (15<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.972 (E) in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum.
  - (iii) The Income-tax (16<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.973 (E) in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum.
  - (iv) The Electronic Filing of Returns of Tax Deducted at Source Scheme, 2003 published in Notification No. S.O.974 (E) in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum.
  - (v) The Income-tax (17<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1008 (E) in Gazette of India dated the 1<sup>st</sup> September, 2003 together with an explanatory memorandum.

- (vi) The Income-tax (18<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1026 (E) in Gazette of India dated the 5<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (vii) The Income-tax (19<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1046 (E) in Gazette of India dated the 12<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (viii) The Income-tax (20<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1109 (E) in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (ix) The Income-tax (21<sup>st</sup> Amendment) Rules, 2003 published in Notification No. S.O.1110 (E) in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (x) The Income-tax (22<sup>nd</sup> Amendment) Rules, 2003 published in Notification No. S.O.1145 (E) in Gazette of India dated the 30<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (xi) The Income-tax (22<sup>nd</sup> Amendment) Rules, 2003 published in Notification No. S.O.1162 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003 together with an explanatory memorandum.
- (xii) The Income-tax (24<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1163 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003 together with an explanatory memorandum.
- (xiii) The Income-tax (25<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O.1210 (E) in Gazette of India dated the 17<sup>th</sup> October, 2003 together with an explanatory memorandum.
- (xiv) S.O. 1269 (E) published in Gazette of India dated the 4<sup>th</sup> November, 2003 together with an explanatory memorandum notifying the industrial areas and industrial estates in the State of Himachal Pradesh for the purposes of



deduction under section 80-IC of the Income-tax Act, 1961.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section 7 of section 9A of the Customs Tariff Act, 1975 :-
- (i) G.S.R. 647 (E) published in Gazette of India dated the 8<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to impose final anti duping duty on Vitamin C, originating in, or exported from, the United States of America and Canada, at the rates recommended by the designated authority.
  - (ii) G.S.R. 659 (E) published in Gazette of India dated the 13<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to impose final anti duping duty on non-brass metal flashlights, originating in, or exported from, China, at the rates recommended by the designated authority.
  - (iii) G.S.R. 660 (E) published in Gazette of India dated the 13<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to rescind notification No. 25/2003-Cus., dated the 13<sup>th</sup> February, 2003.
  - (iv) G.S.R. 661 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to impose final anti duping duty on induction hardened forged steel rolls, originating in, or exported from, Russia, Ukraine and Korea, at the rates recommended by the designated authority.
  - (v) G.S.R. 662 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to rescind Notification No. 1/2003-Cus., dated the 1<sup>st</sup> January, 2003.
  - (vi) G.S.R. 680 (E) published in Gazette of India dated the 25<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend Notification No. 1/2002-Cus., dated the 2<sup>nd</sup> January, 2002.
  - (vii) G.S.R. 684 (E) published in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to impose provisional anti duping duty on Sun and/or Dust Control Polyester films,

originating in, or exported from, Taiwan and United Arab Emirates and imported into India.

- (viii) G.S.R. 703 (E) published in Gazette of India dated the 3<sup>rd</sup> September, 2003 together with an explanatory memorandum seeking to amend notification No.106/2003-Cus., dated the 10<sup>th</sup> July, 2003.
- (ix) G.S.R. 753 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Import of Copper clad laminates imported from the People's Republic of China, Honkong, Taiwan, South Korea and Philippines, on the basis of the preliminary findings of the designated authority.
- (x) G.S.R. 781 (E) published in Gazette of India dated the 1<sup>st</sup> October, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on specified Acyclic alcohols originating in, or exported from Brazil, Malaysia, Romania, Singapore and South Africa at the rates recommended by the designated authority.
- (xi) G.S.R. 789 (E) published in Gazette of India dated the 6<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 77/2000-Cus., dated the 26<sup>th</sup> May, 2000.
- (xii) G.S.R. 790 (E) published in Gazette of India dated the 6<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Vitamin E Acetate and Vitamin E feed grade, originating in, or exported from the People's Republic of China, at the rates recommended by the designated authority.
- (xiii) G.S.R. 791 (E) published in Gazette of India dated the 6<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Para cresol, originating in, or exported from the People's Republic of China, at the rates recommended by the designated authority.
- (xiv) G.S.R. 793 (E) published in Gazette of India dated the 7<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on steel and fibre

glass tapes and their parts, originating in, or exported from, China, at the rates recommended by the designated authority.

- (xv) G.S.R. 794 (E) published in Gazette of India dated the 7<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to rescind notification No. 65/2003-Cus., dated the 4<sup>th</sup> April, 2003.
- (xvi) G.S.R. 805 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Methylene Chloride, originating in, or exported from, Republic of Korea, at the rates recommended by the designated authority.
- (xvii) G.S.R. 826 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend Notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xviii) G.S.R. 827 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Methylene Chloride, originating in, or exported from, European Union, South Africa and Singapore, at the rates recommended by the designated authority.
- (xix) G.S.R. 834 (E) published in Gazette of India dated the 22<sup>nd</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 8/99-Cus., dated the 22<sup>nd</sup> January, 1999.
- (xx) G.S.R. 840 (E) published in Gazette of India dated the 24<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to impose anti-dumping duty on Vitamin C, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.
- (xxi) G.S.R. 712 (E) published in Gazette of India dated the 5<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on plastic ophthalmic lenses, originating in, or exported from the People's Republic of China and Taiwan, at the rates

recommended by the designated authority.

(xxii) G.S.R. 759 (E) published in Gazette of India dated the 23<sup>rd</sup> September, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium Hydroxide, originating in, or exported from Republic of Korea and the People's Republic of China, at the rates recommended by the designated authority.

(xxiii) G.S.R. 861(E) published in Gazette of India dated the 4<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to rescind notification No. 112/2003-Cus., dated the 18<sup>th</sup> July, 2003.

(xxiv) G.S.R. 872 (E) published in Gazette of India dated the 7<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to amend notification No. 139/2003-Cus., dated the 5<sup>th</sup> September, 2003.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 969 (E) published in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(ii) S.O. 970 (E) published in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(iii) S.O. 993 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.

(iv) S.O. 1102 (E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(v) S.O. 1103 (E) published in Gazette of India dated the 25<sup>th</sup> September,

2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

- (vi) S.O. 1209 (E) published in Gazette of India dated the 17<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 36/2001-Cus., (NT) dated the 3<sup>rd</sup> August, 2001.
- (vii) S.O. 1238 (E) published in Gazette of India dated the 28<sup>th</sup> October, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (viii) S.O. 1239 (E) published in Gazette of India dated the 28<sup>th</sup> October, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (ix) S.O. 1241 (E) published in Gazette of India dated the 29<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 36/2001-Cus., (NT) dated the 3<sup>rd</sup> August, 2001.
- (x) G.S.R. 695 (E) published in Gazette of India dated the 28<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xi) G.S.R. 704 (E) published in Gazette of India dated the 3<sup>rd</sup> September, 2003 together with an explanatory memorandum seeking to amend notification No. 146/94 Cus., dated the 13<sup>th</sup> July, 1994.
- (xii) G.S.R. 711 (E) published in Gazette of India dated the 5<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xiii) G.S.R. 806 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 26/2000-Cus., dated the 1<sup>st</sup> March, 2000.



- (xiv) G.S.R. 824 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xv) G.S.R. 825 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xvi) G.S.R. 841 (E) published in Gazette of India dated the 24<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xvii) G.S.R. 860 (E) published in Gazette of India dated the 4<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xviii) The Courier Imports and Exports (Clearance) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R.866 (E) in Gazette of India dated the 6<sup>th</sup> November, 2003 together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Seventeenth Amendment) Rules, 2003 published in Notification No. G.S.R. 719 (E) in Gazette of India dated 9<sup>th</sup> September, 2003 together with an explanatory memorandum.
- (ii) G.S.R. 863(E) published in Gazette of India dated the 5<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to amend notifications mentioned therein.
- (iii) G.S.R. 638 (E) published in Gazette of India dated the 6<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE, dated the 1<sup>st</sup> March, 2002.
- (iv) G.S.R. 639 (E) published in Gazette of India dated the 6<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.

- (v) G.S.R. 640(E) published in Gazette of India dated the 7<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to exempt twisted filament yarn (including crepe yarn), when manufactured by an independent twister, from so much of duty of excise, which is in excess of duties of excise and additional duties of excise paid on filament yarns, purchased or procured from outside, from which such twisted filament yarns have been manufactured.
- (vi) G.S.R. 652 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to amend two notifications mentioned therein.
- (vii) G.S.R. 679 (E) published in Gazette of India dated the 25<sup>th</sup> August, 2003 together with an explanatory memorandum seeking to provide partial exemption from duties of central excise to units in North East, manufacturing tobacco products, subject to certain conditions.
- (viii) G.S.R. 706 (E) published in Gazette of India dated the 4<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to amend notification No. 7/2003-CE, dated the 1<sup>st</sup> March, 2003.
- (ix) G.S.R. 717 (E) published in Gazette of India dated the 9<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to exempt excisable goods manufactured by specified industries located in the Industrial Growth Centre, Industrial Infrastructure Development Centre or export promotion industrial park or industrial estate or industrial area or Commercial Estate, or Scheme Area in the State of Sikkim, subject to certain conditions.
- (x) G.S.R. 718(E) published in Gazette of India dated the 9<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to amend notification No. 56/2003-CE, dated the 25<sup>th</sup> June, 2003.
- (xi) G.S.R. 823 (E) published in Gazette of India dated the 20<sup>th</sup> October, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE, dated the 1<sup>st</sup> March, 2002.
- (xii) G.S.R. 842 (E) published in Gazette of India dated the 27<sup>th</sup> October, 2003

together with an explanatory memorandum seeking to amend notification No. 7/2003-CE, dated the 1<sup>st</sup> March, 2003.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 676 (E) published in Gazette of India dated the 21<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to exempt taxable service provided to a customer in relation to commissioning or installation by a commissioning and installation agency, other than a commercial concern, from the service tax leviable thereon.

(ii) G.S.R. 677 (E) published in Gazette of India dated the 21<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to exempt taxable service provided to a customer in relation to commissioning or installation by a commissioning and installation agency, from so much of service tax leviable thereon, subject to certain conditions.

(iii) G.S.R. 678 (E) published in Gazette of India dated the 21<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to exempt taxable service provided to a customer by any person in relation to maintenance or repair of computers, computers systems or computer peripherals.

(10) A copy of the Notification No. S.O. 1263 (E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> November, 2003 containing Presidential Order directing insertions of new paragraph 10A in the Terms of Reference of the 12<sup>th</sup> Finance Commission in Notification No. 1161 (E) dated the 1<sup>st</sup> November 2002 under proviso to article 280 of the Constitution.

(11) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2002-2003, together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the One Hundred Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%) and Two Rupees (containing Copper 75% and Nickel 25%) coined on "150 years of Railways in India" Rules, 2003 published in



Notification No. G.S.R. 653 (E) in Gazette of India dated the 11<sup>th</sup> August, 2003.

- (ii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the One Hundred Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%), Ten Rupees (containing Copper 75% and Nickel 25%) and One Rupee Ferritic Stainless Steel (containing Iron 82% and Chromium 18%) coined in honour of “Veer Durgadas” Rules, 2003 published in Notification No. G.S.R. 654 (E) in Gazette of India dated the 11<sup>th</sup> August, 2003.
- (iii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of Rupee Five (containing Copper 75% and Nickel 25%) coined in the memory of “Dadabhai Naoroji” Rules, 2003 published in Notification No. G.S.R. 709 (E) in Gazette of India dated the 5<sup>th</sup> September, 2003.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings ) Act, 1970 and 1980 :-

- (i) The Syndicate Bank General (Amendment) Regulations, 2003 published in Notification No. 01/2003/2914 in Gazette of India dated the 30<sup>th</sup> October, 2003.
- (ii) The Union Bank of India General (Amendment) Regulations, 2003 published in Notification No. SMR/01 in Gazette of India dated the 14<sup>th</sup> November, 2003.
- (iii) The Andhra Bank General (Amendment) Regulations, 2003 published in Notification No.666/25/P.119/550 in Gazette of India dated the 14<sup>th</sup> November, 2003.
- (iv) The Central Bank of India General (Amendment) Regulations, 2003 published in Notification No. CO/LEGAL/GS/2003-04/383A in Gazette of India dated the 14<sup>th</sup> November, 2003.

(14) A copy of the Notification No. S.O. 1275(E) (Hindi and English versions) published in Gazette of India 5<sup>th</sup> November, 2003 specifying the “Asian Development Bank” as “Financial institution” for the purposes of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under section 2 of the said Act.

(15) A copy of the Notification No. S.O. 1282(E) (Hindi and English versions) published in

Gazette of India 10<sup>th</sup> November, 2003 specifying certain housing finance companies registered under sub-section (5) of section 29A of the National Housing Bank Act, 1987 to be treated as Financial Institutions for the purpose of the sub-clause (iv) of clause (m) of section 1 and 2 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under the said Act.

- (16) A copy of the Mid-Year Review for the year 2003-2004 (Hindi and English versions).

#### **6. Statement Of Standing Committee On Railways**

Shri K. Yerranna laid on the table a copy each (Hindi and English versions) of the Statement showing action taken by the Government on the recommendations contained in Chapter – I of the 11<sup>th</sup> Report of the Standing Committee on Railways (2002) regarding action taken by the Government on the recommendations contained in their 9<sup>th</sup> Report (Thirteenth Lok Sabha) on Demands for Grants – 2001-02 of the Ministry of Railways.

#### **7. Reports Of Standing Committee On Home Affairs**

Shri Anadi Sahu laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:-

- (1) One Hundred and Third Report on the Salaries and Allowances of the Judicial Officers of the Union Territories Bill, 2003;
- (2) One Hundred and Fourth Report on the Constitution (Ninety-seventh Amendment) Bill, 2003;
- (3) One Hundred and Fifth Report on the Constitution (One Hundredth Amendment) Bill 2003; and
- (4) One Hundred and Sixth Report on the Constitution (One Hundred and Second Amendment) Bill, 2003 and the State of Delhi Bill, 2003.

## **8. Evidence of Standing Committee on Home Affairs**

Shri Anadi Sahu laid on the Table a copy of the Evidence tendered before the Committee on the Salaries and Allowances of the Judicial Officers of the Union Territories Bill, 2003.

## **9. Statement By Minister**

The Minister of State in the Ministry of Parliamentary Affairs on behalf of Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8<sup>th</sup> December, 2003.

**12.10 P.M.**

## **10. Motion For Election To Committee**

Shri M.O.H. Farook moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee vice Shri C.P. Thirunavukkarasu retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

**12.11 P.M.**

## **11. Motion Regarding the Fifty-sixth Report of the Business Advisory Committee**

Shri Santosh Gangwar on behalf of Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Fifty-sixth Report of the Business Advisory

Committee presented to the House on the 4<sup>th</sup> December, 2003.”

The motion was adopted.

**12.12 P.M.**

**12. Government Bill-Introduced**

The Taxation Laws (Amendment) Bill, 2003

**13. Statement Regarding Ordinance- Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003), was laid on the Table.

12.13 P.M.

**14. Government Bill-Introduced**

The National Commission for Children Bill, 2003

The motion for leave to introduce the Bill, moved by Dr. Murli Manohar Joshi, was opposed.

The motion was adopted and the Bill was introduced.

**12.20 P.M.**

**15. Adjournment Motion – Observation by the Speaker**

**The Speaker made the following Observation:-**

“Hon’ble Members, as you are aware, yesterday some hon’ble members had raised matters relating to alleged involvement of a former Union Minister in a bribery case and reported misuse of PSUs by some Ministers of the Government through notices of Adjournment Motion. I had also heard some of the hon’ble members and the Hon’ble Minister of Parliamentary Affairs on the subject.

As regards the matter relating to the alleged involvement of a former Union Minister in a bribery

case, I may inform the hon'ble members that during the meeting of the Business Advisory Committee held on 3 December, 2003, several hon'ble members had desired that the Prime Minister should make a statement in the House on the matter. The Hon'ble Minister of Parliamentary Affairs had stated that the House can discuss this matter on the statement of the Prime Minister which he may make after his return from abroad.

I have, therefore, separated this matter from the other matter relating to the alleged misuse of PSUs by some Ministers of the Government.

As regards the issue of alleged misuse of PSUs by some Ministers of the Government, I may mention that I have gone through the rules.

According to Kaul and Shakhder (page 503), there is no objection per se to the notice of an adjournment motion being given simply because it happens to be based on a newspaper report, but the Speaker before accepting the motion must be in possession of further facts. Press reports unless admitted by Government, cannot be accepted as authoritative for the purpose of an adjournment motion.

Since the notices received were based on press reports, I had called for a factual note from the Ministry of Personnel, Public Grievances and Pensions.

The note has since been received. The Government have conveyed that "the Central Vigilance Commissioner (CVC) had called on the Hon'ble Prime Minister on 16<sup>th</sup> October, 2003. During the meeting, the CVC gave a briefing in respect of various initiatives of the Commission during the past one year and also dwelt upon the need to remove the misplaced fear of vigilance in the minds of senior public sector executives which often leads to hesitation on their part in reaching decisions. Further, the CVC delineated various measures which could be taken towards promoting economy and accountability in the functioning of the Public Sector Undertakings. At no point, did the CVC mention any name or make any allegation in

respect of any Central Minister. There are no complaints 'of demanding money from the PSU Chiefs by the Ministers'."

Though the subject is important to merit discussion in the House, I do not consider it appropriate to adjourn the entire business for this purpose.

In view of the aforesaid, I am inclined to disallow the notices of adjournment motion."

#### **16. Discussion under Rule 193**

Time Taken : 3 hrs. 10 mts.

Shri Basudeb Acharia raised a discussion regarding recent incidents of violence in Assam and some other parts of the country due to Recruitment Policy of the Railways.

The following members took part in the debate:-

- (1) Shri Basudeb Acharia
- (2) Shri Kirti Azad
- (3) Shri Paban Singh  
Ghatowar
- (4) Shri Rajesh Ranjan
- (5) Shri Mohan Rawale
- (6) Shri Ramji Lal Suman
- (7) Shri Prabhunath Singh
- (8) Shri Bal Krishna  
Chauhan
- (9) Shri Rajesh Gohain
- (10) Shri Madhab Rajbangshi
- (11) Shri Devendra Prasad  
Yadav

The discussion was not concluded.

#### **17. Private Members Bill-Introduced**

The Government Servants (Declaration of Assets and Investigation) Bill, 2003 by Shri Shriprakash Jaiswal.

3.41 P.M.

**18. Private Member's Bill-Withdrawn**

The Constitution (Amendment) Bill, 2000 (Amendment of article 39) by Shri Ramdas Athawale.

Discussion on the motion for consideration of the Bill moved by Shri Ramdas Athawale on 22<sup>nd</sup> August, 2003, continued.

The following members took part in the debate:-

- (1) Shri Anadi Sahu
- (2) Shri Thawar Chand Gehlot
- (3) Shri Shivraj V. Patil
- (4) Dr. Varkala Radhakrishnan
- (5) Shri Bhartruhari Mahtab
- (6) Shri Bal Krishna Chauhan
- (7) Prof. Rasa Singh Rawat
- (8) Dr. Sahib Singh Verma

Shri Ramdas Athawale replied to the debate.

The Bill was withdrawn by leave of the House.

6.08 P.M.

**19. Private Member's Bill-Under Consideration**

The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2002 by Shri Kodikunnil Suresh.

The motion for consideration of the Bill was moved by Shri Kodikunnil Suresh and his speech was not concluded.



The discussion was not concluded.

6.09 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday,  
the 8<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA,  
Secretary-General.**



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Monday, December 8, 2003/Agrahayana 17, 1925 (Saka)**

**No. 340**

**11.00 A.M.**

**1. Obituary Reference**

**The Speaker made reference to the passing away of Shri A.N. Singh Deo who was a member of Ninth Lok Sabha.**

**Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.**

11.07 A.M.

**2. Starred Questions**

**Starred Question Nos. 81, 83 – 85 were orally answered. Replies to Starred Question Nos. 82 and 86 – 100 were laid on the Table.**

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 815 – 1042 were laid on the Table.

**4. Papers laid on the Table**

**The following papers were laid on the Table:-**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub- section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-
  - (i) The Employees' Provident Funds (Amendment) Scheme, 2003 published in Notification No. G.S.R.783 (E) in Gazette of India dated the 3<sup>rd</sup> October, 2003.

- (ii) The Employees' Provident Funds (Amended conditions) Scheme, 2003 published in Notification No. G.S.R.853 (E) in Gazette of India dated the 30<sup>th</sup> October, 2003.
- (iii) G.S.R. 868 (E) published in Gazette of India dated the 6<sup>th</sup> November, 2003 making certain amendment in the Employees' Provident Funds Scheme, 1952.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2002-2003.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 795 (E) in Gazette of India dated the 8<sup>th</sup> October, 2003 under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (6) A copy of the Notification No. 796(E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> October, 2003 containing corrigendum to the Notification No. G.S.R. 206 (E) dated the 5<sup>th</sup> March, 2003 issued under Aircraft Act, 1934 together with an explanatory note.
- (7) A copy of the Memorandum and Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2003-2004.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Coconut Development Board Employees (Conditions of Service) Regulations, 2003 (Hindi and English versions) published in Notification No. S.O. 1318 (E) in Gazette of India dated the 18<sup>th</sup> November, 2003 under section 21 of the Coconut Development Board Act, 1979.

(11) A copy each of the Annual Reports for the year 2002-2003 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

(a) (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.

(ii) *Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.*

(iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.

(iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

(v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.

(vi) Institute of Hotel Management, Catering and Nutrition, Chandigarh.

(vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.

(viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.

(ix) Institute of Hotel Management, Catering and Nutrition, Gurdaspur.

(x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.

(xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.

(xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.

(xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.

(xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.

(xv) Institute of Hotel Management, Catering and Nutrition, Lucknow.

(xvi) Institute of Hotel Management, Catering and Nutrition, New Delhi.

(xvii) Institute of Hotel Management and Applied Nutrition, Patna.

(xviii) Institute of Hotel Management, Catering and Nutrition, Shimla.

(xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.

(xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.

(xxi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.

(xxii) National Council for Hotel Management and Catering Technology, New Delhi.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2002-2003.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2002-2003.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Academi, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Academi, New Delhi, for the year 2001-2002.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2001-2002.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2001-2002.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2001-2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2000-2001.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2001-2002.
  - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 1998-1999.
  - (ii) Annual Report of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 1998-1999, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 1999-2000.
  - (ii) Annual Report of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.



12.02 P.M.

**5. Government Bill – Introduced**

*The Prevention of Terrorism (Amendment) Bill, 2003*

**6. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Prevention of Terrorism (Amendment) Ordinance, 2003 (No. 4 of 2003) was laid on the Table.

12.05 P.M.

**7. Government Bill – Introduced**

*The National Tax Tribunal Bill, 2003.*

**8. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Tax Tribunal Ordinance, 2003 (No. 3 of 2003) was laid on the Table.

**9. Government Bill – Introduced**

*The Delimitation (Amendment) Bill, 2003.*

**10. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Delimitation (Amendment) Ordinance, 2003 (No. 6 of 2003) was laid on the Table.

12.06 P.M.

**11. Government Bill – Introduced**

*The Representation of the People (Second Amendment) Bill, 2003.*

**12. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003) was laid on the Table.

**13. Government Bill – Introduced**

*The Administrative Tribunals (Amendment) Bill, 2003.*

**(Due to interruptions in the House, Lok Sabha adjourned at 12.20 P.M. and re-assembled at 2 P.M.)**

**14. Matters Under Rule 377**

- (1) Shri Punnu Lal Mohale raised a matter regarding need to declare a National Holiday on 18<sup>th</sup> December on the birth anniversary of Sant Guru Ghasidas.

- (2) Shri A.P. Jithender Reddy raised a matter regarding need to set up a Heavy Industry in Mahbubnagar district, Andhra Pradesh.
- (3) Shri K.P. Singh Deo raised a matter regarding need to introduce additional Rajdhani Express train between Hazrat Nizamuddin and Bhubaneswar on the Hirakud Express route.
- (4) Shri Vinay Kumar Sorake raised a matter regarding need to provide four-lane connectivity to New Mangalore Port with the National Highway and Golden Quadrilateral.
- (5) Shri Mahendra Singh Pal raised a matter regarding need to provide compensation to the families of defence personnel killed while defending the borders at par with the compensation given to Kargil martyrs.
- (6) Shri T. Govindan raised a matter regarding need to increase the number of Notaries appointed for Kerala.
- (7) Shri Ram Prasad Singh raised a matter regarding need to set up industries in naxalite prone districts in Bihar.
- (8) Shri C.N. Singh raised a matter regarding need to start mobile service of BSNL in Macchlishahar and Patti Tehsils in Uttar Pradesh.

**15. Government Bill – Passed**  
**Time Taken : 4 hrs. 18 mts.**

The Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002.

Discussion on the motion for consideration of the Bill moved by Shri Jaswant Singh on the 21<sup>st</sup> August, 2003, continued.

The following members took part in the debate :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Rupchand Pal
- (3) Dr. Nitish Sengupta
- (4) Shri Kharabela Swain
- (5) Shri P.H. Pandian

- (6) Dr. Raghuvansh Prasad Singh  
(7) Shri Prabodh Panda

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

On amendment No. 5 moved by Shri Basudeb Acharia to Clause 4, the House divided: Ayes 38; Noes 38.

\*Hon'ble Deputy Speaker enquired from Shri Basudeb Acharia whether, in view of the assurance given by the Finance Minister, he was inclined to withdraw his amendment. Shri Basudeb Acharia sought leave of the House to withdraw his amendment. The leave was granted and the amendment was withdrawn.

Clause 4 was adopted.

Clauses 5 to 15 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended, was passed.

Satutory Resolution – Under consideration

Time Allotted: 2 hrs.

Time taken 27 mts.

Balance: 1 hr. 33 mts.

**Shri Basudeb Acharia moved the following Resolution:-**

**“That this House disapproves of the Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003) promulgated by the President on 8 September, 2003.”**

Government Bill – Under Consideration

**The Taxation Laws (Amendment) Bill, 2003.**

**The motion for consideration of the Bill was moved by Shri Jaswant Singh.**

**The following members took part in the combined discussion on the Resolution vide para above and the motion for consideration of the Bill :-**



(1) **Shri Shivraj V. Patil**

(2) **Shri A.C. Jose**

**The discussion was not concluded.**

6.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* On the Chair

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, December 9, 2003/Agrahayana 18, 1925 (Saka)**

**No. 341**

**11.00 A.M.**

1. Starred Questions

Starred Question Nos.101-105 were orally answered.  
Replies to Starred Question Nos. 106-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1043-1163 and 1165-1198 were laid on the Table.

12.05 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O. 932 (E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> August, 2003 seeking to amend Notification No. S.O. 594 (E) dated the 20<sup>th</sup> June, 1988 issued under sub-section 1 of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between Hindustan Copper Limited and the Ministry of Mines for the year 2003-2004.
- (3) A copy of the Mineral Conservation and Development (Third Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 833 (E) in Gazette of India dated the 22<sup>nd</sup> October, 2003 under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 102 of the Delhi Metro Railway (Operation and Maintenance) Act, 2002:-
  - (i) The Fare Fixation Committee (Procedure) Rules, 2003 published in Notification No. S.O. 1074 (E) in Gazette of India dated the 18<sup>th</sup> September, 2003.
  - (ii) The Fare Fixation Committee (Salaries, Allowances and Other Terms and Conditions of Service of the Chairperson and Members) Rules, 2003 published in Notification No. S.O.

1075 (E) in Gazette of India dated the 18<sup>th</sup> September, 2003.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2002-2003.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) (a) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Madras Fertilizers Limited, Madras, for the year 2002-2003.

(ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 2003-2004.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2002-2003.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser

Cooperative Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Cooperative Limited, , New Delhi, for the year 2002-2003.

(10) A copy of the Madhya Pradesh Reorganisation (Removal of Difficulties) Order, 2003 (Hindi and English versions) published in Notification No. G.S.R.673 (E) in Gazette of India dated the 21<sup>st</sup> August, 2003 under sub-section (2) of section 86 of the Madhya Pradesh Reorganization Act, 2000.

(11) A copy of the Uttar Pradesh Reorganisation (Removal of Difficulties) Order, 2003 (Hindi and English versions) published in Notification No. G.S.R.674 (E) in Gazette of India dated the 21<sup>st</sup> August, 2003 under sub-section (2) of section 94 of the Uttar Pradesh Reorganization Act, 2000.

(12) A copy of the Bihar Reorganisation (Removal of Difficulties) Order, 2003 (Hindi and English versions) published in Notification No. G.S.R.675 (E) in Gazette of India dated the 21<sup>st</sup> August, 2003 under sub-section (2) of section 92 of the Bihar Reorganization Act, 2000.

(13) A copy of the Notification No. G.S.R. 356 (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> October, 2003 containing corrigendum to the Notification No.462 (E) dated the 23<sup>rd</sup> May, 2003 issued under the Central Industrial Security Force Act, 1968.

- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi,

for the year 2000-2001, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2000-2001

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under section 83 of the Lakshadweep Panchayats Regulation, 1994:-

- (1) The Lakshadweep Panchayats Servants (Punishment and Appeal) Amendment Rules, 2001

published in Notification No. F.No. 7/5/97-DOP in Lakshadweep Gazette dated the 24<sup>th</sup> September, 2001.

- (2) The Lakshadweep Panchayats Servants (Service) Amendment Rules, 2001 published in Notification No. F.No. 7/3/97-DOP in Lakshadweep Gazette dated the 13<sup>th</sup> September, 2001.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951:-
- (i) The All India Services (Discipline and Appeal) Amendment Rules, 2003 published in Notification No. G.S.R. 249 in Gazette of India dated the 12<sup>th</sup> July, 2003.
- (ii) The All India Services (Medical Attendance ) Amendment Rules, 2003 published in Notification No. G.S.R. 364 in Gazette of India dated the 12<sup>th</sup> October, 2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2002-2003
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 2002-2003.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 2002-2003.

- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2002-2003.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2002-2003.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2002-2003.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (1) Review by the Government of the working of the Coal India Limited (Volumes I and II), Kolkata, for the year 2002-2003.
- (2) Annual Report of the Coal India Limited (Volumes I and II), Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. REPORT OF STANDING COMMITTEE ON DEFENCE**

Shri Madan Lal Khurana presented the Twenty-first Report (Hindi and English versions) on action taken by the Government on the recommendations contained in the Nineteenth Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the



'Demands for Grants of the Ministry of Defence for the year 2003-2004'.

## **5. REPORTS OF STANDING COMMITTEE ON FINANCE**

Shri Trilochan Kanungo presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- (1) Forty-eighth Action Taken Report on Demands for Grants (2003-2004) of the Ministry of Finance (Depts. of Economic Affairs and Expenditure)
- (2) Forty-ninth Action Taken Report on Demands for Grants (2003-2004) of the Ministry of Finance (Department of Revenue)
- (3) Fiftieth Action Taken Report on Demands for Grants (2003-2004) of the  
Ministry of Finance (Department of Company Affairs).
- (4) Fifty-first Action Taken Report on Demands for Grants (2003-2004) of the Ministry of Disinvestment
- (5) Fifty-second Action Taken Report on Demands for Grants (2003-2004) of the Ministry of Planning.
- (6) Fifty-third Action Taken Report on Demands for Grants (2003-2004) of the Ministry of Statistics and Programme Implementation.
- (7) Fifty-fourth Report on the Actuaries Bill, 2002

## **6. REPORT OF STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT**

Shri Chandrakant Khaire presented the Fiftieth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development (2003) on 'The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001'.

12.14 P.M.

## **7. Submissions by Members**

12.21 P.M.

(i) The following members made submissions regarding detention of Shri Prakash Singh Badal, former Chief Minister of Punjab:-

- (1) Shri Chandra Shekhar
- (2) Shri K. Yerrannaaidu
- (3) Shri Madan Lal Khurana
- (4) Shri J.S. Brar
- (5) Shri Shivraj V. Patil
- (6) Smt. Sushma Swaraj



12.37 P.M.

(ii) The following members made submissions regarding need to take measures for protecting the interests of the textile industry in the country: -

- \* (1) Shri P. Mohan
- (2) Shri Somnath Chatterjee
- (3) Smt. Sushma Swaraj

12.56 P.M.

(iii) The following members made submissions regarding need to relax the norms for procurement of paddy in Uttar Pradesh and Bihar:-

- (1) Kunwar Akhilesh Singh
- (2) Shri Ramji Lal Suman
- (3) Smt. Sushma Swaraj

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)*

**2.04 P.M.**

#### **8. Matters Under Rule 377**

- (1) Shri Rattan Lal Kataria raised a matter regarding need to develop Adibadri in Ambala Parliamentary Constituency, Haryana, as a tourist resort.
- (2) Shri Man Singh Patel raised a matter regarding need to provide adequate facilities for the benefit of ST students in Navodaya Vidyalaya at Borkadi in Gujarat.
- (3) Shri Virendra Kumar raised a matter regarding need to expedite four-laning of Jhansi-Lakhnadaun part of National Highway No. 26
- (4) Shri Bishnu Pada Ray raised a matter regarding need to provide the benefit of rehabilitation package to the families settled in forest areas in Andaman & Nicobar Islands.
- (5) Shri Bheru Lal Meena raised a matter regarding need to take concrete steps to mitigate the problem of unemployment in the country.
- (6) Shri Kalava Srinivasulu raised a matter regarding need to prepare a perspective plan for the all-round development and to check recurring drought in Anantapur district, Andhra Pradesh.
- (7) Shri Dharamraj Singh Patel raised a matter regarding need to provide adequate funds for desilting of Varuna

River in Phulpur Parliamentary Constituency, Uttar Pradesh with a view to checking recurring floods.

- (8) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to set up proposed Navodya Vidyalaya in Manvat Talluka in Parbhani Parliamentary Constituency, Maharashtra.
- (9) Shri Ashok Kumar Singh Chandel raised a matter regarding need to constitute "Bundelkhand Development Autonomous Council" and provide funds to the Council for enabling development of Bundelkhand region.
- (10) Shri G.M. Banatwalla raised a matter regarding need to withdraw restrictions imposed on Haj air-fare subsidy.
- (11) Smt. Jayaben B. Thakkar raised a matter regarding need to take steps to check increase in the price of Natural Gas following the dismantling of Administered Pricing Mechanism.
- (12) Rajkumari Ratna Singh raised a matter regarding need to depute a Central team to review the rural development work in Pratapgarh district, Uttar Pradesh.

**2.21 P.M.**

**\*\*9. Statutory Resolution – Negatived**

**Time Taken :  
1 hr. 23 mts**

Discussion on the following Resolution moved by Shri Basudeb Acharia on the 8<sup>th</sup> December, 2003 continued:-

“That this House disapproves of the Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003) promulgated by the President on 8 September, 2003.”

After discussion as indicated in para 10 below, the Resolution was negatived.

**\*\*10. Government Bill-Passed**

The Taxation Laws (Amendment) Bill, 2003

Combined discussion on the motion for consideration of the Bill moved by Shri Jaswant Singh and the Resolution on the 8<sup>th</sup> December, 2003 (vide para 9 above) continued:-

The following members took part in the debate:-

- (1) Shri Sudarsana E. M. Natchiappan
- (2) Shri Madhusudan Mistry
- (3) Shri Kirit Somaiya
- (4) Shri C. N. Singh

(5) Dr. Raghuvansh Prasad Singh

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

3.18 P.M.

**@11. Statutory Resolution-Negatived**

Time Taken: 1hr. 37 mts.

Shri Priya Ranjan Dasmunsi moved the following Resolution:-

“ That this House disapproves of the Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003) promulgated by the President on 29 October, 2003.”.

After discussion as indicated in para 12 below, the Resolution was negatived.

**@12. Government Bill-Passed**

The Representation of the People (Second Amendment) Bill, 2003

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution ( vide para 11 above) and the motion for consideration the Bill:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Thawar Chand Gehlot
- (3) Shri Varkala Radhakrishnan
- (4) Dr. Jagannath Manda
- (5) Dr. K. Malaisamy
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Adhi Sankar
- (8) Adv. Suresh Ramrao Jadhav (Patil)
- (9) Shri Prakash Yashwant Ambedkar

Shri Priya Ranjan Dasmunsi spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.55 P.M.

### **#13. Statutory Resolution – Negatived**

Time Taken: 1 hr. 26 mts.

Shri Priya Ranjan Dasmunsi moved the following Resolution:-

“That this House disapproves of the Delimitation (Amendment) Ordinance, 2003(No. 6 of 2003) promulgated by the President on 31 October, 2003.”.

After discussion as indicated in para 14 below, the Resolution was negatived.

### **#14. Government Bill-Passed**

The Delimitation (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution ( vide para 13 above) and the motion for consideration the Bill:-

- (1) Shri K. A. Sangtam
- (2) Shri Maheshwar Singh
- (3) Shri Varkala Radhakrishnan
- (4) Dr. Raghuvansh Prasad Singh
- (5) Dr. K. Malaisamy
- (6) Shri Ram Vilas Paswan
- (7) Kunwar Akhilesh Singh
- (8) Shri Ramdas Athawale
- (9) Adv. Suresh Ramrao Jadhav (Patil)

Shri Arun Jaitley replied to the debate.

Shri Priya Ranjan Dasmunsi spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.21 P.M.

#### **15. Government Bill – Passed**

Time taken: 17 mts.

The Marriage Laws (Amendment) Bill, 2003 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (7) Shri Pawan Kumar Bansal
- (8) Sardar Simranjit Singh Mann
- (9) Adv. Suresh Ramrao Jadhav (Patil)

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.38 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10<sup>th</sup>  
December, 2003)*

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**G.C. MALHOTRA,  
Secretary-General.**

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\* Spoke in Tamil

\*\* Discussed together

@ Discussed together Shri Arun Jaitley replied to the debate.

# Discussed together

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Wednesday, December 10, 2003/Agrahayana 19, 1925 (Saka)**

**No. 342**

**11.00 A.M.**

**1. Obituary References**

The Speaker made Obituary references to the passing away of Dr. Ranen Sen, a member of the Third to Fifth Lok Sabhas and Shri Daya Ram Shakya, a member of Sixth and Seventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

**11.04 A.M.**

**2. Starred Questions**

Starred Question Nos.121, 123-125 were orally answered. Replies to Starred Question Nos. 122 and 126-140 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1199-1419 were laid on the Table.

**12.05 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003).

21)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2002-2003.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food



Adulteration Act, 1954: -

- (i) The Prevention of Food Adulteration (2<sup>nd</sup> Amendment) Rules, 2003 published in Notification No. G.S.R. 656 (E) in Gazette of India dated the 13<sup>th</sup> August, 2003.
  - (ii) The Prevention of Food Adulteration (3<sup>rd</sup> Amendment) Rules, 2003 published in Notification No. G.S.R. 771 (E) in Gazette of India dated the 29<sup>th</sup> September, 2003.
  - (iii) The Prevention of Food Adulteration (4<sup>th</sup> Amendment) Rules, 2003 published in Notification No. G.S.R. 832 (E) in Gazette of India dated the 21<sup>st</sup> October, 2003.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2002-2003.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner, for the years 2001-2002 and 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Tulsi Regional



Cancer Treatment and Research Institute, Bikaner, for the years 2001-2002 and 2002-2003.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner for the year 2001-2002.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2002-2003.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2002-2003.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 2002-2003.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2002-2003.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2002-2003.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the

year 2002-2003, alongwith Audited Accounts.

- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2002-2003.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2002-2003.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for Cultivation of Science, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for Cultivation of Science, Kolkata, for the year 2002-2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2002-2003.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 2002-2003.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Science, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Science, Bangalore, for the year 2002-2003.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2002-2003.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2002-2003.

(23) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

(i) S.O. 739 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2003 regarding acquisition of land for four- laning of National Highway No. 5 (Madras-Vijayawada section) in the Prakasam district in the State of Andhra Pradesh.

(ii) S.O. 740 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2003 regarding acquisition of land for four- laning of National Highway No. 5 (Madras-Vijayawada section) in the Nellore district in the State of Andhra Pradesh.

(iii) S.O. 741 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2003 regarding acquisition of land for four- laning of National Highway No. 5 (Chennai-Vijayawada section) in the Nellore district in the State of Andhra Pradesh.

(iv) S.O. 830 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.

(v) S.O. 881 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 regarding acquisition of land for four-laning of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(vi) S.O. 882 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 regarding acquisition of land for four-laning of National Highway No. 46 (Krishnagiri-Ranipet section) in Dhramपुरi district in the State of Tamil Nadu.

(vii) S.O. 883 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 regarding acquisition of land for four-laning of National Highway No. 45 (Tambaram-Tindivanam section) in the State of Tamil Nadu.

(viii) S.O. 942 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 making certain amendments in Notification No. S.O. 464 (E) dated the 26<sup>th</sup> May, 1998.

(ix) S.O. 943 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Nelamangala to Tumkur section) in the State of Karnataka.

(x) S.O. 944 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Nelamangala to Tumkur section) in the State of Karnataka.

- (xi) S.O. 945 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 regarding acquisition of land for public purpose of building, maintenance, management and operation of (Deesa-Radhanpur Section) of National Highway No. 14 in District Boundary Patan in the State of Gujarat.
- (xii) S.O. 946 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 regarding acquisition of land for public purpose of building, maintenance, management and operation of Deesa-Radhanpur section, (District Border Banaskantha to Radhanpur ) of National Highway No. 14 and four-laning of National Highway No. 15 (Radhanpur-Samakhiali section to District Border Kachchh) in the State of Gujarat.
- (xiii) S.O. 947 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 regarding acquisition of land for public purpose of building, maintenance, management and operation of Bamanbore-Samakhiali section, District Boundary Rajkot on National Highway No. 8A of Samakhiali-Radhanpur Section, District Boundary Patan on National Highway No. 15 in the State of Gujarat.
- (xiv) S.O. 957 (E) published in Gazette of India dated the 22<sup>nd</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laxmannath Section) in the State of Orissa.
- (xv) S.O. 958 (E) published in Gazette of India dated the 22<sup>nd</sup> August, 2003 regarding acquisition of land for construction of National Highway No. 60 (Balasore to Laxmannath Section) in the State of Orissa.
- (xvi) S.O. 959 (E) published in Gazette of India dated the 22<sup>nd</sup> August, 2003 regarding acquisition of land for construction of National Highway No. 60 (Balasore to Laxmannath Section) in the State of Orissa.
- (xvii) S.O. 960 (E) published in Gazette of India dated the 22<sup>nd</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laxmannath Section) in the State of Orissa.
- (xviii) S.O. 961 (E) published in Gazette of India dated the 22<sup>nd</sup> August, 2003 regarding acquisition of land for construction of National Highway No. 60 (Balasore to Laxmannath Section) in the State of Orissa.
- (xix) S.O. 962 (E) published in Gazette of India dated the 25<sup>th</sup> August, 2003 making certain amendment in the Notification No. S.O. 218 (E) dated the 20<sup>th</sup> February, 2002.
- (xx) S.O. 963 (E) published in Gazette of India dated the 25<sup>th</sup> August, 2003 regarding acquisition of land for building of National Highway No. 5 (Ganjam to Narayani Junction of Visakhapatnam – Bhubaneswar section) in Ganjam district in the State of Orissa.
- (xxi) S.O. 976 (E) published in Gazette of India dated the 27<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 9 and construction of toll plaza in the district of Krishna in the State of Andhra Pradesh.
- (xxii) S.O. 995 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2003 regarding acquisition of land for four-laning of National



Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore district in the State of Tamil Nadu.

- (xxiii) S.O. 998 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2003 regarding acquisition of land for six laning of National Highway No. 7 (Devanahail to Hebbal Section) in the State of Karnataka.
- (xxiv) S.O. 999 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 7 (Yelahanka and Channasandra section of Hyderabad-Bangalore section) in the State of Karnataka.
- (xxv) S.O. 1012 (E) published in Gazette of India dated the 2<sup>nd</sup> September, 2003 regarding appointment of officers as the competent authority to acquire land in Uttar Pradesh and Bihar border section of National Highway No. 28 in the State of Uttar Pradesh.
- (xxvi) S.O. 1013 (E) published in Gazette of India dated the 11<sup>th</sup> September, 2003 regarding appointment of officers as the competent authority to acquire land in Uttar Pradesh and Bihar border to Muzaffarpur section of National Highway No. 28 in the State of Bihar.
- (xxvii) S.O. 1042 (E) published in Gazette of India dated the 11<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Nelamangala to Tumkur Section) in the State of Karnataka.
- (xxviii) S.O. 1038 (E) published in Gazette of India dated the 10<sup>th</sup> September 2003 regarding acquisition of land for building, maintenance management and operation of National Highway No. 45B in the State of Tamil Nadu.
- (xxix) S.O. 1060 (E) published in Gazette of India dated the 15<sup>th</sup> September 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Nelamangala to Tumkur section) in the State of Karnataka.
- (xxx) S.O. 1178 (E) published in Gazette of India dated the 6<sup>th</sup> October, 2003 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957.
- (xxxi) S.O. 1290 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2003 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957.
- (24) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i to xix) of (1) above.
- (25) A copy of the Central Motor Vehicle (Second Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 720 (E) in Gazette of India dated the 10<sup>th</sup> September, 2003 under sub-section (4) of section 212 of the Motor Vehicles Act, 1998 together with an explanatory memorandum.
- (26) A copy of the National Highways (Collection of Fees by any person for the use of Section of National Highways/permanent bridge/temporary bridge on National Highway) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R.843 (E) in Gazette of India dated the 27<sup>th</sup> November, 2003

under sub-section (3) of section 9 of the National Highways Act, 1956.

(27) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988: -

(i) S.O. 1179 (E) published in Gazette of India dated the 6<sup>th</sup> October, 2003 entrusting certain stretches as mentioned in the Notification of National Highway No. 7A to the National Highways Authority of India.

(ii) S.O. 1291 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2003 entrusting certain stretches as mentioned in the Notification of National Highway Nos. 5A, 47, 17, 48, and 13 to the National Highways Authority of India.

(28) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997: -

(i) The Telecommunication Interconnection Usage Charges Regulation 2003 published in Notification No. F.No. 409-5/2003-FN in Gazette of India dated the 31<sup>st</sup> October, 2003.

(ii) The Telecom Regulatory Authority of India (Salaries, Allowances and Other Conditions of Service of Chairperson and whole-time Members) Amendment Rules, 2003 published in Notification No. G.S.R. 716 (E) in Gazette of India dated the 9<sup>th</sup> September, 2003.

(iii) The Telecom Disputes Settlement and Appellate Tribunal (Salaries, Allowances and Other Conditions of Service of the Officers and Employees) Amendment Rules, 2003 published in Notification No. G.S.R. 766 (E) in Gazette of India dated the 26<sup>th</sup> September, 2003.

(29) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications for the year 2003-2004.

(30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2002-2003.

(ii) Annual Report of the ITI Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

31. A copy each of the following Statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha: -

TENTH LOK SABHA

## ELEVENTH LOK SABHA

2. Statement No. XXXII Second Session, 1996

## TWELFTH LOK SABHA

3. Statement No. XXXI Second Session, 1998  
4. Statement No. XXV Third Session, 1998  
5. Statement No. XXVI Fourth Session, 1999

## THIRTEENTH LOK SABHA

6. Statement No. XXV Second Session, 1999  
7. Statement No. XXV Third Session, 2000  
8. Statement No. XX Fourth Session, 2000  
9. Statement No. XIX Fifth Session, 2000  
10. Statement No. XVIII Sixth Session, 2001  
11. Statement No. XVI Seventh Session, 2001  
12. Statement No. XIII Eighth Session, 2001  
13. Statement No. XI Ninth Session, 2002  
14. Statement No. VIII Tenth Session, 2002  
15. Statement No. VI Eleventh Session, 2002  
16. Statement No. IV (Volumes I-V) Twelfth Session,  
2003  
17. Statement No. I Thirteenth Session, 2003

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Bihar Shiksha Pariyojana Parishad), Patna, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Bihar Shiksha Pariyojana Parishad), Patna, for the year 2001-2002.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(34)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2002-2003.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2002-2003.



- (35)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, for the year 2002-2003.
- (36)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2002-2003.
- (37)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2002-2003.
- (38)(i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, for the year 2002-2003.
- (39)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2002-2003.
- (40)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2002-2003.

(41) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963: -

- (a) (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam for the year 2002-2003.

(b) (i) Annual Accounts of the Kandla Port Trust, Kandla, for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2002-2003.

(c) (i) Annual Accounts of the Mormugao Port Trust, Mormugao, for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, Mormugao, for the year 2002-2003.

(d) (i) Annual Accounts of the New Mangalore Port Trust, for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust, for the year 2002-2003.

(e) (i) Annual Accounts of the Jawaharlal Nehru Port Trust, for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, for the year 2002-2003.

(42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2002-2003.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 648 (E) published in Gazette of India dated the 8<sup>th</sup> August, 2003 approving the Visakhapatnam Port Trust (Festival Advance) Amendment Regulations, 2003.

(ii) G.S.R. 649 (E) published in Gazette of India dated the 8<sup>th</sup> August, 2003 approving the Visakhapatnam Port Trust

(Classification, Control and Appeal) Amendment Regulations, 2003.

- (iii) G.S.R. 728 (E) published in Gazette of India dated the 10<sup>th</sup> September, 2003 approving the New Mangalore Port Trust Employees (Medical Attendance) Amendment Regulations, 2003.
  - (iv) G.S.R. 739 (E) published in Gazette of India dated the 15<sup>th</sup> September, 2003 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2003.
  - (v) G.S.R. 846 (E) published in Gazette of India dated the 28<sup>th</sup> October, 2003 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotions) Amendment Regulations, 2003.
  - (vi) G.S.R. 876 (E) published in Gazette of India dated the 7<sup>th</sup> November, 2003 approving the Cochin Port Trust (Recruitment of Heads of Departments) Amendment Regulations, 2003.
  - (vii) Notification No. A-23020/1/2003-TAMP published in Gazette of India dated the 27<sup>th</sup> September, 2003 making certain amendment in the Tariff Authority for Major Ports (Transaction of Business) Regulations, 1998.
- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2002-2003.
  - (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45)
- (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2002-2003.
- (46)
- (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2002-2003.

- (47) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2002-2003.
- (48) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering Research (SAMEER), Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering Research (SAMEER), Mumbai, for the year 2002-2003
- (49) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for the Non-Aligned and Other Developing Countries(RIS), New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 5<sup>th</sup> December,2003, Rajya Sabha passed the Indian Medicine Central Council (Amendment) Bill, 2003.
- (2) That at its sitting held on the 8<sup>th</sup> December,2003, Rajya Sabha passed the Electricity (Amendment) Bill, 2003.
- (3) That at its sitting held on the 8<sup>th</sup> December,2003, Rajya Sabha passed the British Statutes (Repeal) Bill, 2003.

## **6. Bills as passed by Rajya Sabha – Laid on the Table**

- (i) The Indian Medicine Central Council (Amendment) Bill, 2003.
- (ii) The Electricity (Amendment) Bill, 2003.
- (iii) The British Statutes (Repeal) Bill, 2003

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri P.M. Sayeed presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.



**8. Report of Committee on Subordinate Legislation (Thirteenth Lok Sabha)**

Dr. B. B. Ramaiah presented the Twelfth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

**9. Report of Committee on Government Assurances**

**Shri Ramakant Angle presented the Fifteenth Report (Hindi and English versions) of the Committee on Government Assurances.**

**\*10. Presentation of Petition**

Shri K.P.Singh Deo presented a petition signed by Shri Rasa Behari Nath and other teachers of Talcher Thermal High School and Primary Schools, NTPC/TTPS, District Angul (Orissa) regarding inclusion of teaching staff of Talcher Thermal High School and Primary Schools into NTPC stream.

**12.02 P.M.**

**11. Statement By Prime Minister**

The Prime Minister made a Statement regarding the 'resignation of Shri Dilip Singh Judev, Minister of State in the Ministry of Environment and Forests from the Council of Ministers'.

**12.07 P.M.**

**12. Motion Regarding Report of Joint Committee on Pesticide Residues in and Safety Standards for Soft Drinks, Fruit Juice and other Beverages Extension of Time**

Shri K. Yerrannaidu moved the following:-

“That this House do extend upto the beginning of the Budget Session, the time for presentation of the Report of Joint Committee on Pesticide residues in and safety standards for soft drinks, fruit juice and other beverages”.

The motion was adopted.

**12.08 P.M.**

**13. Supplementary Demands for Grants (General)-2003-2004**

Shri Shripad Yesso Naik on behalf of Shri Jaswant Singh Presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2003-2004.

**12.15 P.M.**

**14. Discussion Under Rule 193**

**Time Taken: 5 hrs.**

Shri Ramji Lal Suman raised a discussion on the Statement made by the Prime Minister today (10 December, 2003) regarding the 'resignation of Shri Dilip Singh Judev, Minister of State in the Ministry of Environment and Forests from the Council of Ministers'.

The following members took part in the debate:-

- (1) Shri Anadi Sahu
- (2) Shri Pawan Kumar Bansal

(The discussion was held over and resumed vide para 16 below)

### **15. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Prof. Rasa Singh Rawat regarding need to provide air services connecting Ajmer in Rajasthan.
- (2) Shri Maheshwar Singh regarding need to introduce services of A.T.R-50 planes from Kullu, Shimla and Kangra in Himachal Pradesh.
- (3) Shri Salkhan Murmu regarding need to take initiatives to evolve tribal friendly programmes for the benefit of Adivasis and Moolvasis of Jharkhand.
- (4) Shri Haribhai Chaudhary regarding need to introduce a local passenger train from Ahmedabad to Abu Road and extend the route of Aravali Express upto Mumbai Central.
- (5) Shri Ravindra Kumar Pandey regarding need to take appropriate measures to check the incidents of fire in the Coal mines of Central Coalfields Limited in the Bokaro-Kargali region.
- (6) Shri S.D.N.R. Wadiyar regarding need to provide adequate funds for the projects aimed at checking the menace caused by elephants in the Southern districts of Karnataka.
- (7) Dr. Charan Das Mahant regarding need to provide 'Pattas' to farmers whose lands were acquired for setting up Bharat Aluminium Company in Korba district, Chhatisgarh.
- (8) Shri Priya Ranjan Dasmunsi regarding need to take steps for around development of North Bengal.
- (9) Shri P. Mohan regarding need to introduce D.M.U. rail service from Madurai to adjoining towns in Tamil Nadu.
- (10) Dr. D.V.G. Shankar Rao regarding need to provide financial assistance to the Government of Andhra Pradesh for setting up District Rehabilitation Centres.
- (11) Shri Raghuraj Singh Shakya regarding need for early completion of National Highway No. 2 between Auraiya and Sirbhaganj in Etawah Parliamentary Constituency, U.P.



- (12) Shri V. Vetrivelan regarding need to lay a new rail line between Jolarpettai and Hosur via Bargur and Krishnagiri in Tamil Nadu.
- (13) Shri Prabhunath Singh regarding need to expedite setting up of Krishi Vigyan Kendra at Jalalpur in Saran district, Bihar.
- (14) Dr. V. Saroja regarding need to provide financial assistance for implementation of underground drainage and sewerage system in Rasipuram Municipality of Tamil Nadu.
- (15) Dr. (Col. Retd.) Dhaniram Shandil regarding need to provide rail services linking Parwanoo- Badotiwal-Nalagarh-Dabota areas in Himachal Pradesh with Chandigarh.

**(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2. 02 P.M.)**

**16. Discussion Under Rule 193**

The discussion on the item of business at para 14 above was resumed.

- (3) Shri Somnath Chatterjee
- (4) Shri Kirit Somaiya
- (5) Shri Raashid Alvi
- (6) Shri Anant Gudhe
- (7) Shri Satyavrat Chaturvedi
- (8) Shri Arun Kumar
- (9) Shri K. Yerrannaaidu
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Thawar Chand Gehlot
- (12) Shri Priya Ranjan Dasmunsi
- (13) Shri Bhartruhari Mahtab
- (14) Shri Ajay Chakraborty (speech unfinished)

The discussion was not concluded and the House was adjourned for want of quorum.

6. 18 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 11<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA,  
Secretary-General.**

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\* At 3.18 P.M.

## **LOK SABHA**

### **Bulletin-Part I**

#### **(Brief Record of Proceedings)**

**Thursday, December 11, 2003/Agrahayana 20, 1925 (Saka)**

No. 343

**11.00 A.M.**

#### **1. Starred Questions**

Starred Question Nos.141-144 were orally answered. Replies to Starred Question Nos. 145-160 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1420-1615 were laid on the Table. 12.02 P.M.

#### **3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and

Engineers Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2002-2003.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Notification No. S.O. 908 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> August, 2003 approving the scheme of division of the Uttar Pradesh Wakf Board issued under sub-section (2) of section 102 of the Wakf Act, 1995.

(3) A copy of the Government's view on the division of Uttar Pradesh Wakf Board (Hindi and English versions).

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2002-2003.

(2) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2002-2003, alongwith Audited Accounts.

(6) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2002-2003.

(7) A copy of the Cable Television Networks (Second Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 715 (E) in Gazette of India dated the 8<sup>th</sup> September, 2003 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Scooter India Limited, Lucknow, for the year 2002-2003.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the

Hindustan Paper Corporation Limited,  
Kolkata, for the year 2002-2003.

(ii) Annual Report of the Hindustan Paper Corporation Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government

of the working of the Instrumentation Limited, Kota, for the year 2002-2003.

- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2003-2004

(10) A copy of the Auto Fuel Policy (Hindi and English versions).

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2003-2004.

#### **4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ratilal Kalidas Varma presented the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on Ministry of Health and Family Welfare on “Action taken by the Government on the recommendations contained in their Sixty-fifth Report (Tenth Lok Sabha) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Medical Institutes and Colleges including reservation for Scheduled Castes and Scheduled Tribes in admission therein”.

**12.07 P.M.**

#### **5. Discussion Under Rule 193**

**Time Taken: 5 hrs. 39 mts.**



Discussion on the Statement made by the Prime Minister regarding the resignation of Shri Dilip Singh Judev, Minister of State in the Ministry of Environment and Forests from the Council of Ministers' raised by Shri Ramji Lal Suman on the 10<sup>th</sup> December, 2003, continued.

The following members took part in the debate:-

- (1) Shri Ajay Chakraborty
- (2) Shri Devendra Prasad Yadav
- (3) Shri Rajesh Ranjan

The Prime Minister replied to the discussion.

The discussion was concluded.

12.46 P.M.

#### **6. Calling Attention**

Shri Mohan S. Delkar called the attention of the Deputy Prime Minister to the situation arising out of the collapse of the bridge linking Moti Daman and Nani Daman in the Union Territory of Daman and Diu resulting in loss of human lives and steps taken by the Government in regard thereto.

The Deputy Prime Minister made a statement in regard thereto.

**(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2. 03 P.M.)**

#### **7. Matters Under Rule 377**

- (1) Shri Anadi Sahu raised a matter regarding need to impose a ban on organizations supporting subversive activities.
- (2) Shri Ananta Nayak raised a matter regarding need to earmark a minimum of 15 percent of the allocations under PMGSY for improvement of the existing main roads in the States.
- (3) Shri Ram Tahal Chaudhary raised a matter regarding need to set up a Regional All India Institute of Medical Sciences in Jharkhand.

- (4) Shri Suresh Chandel raised a matter regarding need to set up an Information Technology Park at Bilaspur or Hamirpur in Himachal Pradesh.
- (5) Shri Sudarsana E.M. Natchiappan raised a matter regarding need to take steps to facilitate repatriation of nine youths of Tamil Nadu, facing trial in a Malaysian Court.
- (6) Shri P.R. Kyndiah raised a matter regarding need to check increasing militant activities in Block-I area of Karbi Anglong district in Assam.
- (7) Shri Khagan Das raised a matter regarding need to fund the expenditure on modernization of State Armed Police forces, especially in the North-Eastern region.
- (8) Shri Shivaji Mane raised a matter regarding need to review the working of rural banks in the country and set up a National Rural Bank for the benefit of the farmers.
- (9) Shri Ram Sajivan raised a matter regarding need to release adequate funds for proper maintenance and upgradation of National Highway No-76 in Banda and Chitrakoot districts of Uttar Pradesh.
- (10) Shri Ramjiwan Singh raised a matter regarding need to provide financial assistance to the sugarcane growers of Bihar whose crops have been affected by drought.
- (11) Shri Bir Singh Mahato raised a matter regarding need to construct a platform and a foot over-bridge on the southern side of the Suisa Railway Station in West Bengal.
- (12) Shri Chandra Vijay Singh raised a matter regarding need to ensure that the dues of sugarcane farmers of Bilari

Tehsil of Moradabad district, Uttar Pradesh are paid by the sugar mill at Raja-ka-Sahaspur.

- (13) Shri K. Yerrannaaidu raised a matter regarding need to provide Central assistance to the Government of Andhra Pradesh to tackle the drought situation in the State.
- (14) Shri Mansukhbhai D. Vasava raised a matter regarding need to provide mobile telephone services in Bharuch Parliamentary Constituency, Gujarat.

**2.22 P.M.**

### **8. Government Bill- Passed**

Time taken: 2 hrs. 10 mts.

#### **The Sick Industrial Companies (Special Provisions) Repeal Bill, 2001.**

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri A.C. Jose
- (2) Shri Rattan Lal Kataria
- (3) Shri Varkala Radhakrishnan
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri C. Kuppusami
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Ramesh Chemmithala
- (8) Dr. V. Saroja
- (9) Shri Bikram Keshari Deo
- (10) Shri Prabodh Panda
- (11) Shri Shriprakash Jaiswal

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill as amended, be passed, was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended, was passed.

4. 33 P.M.

**\*9. Statutory Resolution-Under Consideration**

Time recommended by B.A.C: 2 hrs.

Time Taken : 1 hr. 29  
mts.

Balance : 31 mts.

Shri Pawan Kumar Bansal moved the following Resolution:-

“That this House disapproves of the National Tax Tribunal Ordinance, 2003 (No.3 of 2003) promulgated by the President on 16 October, 2003.”.

**\*10. Government Bill-Under Consideration**

The National Tax Tribunal Bill, 2003.

The motion for consideration of the Bill was moved by Shri P.C. Thomas on behalf of Shri Arun Jaitley.

Prof. Rasa Singh Rawat took part in the combined discussion on the Resolution vide para 9 above and the motion for consideration of the Bill and his speech was not concluded.

6.02 P.M.

## **11. Report of the Business Advisory Committee**

Smt. Sushma Swaraj presented the Fifty-seventh Report of the Business Advisory Committee.

6.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 12<sup>th</sup>  
December, 2003)*

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**G.C. MALHOTRA**  
**Secretary-General.**

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\* Discussed together

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Friday, December 12, 2003/Agrahayana 21, 1925 (Saka)**

**No. 344**

**11.00 A.M.**

**1. Reference by Speaker**

The Speaker made reference to the second anniversary of the terrorist attack on Parliament House on the 13<sup>th</sup> December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

**11.05 A.M.**

**2. Starred Questions**

Starred Question Nos.162, 163, 165 and 169 were orally answered. Replies to Starred Question Nos. 161, 164, 166-168 and 170-180 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1616- 1804 were laid on the Table.

**12.02 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) copy of the Company Law Settlement (Jammu and Kashmir) Scheme, 2003 (Hindi and English versions) published in Notification No. S.O. 1136 (E) in Gazette of India dated the 30<sup>th</sup> September, 2003, under sub-section (3) of section 637 of the Companies Act, 1956.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies



Act, 1956:-

(i) The Companies (Appointment and Qualifications of Secretary) (Amendment) Rules, 2003 published in Notification No. G.S.R. 804 (E) in Gazette of India dated the 14<sup>th</sup> October, 2003.

(ii) The Companies (Disqualification of Directors under section 274 (1)(g) of the Companies Act, 1956) Rules, 2003 published in Notification No. G.S.R. 830 (E) in Gazette of India dated the 21<sup>st</sup> October, 2003.

(3) A copy of the Notification No. G.S.R. 829(E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> October, 2003 directing that clause (g) of sub-section (1) of section 274 of the Companies Act, 1956 shall not apply to a Government Company, issued under sub-section (1) of section 620 of the said Act.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2002-2003.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2002-2003.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk

Mills' Research Association, Mumbai, for the year 2002-2003.

- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 2002-2003.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2002-2003.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2002-2003.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2002-2003.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2002-2003.

- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2002-2003.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2002-2003.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2002-2003.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2002-2003.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:
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- (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2002-2003.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association (IRMRA), Thane, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association (IRMRA), Thane, for the year 2002-2003.

(19) A copy of the Notification No. S.O. 926 (E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August, 2003 making certain amendments in the Notification No. S.O. 426 (E) dated the 10<sup>th</sup> April, 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982:-

(i) The Sugar Development Fund (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 6<sup>th</sup> October, 2003.

(ii) The Sugar Development Fund (Fourth Amendment) Rules, 2003 published in Notification No. G.S.R. 895(E) in Gazette of India dated the 19<sup>th</sup> November, 2003.

- (21) A copy of the Notification No. G.S.R. 702 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> September, 2003 containing Order notifying the minimum price of sugarcane for 2002-2003 sugar season under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (22) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 760 (E) in Gazette of India dated the 24<sup>th</sup> September, 2003 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976 together with the corrigendum thereto published in Notification No. G.S.R. 857(E) dated the 31<sup>st</sup> October, 2003.
- (23) A copy of the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Third Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 1034 (E) in Gazette of India dated the 9<sup>th</sup> September, 2003 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Cochin, for the year 2002-2003.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 2002-2003.
- (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-



(i) S.O.2132 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Swami Ramanada Tirtha Memorial Committee, Hyderabad” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(ii) S.O.2133 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “India Brand Equity Fund (IBEF) Trust, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(iii) S.O.2134 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Yusuf Meherally Centre, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(iv) S.O.2135 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Bhartiya Vidya Bhawan, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(v) S.O.2136 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Vivekananda Rock Memorial and Vivekananda Kendra, Chennai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(vi) S.O.2137 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Madhya Pradesh Mahila Kalyan Samiti, Bhopal” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(vii) S.O.2138 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Sant Shri Asharam Ashram, Ahmedabad, Gujarat” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(viii) S.O.2139 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Gurudev Sidda Peeth, Ganeshpuri, Distt. Thane, Maharashtra” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.



(ix) S.O.2140 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Sant Nirankari Mandal, Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(x) S.O.2141 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Integrated Rural Development Service, Secunderabad” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xi) S.O.2142 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Netaji Research Bureau, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xii) S.O.2143 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Bombay Iron and Steel Labour Board, Kakambali, Distt. Raigad, Maharashtra” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.

(xiii) S.O.2144 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Krishnagopal Ayurvedic Dharmath Ausdhayala Trust, Ajmer” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xiv) S.O.2145 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Sri Anandpur Trust, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xv) S.O.2146 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “The Muslim Educational Society, Bank Road, Calicut” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xvi) S.O.2147 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Tibetan Homes Foundation, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xvii) S.O.2148 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Centre for Advanced Strategic Studies, Pune” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xviii) S.O.2149 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “National Council for Applied Economic Research, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xix) S.O.2150 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Krishna Chandra Memorial Trust, Ganjam, Orissa” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xx) S.O.2151 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “People’s Action for Development (Maharashtra), Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997, subject to certain conditions.

(xxi) S.O.2152 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “The National Association for Blind, Karnataka Branch, Bangalore” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.\

(xxii) S.O.2153 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Vivekananda Nidhi Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xxiii) S.O.2154 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Wildlife Association of

South India, Victoria Road, Bangalore” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xxiv) S.O.2155 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “People’s Action for Development (Maharashtra), Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxv) S.O.2156 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Divine Light Trust for Blind, Bangalore” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2000-2001, subject to certain conditions.

(xxvi) S.O.2157 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Punjab Istri Sabha Relief Trust, Amritsar” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xxvii) S.O.2158 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “The Delhi Society for the Welfare of Mentally Retarded Children, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxviii) S.O.2159 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Shri Bamleshwari Mandir Trust Samity, Dongargarh, (M.P.) ” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xxix) S.O.2160 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Sri Ramkrishna Ashram, 24 Parganas (South) West Bengal” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxx) S.O.2161 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Ramkrishna Sarada Mission, Dakshineswar, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxi) S.O.2162 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Adhiparasakthi Charitable, Medical, Educational and Cultural Trust, Melmaruvathur, Tamil Nadu” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxxii) S.O.2163 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Grocery Markets and Shops Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.

(xxxiii) S.O.2170 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “Centre for High Technology, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1997-1998, subject to certain conditions.

(xxxiv) S.O.2171 published in Gazette of India dated the 2<sup>nd</sup> August, 2003 regarding exemption to the “The Clearing and Forwarding Unprotected Dock Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xxxv) S.O.2792 published in Gazette of India dated the 4<sup>th</sup> October, 2003 regarding exemption to the “National Institute of Bank Management, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxxvi) S.O.2795 published in Gazette of India dated the 4<sup>th</sup> October, 2003 regarding exemption to the “The Railway Goods Clearing and Forwarding Establishment Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.



(xxxvii) S.O.2796 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Goods Transport Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.

(xxxviii) S.O.2797 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mt. Abu, Rajasthan” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006 subject to certain conditions.

(xxxix) S.O.2798 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “India International Rural Cultural Centre, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xl) S.O.2799 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Institute of Rail Transport (Regd.) Room No. 17, Rail Bhawan, Raisina Road, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(xli) S.O.2803 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Grocery Markets and Shops Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(xlii) S.O.2804 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Grocery Markets and Shops Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xliii) S.O.2807 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Maharana Rana Pratap Smarak Samiti, Moti Magri, Udaipur” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xliv) S.O.2808 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Goods Transport Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004 -2005, subject to certain conditions.

(xlv) S.O.2809 published in Gazette of India dated the 4<sup>th</sup> October 2003 regarding exemption to the “Maharashtra State Bharat Scouts and Guides, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xlvi) The Income-tax (26<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O. 1307 (E) in Gazette of India dated the 13<sup>th</sup> November, 2003 together with an explanatory memorandum.

(xlvii) The Income-tax (27<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O. 1332 (E) in Gazette of India dated the 20<sup>th</sup> November, 2003 together with an explanatory memorandum.

(xlviii) The Income-tax (28<sup>th</sup> Amendment) Rules, 2003 published in Notification No. S.O. 1335 (E) in Gazette of India dated the 21<sup>st</sup>. November, 2003 together with an explanatory memorandum.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 887 (E) published in Gazette of India dated the 12<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on specified float glass, originating in or exported from Indonesia and Peoples’ Republic of China at the rates recommended by the Designated Authority.

(ii) G.S.R. 888 (E) published in Gazette of India dated the 12<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to rescind Notification No. 7/2003-Cus., dated the 7<sup>th</sup> January, 2003.

(iii) G.S.R. 890 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to impose provisional



anti-dumping duty on metallurgical coke, originating in, or exported from Japan, at the rates recommended by the Designated Authority.

(iv) G.S.R. 891 (E) published in Gazette of India dated the 14<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium Hydroxide, originating in, or exported from, European Union (excluding France), Indonesia and Chinese Taipei, at the rates recommended by the Designated Authority.

(28) A copy of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 878 (E) in Gazette of India dated the 10<sup>th</sup> November, 2003 under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum.

(29) A copy each of the following Notifications (Hindi and English versions) issued under Central Excise Rules, 2002:-

(i) G.S.R. 672 (E) published in Gazette of India dated the 19<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002 – CE (N.T.) dated the 8<sup>th</sup> March, 2002.

(ii) G.S.R.744 (E) published in Gazette of India dated the 15<sup>th</sup> September, 2003 together with an explanatory memorandum prescribing format for filing return for production and removal of goods and other relevant particulars and CENVAT credit.

(iii) G.S.R.745 (E) published in Gazette of India dated the 15<sup>th</sup> September, 2003 together with an explanatory memorandum prescribing format for filing monthly return of excisable goods and receipt of inputs and capital goods without payment of duty by Export Oriented Units in Special Economic Zones.

(iv) G.S.R.746 (E) published in Gazette of India dated the 15<sup>th</sup> September, 2003 together with an explanatory memorandum prescribing format for filing quarterly return for the dealers registered with Central Excise.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The Central Excise (Seventh Amendment) Rules, 2003 published in Notification No. G.S.R. 742 (E) in Gazette of India dated the 15<sup>th</sup> September, 2003 together with explanatory memorandum.

(ii) The CENVAT Credit(Eighteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 743 (E) in Gazette of India dated the 15<sup>th</sup> September, 2003 together with explanatory memorandum.

(31) A copy of the Notification No. G.S.R. 838 (E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> October, 2003 together with an explanatory memorandum appointing Shri Sri Krishna, Chief Commissioner, as the Director General (Safeguard) for the purposes of the Customs Tariff (Identification and Assessment of Safeguard Duty) Rules, 1997 issued under rule 3 of the said rule.

(32) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.682 (E) published in Gazette of India dated the 25<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 12/99-Cus. (NT), dated the 5<sup>th</sup> February, 1999.

(ii) G.S.R.877 (E) published in Gazette of India dated the 10<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 12/99-Cus. (NT), dated the 5<sup>th</sup> February, 1999.

(iii) G.S.R.862 (E) published in Gazette of India dated the 4<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 148/94-Cus., dated the 13<sup>th</sup> July, 1994.

(iv) G.S.R.882 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.

(33) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Ombudsman) Regulations, 2003 published in Notification No. S.O.953 (E) in Gazette of India dated the 21<sup>st</sup> August, 2003.

(ii) The Securities and Exchange Board of India (Central Listing Authority) Regulations, 2003 published in Notification No. S.O.954 (E) in Gazette of India dated the 21<sup>st</sup> August, 2003.

(iii) The Securities and Exchange Board of India (Issue of Sweat Equity) (Amendment) Regulations, 2003 published in Notification No. S.O.977 (E) in Gazette of India dated the 27<sup>th</sup> August, 2003.

(iv) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2003 published in Notification No. S.O.990 (E) in Gazette of India dated the 28<sup>th</sup> August, 2003.

(v) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2003 published in Notification No. S.O.1014 (E) in Gazette of India dated the 2<sup>nd</sup> September, 2003.

(vi) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2003 published in Notification No.

S.O.1095 (E) in Gazette of India dated the 23<sup>rd</sup> September, 2003.

- (vii) The Securities and Exchange Board of India (Central Listing Authority) (Amendment) Regulations, 2003 published in Notification No. S.O.1204(E) in Gazette of India dated the 14<sup>th</sup> October, 2003.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfers of Undertakings Act, 1970 and 1980): -

- (i) The Oriental Bank of Commerce General (Amendment) Regulations, 2003 published in Notification No. 666/25/P.119/550 in Gazette of India dated the 21<sup>st</sup> November, 2003.
- (ii) The Bank of India General (Amendment) Regulations, 2003 published in Notification No. H.O.SD/SKB/1592 in Gazette of India dated the 22<sup>nd</sup> November, 2003.
- (iii) The Dena Bank General (Amendment) Regulations, 2003 published in Notification No.47 in Gazette of India dated the 22<sup>nd</sup> November, 2003.
- (iv) The Punjab National Bank General (Amendment) Regulations, 2003 published in Notification No.PNB/SD/114 in Gazette of India dated the 22<sup>nd</sup> November, 2003.
- (v) The Canara Bank General (Amendment) Regulations, 2003 published in Notification No.RW/LEGAL/32/1323/VSB in Gazette of India dated the 22<sup>nd</sup> November, 2003.
- (vi) The United Bank of India (Employees') Pension (Amendment) Regulations, 2002 published in Notification No.1/2003 in Gazette of India dated the 6<sup>th</sup> September, 2003.
- (vii) The Dena Bank (Employees') Pension (Amendment) Regulations, 2002 published in

Notification No.IR/PEN/AMEND/02/2003 in Gazette of India dated the 6<sup>th</sup> September, 2003.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act 1873:-

(i) The Post Office (Monthly Income Account) (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 758 (E) in Gazette of India dated the 23<sup>rd</sup> September, 2003.

(ii) The Post Office Savings Bank General (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 818 (E) in Gazette of India dated the 16<sup>th</sup> October, 2003.

(iii) The Post Office (Monthly Income Account) (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 819 (E) in Gazette of India dated the 16<sup>th</sup> October, 2003.

(36) A copy of the Public Provident Fund (Second Amendment) Scheme, 2003 (Hindi and English versions) published in Notification No. G.S.R. 690 (E) in Gazette of India dated the 27<sup>th</sup> August, 2003 under section 12 of the Public Provident Fund Act, 1968.

(37) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act 1999:-

(i) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2003 published in Notification No. G.S.R.557 (E) in Gazette of India dated the 22<sup>nd</sup> July, 2003.

(ii) The Foreign Exchange Management( Transfer or issue of Security by a person Resident outside India) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R.558 (E) in Gazette of India dated the 22<sup>nd</sup> July, 2003.

(iii) The Foreign Exchange Management( Transfer or Issue of any Foreign Security) (Amendment)



Regulations, 2003 published in Notification No. G.S.R.629 (E) in Gazette of India dated the 4<sup>th</sup> August, 2003.

- (iv) The Foreign Exchange Management( Remittance of Assets) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R.630 (E) in Gazette of India dated the 4<sup>th</sup> August, 2003.
- (v) The Foreign Exchange Management( Establishment in India of branch or office or other place of business) (Amendment) Regulations, 2003 published in Notification No. G.S.R.698 (E) in Gazette of India dated the 1<sup>st</sup> September, 2003.
- (vi) The Foreign Exchange Management( Remittance of Assets) (Amendment) Regulations, 2003 published in Notification No. G.S.R.699 (E) in Gazette of India dated the 1<sup>st</sup> September, 2003.
- (vii) The Foreign Exchange Management (Current Account Transactions) (Third Amendment) Regulations, 2003 published in Notification No. G.S.R.731 (E) in Gazette of India dated the 11<sup>th</sup> September, 2003.
- (viii) The Foreign Exchange Management( Manner of Receipt and Payment) (Amendment) Regulations, 2003 published in Notification No. G.S.R.772 (E) in Gazette of India dated the 29<sup>th</sup> September, 2003.
- (ix) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2003 published in Notification No. G.S.R.773 (E) in Gazette of India dated the 29<sup>th</sup> September, 2003.
- (x) The Foreign Exchange Management( Current Account Transactions ) ( Fourth Amendment) Regulations, 2003 published in Notification No. G.S.R.849 (E) in Gazette of India dated the 29<sup>th</sup> October, 2003.
- (xi) The Foreign Exchange Management( Transfer or Issue of Security by a Person Resident outside India) ( Third Amendment) Regulations, 2003



published in Notification No. G.S.R.835 (E) in Gazette of India dated the 23<sup>rd</sup> October, 2003.

- (xii) The Foreign Exchange Management( Withdrawal of General Permission in Overseas Corporate Bodies, OCBs) (Amendment) Regulations, 2003 published in Notification No. G.S.R.836 (E) in Gazette of India dated the 23<sup>rd</sup> October, 2003.
- (xiii) The Foreign Exchange Management( Establishment in India of Branch or Office or other Place of Business) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R.847 (E) in Gazette of India dated the 29<sup>th</sup> October, 2003.
- (xiv) The Foreign Exchange Management( Acquisition and Transfer of Immovable Property outside India) ( Amendment) Regulations, 2003 published in Notification No. G.S.R.848 (E) in Gazette of India dated the 29<sup>th</sup> October, 2003.
- (xv) The Foreign Exchange Management( Foreign Exchange Derivative Contracts) (Third Amendment) Regulations, 2003 published in Notification No. G.S.R.880 (E) in Gazette of India dated the 11<sup>th</sup> November, 2003.
- (xvi) The Foreign Exchange Management( Foreign Exchange Derivative Contracts) (Fourth Amendment) Regulations, 2003 published in Notification No. G.S.R.881 (E) in Gazette of India dated the 11<sup>th</sup> November, 2003.
- (xvii) The Foreign Exchange Management(Transfer or issue of Security by a Person resident outside India) (Fourth Amendment) Regulations, 2003 published in Notification No. G.S.R.899 (E) in Gazette of India dated the 22<sup>nd</sup> November, 2003.
- (xviii) The Foreign Exchange Management(Export of Goods and Services) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R.900 (E) in Gazette of India dated the 22<sup>nd</sup> November, 2003.

- (38) A copy of the Thirty -third Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31<sup>st</sup> March, 2003.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2002-2003.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2002-2003.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2002-2003.
- (42)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of

the Institute for Social and Economic Change, Bangalore, for the year 2002-2003.

- (43)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Research on International Economic Relations, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Research on International Economic Relations, New Delhi, for the year 2002-2003.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2002-2003.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2002-2003.
- (46)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2002-2003, alongwith Audited Accounts.**

- (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2002-2003.**

(47) A copy of the Export-Import Bank of India (Employees) Pension (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. EXIM/Pension/2003 in Gazette of India dated the 8<sup>th</sup> November, 2003 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(48) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Insurance Regulatory and Development Authority for the year 2001-2002 under sub-section (4) of section 17 of the Insurance Regulatory and Development Authority Act, 1999.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :-

- (i) The National Savings Certificates (VIII Issue) (Fourth Amendment) Rules, 2003 published in Notifications No. G.S.R. 820 (E) in Gazette of India dated the 16<sup>th</sup> October, 2003.
- (ii) The Kisan Vikas Patra (Third Amendment) Rules, 2003 published in Notifications No. G.S.R. 821 (E) in Gazette of India dated the 16<sup>th</sup> October, 2003.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10<sup>th</sup> December, 2003, Rajya Sabha passed the Railway Protection Force (Amendment) Bill, 2003.
- (ii) That at its sitting held on the 10<sup>th</sup> December, 2003, Rajya Sabha passed the Railways (Second Amendment) Bill, 2003.

## **6. Bills as Passed by Rajya Sabha – Laid on the Table**

- (i) The Railway Protection Force (Amendment) Bill, 2003.

(ii) The Railways (Second Amendment) Bill, 2003.

## **7. STATEMENTS OF STANDING COMMITTEE ON PETROLEUM AND CHEMICALS**

**SHRI PRABHUNATH SINGH** laid on the Table following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

(1) Statement on action taken by the Government on the recommendations contained in 17<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals on action taken by Government on the recommendations contained in the 11<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on 'Demand, Availability and Import of Potash / Potassic Fertilisers'.

(2) Statement on action taken by the Government on the recommendations contained in the 19<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals on action taken by Government on the recommendations contained in the 14<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants 2001-02 of the Ministry of Chemicals & Fertilisers (Department of Fertilisers).

(3) Statement on action taken by Government on the recommendations contained in the 20<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals on action taken by Government on the recommendations contained in the 12<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants 2001-02 of the Ministry of Petroleum & Natural Gas'.

(4) Statement on action taken by Government on the recommendations contained in the 34<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals on action taken by Government on the recommendations contained in the 26<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants 2002-03 of the Ministry of Chemicals & Fertilisers (Department of Fertilisers).

(5) Statement on action taken by Government on the recommendations contained in the 50<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals on action taken by Government on the recommendations contained in the 39<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on 'Demands for Grants 2003-04 of the Ministry of Petroleum & Natural Gas'.



## **8. REPORT OF STANDING COMMITTEE ON HOME AFFAIRS**

SHRI PRAKASH MANI TRIPATHI laid on the Table a copy of One Hundred and Seventh report on the Citizenship (Amendment) Bill, 2003 (Hindi and English versions) of the Standing Committee on Home Affairs.

## **9. EVIDENCE OF STANDING COMMITTEE ON HOME AFFAIRS**

SHRI PRAKASH MANI TRIPATHI laid on the Table a copy of the Evidence tendered before the Committee on the Citizenship (Amendment) Bill, 2003.

## **10. REPORTS OF STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT**

Shri ALI MOHAMMED NAIK laid on the Table a copy each (Hindi and English versions) of the Hundred-forty second, Hundred-forty third, Hundred-forty fourth, Hundred-forty fifth, Hundred-forty sixth and Hundred-forty seventh, Action Taken Reports of the Standing Committee on Human Resource Development on Action Taken by the Departments of Family Welfare, Indian Systems of Medicine and Homoeopathy, Elementary Education and Literacy, Secondary and Higher Education, Women and Child Development and Ministry of Youth Affairs and Sports on the recommendations/observations contained in the 136<sup>th</sup>, 137<sup>th</sup>, 138<sup>th</sup>, 139<sup>th</sup>, 140<sup>th</sup>, 141<sup>st</sup>, Reports on Demands for Grants (2003-2004) of the Committee.

## **11 Statements by Ministers**

12.03

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15<sup>th</sup> December, 2003.

12.15 P.M.

- (ii) The Minister of Finance made a statement regarding 'progress on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam'.

He also laid on the Table a copy (Hindi and English versions) of the 'progress on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam' to the House.

12.20 p.m.



## **12. Motion Regarding Fifty-seventh Report of the Business Advisory Committee**

Smt. Sushma Swaraj moved the following motion:-

“That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 11<sup>th</sup> December, 2003.”

The motion was adopted

12.27 P.M.

## **13. Submissions by members regarding problems being faced by Haj Pilgrims.**

The following members made submissions regarding problems being faced by Haj Pilgrims:-

- (1) Shri E. Ahamed
- (2) Shri Ramji Lal Suman
- (3) Shri M.O.H. Farook
- (4) Shri Raashid Alvi
- (5) Prof. Vijay Kumar Malhotra
- (6) Shri Shivraj V. Patil
- (7) Shri G.M. Banatwalla
- (8) Shri Santosh Gangwar

12.41 P.M.

## **14. Calling Attention**

Dr. Raghuvansh Prasad Singh called the attention of the Minister of State in the Ministry of Planning to the need for a financial package to Bihar for developmental works in the State.

The Minister of State in the Ministry of Planning made a statement in regard thereto\*. Minister's reply to the clarificatory questions could not be concluded.

3.49 P.M.

**15. Motion Regarding the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.**

Shri Denzil B. Atkinson moved the following motion:-

“That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10<sup>th</sup> December, 2003.”.

The motion was adopted.

3.50 P.M.

**16. Private Member's Bill Resolution-Debate Adjourned**

Shri Suresh Kurup concluded his speech on the following Resolution moved by him on the 14<sup>th</sup> August, 2003:-

“ This House urges upon the Government to review its policy of privatizing Central Public Sector Undertakings in the country, especially the Cochin Shipyard Ltd., Fertilisers and Chemicals Travancore Ltd., and Hindustan Newsprint Ltd. in Kerala.”

The following members took part in the debate:-

- (1) Shri Ramesh Chennithala
- (2) Prof. (Smt.) A.K. Premajam
- (3) Shri Varkala Radhakrishnan
- 4) Shri Shivraj V. Patil

Thereafter, the following motion was moved by \*Dr. Laxminarayan Pandeya:-

“That the debate on the Resolution regarding privatization of Central Public Sector Undertakings by Shri Suresh Kurup be adjourned to the first day allotted to the Private Members’ Resolution in the next Session.”.

The motion was adopted.

### **17. Motion Under Rule 388**

The following motion was moved by \*\*Dr. Laxminarayan Pandeya:-

“The provision of sub-rule (1) of rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Resolution regarding privatization of Central Public Sector Undertakings by Shri Suresh Kurup which has been adjourned today to the first day allotted for Private Members’ Resolutions in the next Session be suspended to enable the Resolution to be set down in the List of Business without Ballot as the first item therein.”.

The motion was adopted.

5.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 15<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA**  
**Secretary-General.**

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**\*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2. 04 P.M.)**

**\*\*From the Chair**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceeding)**

**Monday, December 15, 2003/Agrahayana 24, 1925 (Saka)**

**No. 345**

**11.00 A.M.**

**\*1. Starred Questions**

Starred Question Nos. 181-184 were orally answered. Replies to Starred Question Nos. 185-200 were laid on the Table.

**2. Unstarred Questions** Replies to Unstarred Question Nos. 1805-2024 were laid on the Table.

12.01 P.M.

**3. Papers laid on the Table**

**The following papers were laid on the Table:-**

- (1) A copy of the Bio-Medical Waste (Management and Handling) (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 1069 (E) in Gazette of India dated the 17<sup>th</sup> September, 2003 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of the Notification No. S.O. 979(E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> August, 2003 making certain amendments in the Notification No. S.O. 763 (E) dated the 14<sup>th</sup> September, 1999 issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.
- (3) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi for the year 2001-2002, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (1) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2002-2003.

- (2) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 2003-04.
- (7) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956: -
- (a) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1994-1995.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1994-1995, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2001-2002.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2002-2003.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (“a” and “b”) of (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of

the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2002-2003.

- (10)(i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2002-2003.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Sikkim Livestock Processing and Development Corporation Limited, Sikkim, for the years 1998-1999, 1999-2000 and 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim Livestock Processing and Development Corporation Limited, Sikkim, for the years 1998-1999, 1999-2000 and 2000-2001.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned of (11) above.

#### **4.Reports of Public Accounts Committee**

Shri Rupchand Pal presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2003-2004):

- (1) Fifty-fifth Report of PAC (13<sup>th</sup> Lok Sabha) on Chapter 5 of Audit Report No. 12A of 2002 (Direct Taxes – System Appraisals) relating to “Refunds under the Income Tax Act, 1961”.
- (2) Fifty-sixth Report on Action Taken on the recommendations contained in 20<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to “Indian Railways Appropriation Accounts (1997-98)”.
- (3) Fifty-seventh Report on Action Taken on the recommendations contained in 5<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to “Design and Development of Main Battle Tank – Arjun”.

#### **5.Report of Committee on Empowerment of Women**

Dr. (Smt.) Anita Arya presented the Sixteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on the Action Taken by the Government on the recommendations contained in the Eighth Report of the Committee (Thirteenth Lok Sabha) on the subject ‘Training and Empowerment of Women in Local Bodies’.

#### **6. Reports and Statements of Standing Committee on Labour and Welfare**

Shri Virendra Kumar presented-



(A) A copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour and Welfare:-

- (1) Thirty-fourth Report on action taken by the Government on the Recommendations/Observations contained in the Thirty-second Report of the Standing Committee on Labour and Welfare on Demands for Grants (2003-2004) of Ministry of Labour.
- (2) Thirty-fifth Report on action taken by the Government on the Recommendations/Observations contained in the Thirtieth Report of the Standing Committee on Labour and Welfare on Demands for Grants (2003-2004) of Ministry of Social Justice and Empowerment.
- (3) Thirty-sixth Report on action taken by the Government on the Recommendations/Observations contained in the Thirty-first Report of the Standing Committee on Labour and Welfare on Demands for Grants (2003-2004) of Ministry of Tribal Affairs.
- (4) Thirty-seventh Report on **“The Emigration (Amendment) Bill, 2002”**; and

(B) Also laid a copy each of the following statements (Hindi and English versions) of the Standing Committee on Labour and Welfare:-

- (1) Statement showing further action taken by the Government on the Recommendations/Observations contained in Twenty-fourth Report of the Standing Committee on Labour and Welfare (2002) (Thirteenth Lok Sabha) on the recommendations/ observations contained in Twenty-first Report (Thirteenth Lok Sabha) on Demands for Grants (2002-2003) of the Ministry of Labour
- (2) Statement showing further action taken by the Government on the Recommendations/Observations contained in Twenty-fifth Report of the Standing Committee on Labour and Welfare (2002) (Thirteenth Lok Sabha) on the recommendations/observations contained in Nineteenth Report (Thirteenth Lok Sabha) on Demands for Grants (2002-2003) of the Ministry of Social Justice and Empowerment.
- (3) Statement showing further action taken by the Government on the Recommendations/Observations contained in Twenty-sixth Report of the Standing Committee on Labour and Welfare (2002) (Thirteenth Lok Sabha) on the recommendations/observations contained in Twentieth Report (Thirteenth Lok Sabha) on Demands for Grants, (2002-2003) of the Ministry of Tribal Affairs.

**12.05 P.M.**

## **7. Calling Attention**

Shri Madhusudan Mistry called the attention of the Minister of Science and Technology to the situation arising out of the loss caused to the farmers of Gujarat due to failure of the crops of Bt. Cotton Bollguard MECH-162 and MECH-12 varieties of seeds produced and marketed by Mahyco Monsanto Co. India Ltd. and steps taken by the Government in regard thereto.

The Minister of Science and Technology made a statement in regard thereto.

## **8. Submissions by Members**

**11.04 A.M.**

### **(i) Regarding non declaration of Statutory Minimum Price for sugarcane by the Government.**

The following members made submissions regarding non declaration of Statutory Minimum Price for sugarcane by the Government:-

- (1) Kunwar Akhilesh Singh
- \*\* (2) Shri Ramji Lal Suman
- (3) Shri Raghunath Jha
- (4) Shri Shivaji Mane
- (5) Shri Rajesh Ranjan
- (6) Shri Sudarsana E.M. Natchiappan
- (7) Shri Shriprakash Jaiswal

Shri Rajnath Singh and Shri Sharad Yadav responded to the submissions.

### **(ii) Regarding reported arrest of Saddam Hussein, deposed President of Iraq**

The following members made submissions regarding reported arrest of Saddam Hussein, deposed President of Iraq:

- (i) Shri Dharamraj Singh Patel
- (2) Shri Ram Vilas Paswan
- (3) Shri Rajesh Ranjan
- (4) Shri Basudeb Acharia
- (5) Shri Raghunath Kha
- (6) Shri S. Jaipal Reddy
- (7) Rupchand Pal
- (8) Smt. Bhavnaben Devrajbhai Chikalia

*(Lok Sabha adjourned at 1.04 p.m. and re-assembled at 2.03 p.m.)*

## **9. Government Bill-Introduced**

The Special Tribunals (Supplementary Provisions) Repeal Bill, 2003.

**10. Matters Under Rule 377**

- (1) Shri Ashok Argal raised a matter regarding need to construct a bridge on Chambal River at Osed ghat, Madhya Pradesh.
- (2) Shri Ravindra Kumar Pandey raised a matter regarding need to constitute a High Level Committee to look into the working of Shatabdi Project of Bharat Coking Coal Limited.
- (3) Shri Jaisingrao Gaikwad Patil raised a matter regarding need to allocate additional funds to facilitate early completion of Ahmednagar-Beed-Parli new railway line in Maharashtra.
- (4) Shri Virendra Kumar raised a matter regarding need to review the Salary and Allowances of the employees working in Community Polytechnic Project.
- (5) Dr. Laxminarayan Pandeya raised a matter regarding need to allocate Rs. 80 crores in the next Budget for early completion of gauge conversion work on Neemach-Ratlam Section of Western Railways.
- (6) Shri K.A. Sangtam raised a matter regarding need to revive the Naginimora Railway Station and construct one rail link from Dimapur to Naginimora via Chumukedima and Tuli in Nagaland.
- (7) Shri G. Putta Swamy Gowda raised a matter regarding need to expedite construction of an aerodrome at Hassan, Karnataka.
- (8) Prof. (Smt.) A.K. Premajam raised a matter regarding need to review Rural/Urban classification criteria for fixing rentals of telephones.
- (9) Shri Dharam Raj Singh Patel raised a matter regarding need to provide 27 per cent reservation to OBCs for admission in educational institutions and jobs in Public Sector Undertakings.
- (10) Shri Devendra Prasad Yadav raised a matter regarding need to merge all the rural banks with NABARD and set up an Indian National Rural Bank with a view to boosting rural economy.
- (11) Shri Vanlalawma raised a matter regarding need to open trade route between India, Myanmar and Bangladesh from Mizoram for its all round rural development.

2.20 P.M.

**11. Government Bills-Passed**

- \*\*\*(i) The Railways (Amendment) Bill, 2003, as passed by Rajya Sabha.
- \*\*\*(ii) The Railways (Second Amendment) Bill, 2003, as passed by Rajya Sabha.
- \*\*\*(iii) The Railway Protection Force (Amendment) Bill, 2003, as passed by Rajya Sabha.
- \*\*\*(iv) Resolution - Adopted

Shri Nitish Kumar moved the following Resolution:-

“That this House approves the recommendations contained in Para 51 (with modification of 3 years time limit to 9 years) and in Paras 49, 50, 52, 53, 54, 55 and 56 of the Eighth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to the Lok Sabha on 24.07.2003.”

After combined discussion as indicated below, the Resolution was adopted.

The motions for consideration of the Bills viz (i) The Railways (Amendment) Bill, 2003, as passed by Rajya Sabha (ii) The Railways (Second Amendment) Bill, 2003, as passed by Rajya Sabha and (iii) The Railway Protection Force (Amendment) Bill, 2003, as passed by Rajya Sabha, were moved by Shri Nitish Kumar.

The following members took part in the combined debate:-

- (1) Shri Adhir Chowdhary
- (2) Shri Rattan Lal Kataria
- (3) Shri Nikhilananda Sar
- (4) Smt. Renu Kumari
- (5) Shri K.H. Muniyappa
- (6) Dr. Jagannath Manda
- (7) Dr. Raghuvansh Prasad Singh
- (8) Adv. Suresh Ramrao Jadhav (Patil)
- (9) Shri Bhan Singh Bhaura
- (10) Shri V. Vetriselvan
- (11) Shri Manikrao Hodlya Gavit
- (12) Dr. V. Saroja
- (13) Shri Priya Ranjan Dasmunsi
- (14) Shri Basudeb Acharia
- (15) Shri Ramesh Chennithala

- (16) Shri Raghunath Jha
- (17) Dr. M.V.V.S. Murthi
- (18) Shri Mohan Rawale
- (19) Shri Rajesh Ranjan

Shri Nitish Kumar replied to the combined debate.

(i) The motion for consideration of the Railways (Amendment) Bill,2003 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Railways (Second Amendment) Bill,2003 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Railways Protection Force (Amendment) Bill,2003 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(iv) The Resolution was adopted.

## **#12. Statement By Minister**

The Minister of External Affairs made a statement regarding action against Indian insurgent groups operating from Bhutan.

5.25 P.M.

Time taken: 7 hrs. 31 mts.

## **13. Discussion under Rule 193**

Discussion regarding recent incidents of violence in Assam and some other parts of the country due to Recruitment Policy of the Railways raised by Shri Basudeb Acharia on the 5<sup>th</sup> December, 2003, continued.

The following members took part in the debate:-

- (1) Shri Ram Vilas Paswan
- (2) Dr. M.V.V.S. Murthi
- (3) Smt. Margaret Alva
- (4) Shri Nikhil Kumar Choudhary
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Prabodh Panda
- (7) Shri Arun Kumar
- (8) Kunwar Akhilesh Singh
- (9) Shri Bhartruhari Mahtab
- (10) Shri Subodh Roy
- (11) Adv. Suresh Ramrao Jadhav (Patil)
- (12) Shri Bijoy Handique
- (13) Smt. Renu Kumari
- (14) Shri Chandrakant Khaire
- (15) Swami Chinmayanand

Shri Nitish Kumar replied to the discussion.

The discussion was concluded.

9.44 P.M.

#### **14. Resolution – Adopted**

The Speaker placed the following Resolution before the House:-

“This House expresses its deep sense of anguish over the recent incidents of violence in Bihar, Assam, Maharashtra and some other parts of the country in the wake of Railway recruitment examinations in which many innocent lives have been lost and properties destroyed. Such incidents of parochialism should be countered unitedly and with determination.

This House unanimously appeals to all to promote harmony and the spirit of common brotherhood amongst all the people of Indian transcending religious, linguistic, regional or sectional diversities. All issues that have a potential for promoting divisive tendencies and regional discord can and should be resolved through discussion, dialogue and other democratic means, and not through violent means.



Let us resolve to protect the regional harmony, unity and integrity of the country and rededicate ourselves to this cause.”

The Resolution was adopted unanimously.

9.46 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

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\* At 11.10 a.m.

\*\* At 12.26 P.M.

\*\*\* Discussed together

#At 4.09 P.M.

## **LOK SABHA**

Bulletin-Part I

### **(Brief Record of Proceedings)**

**Tuesday, December 16, 2003/Agrahayana 25, 1925 (Saka)**

**No. 346**

**11.00 A.M.**

#### **1. Submissions By Members**

Regarding reported strike by oil sector employees against disinvestments of BPCL, HPCL etc.,.

The following members made submissions regarding reported strike by oil sector employees against disinvestments of BPCL, HPCL etc:-

- (1) Shri Ramji Lal Suman
- (2) Shri Shriprakash Jaiswal
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Basudeb Acharia
- (5) Shri Rupchand Pal
- (6) Shri Sunil Khan
- (7) Shri N.N. Krishnadas

**11.15A.M.**

#### **2. Starred Questions**

Starred Question Nos. 202-205 were orally answered. Replies to Starred Question Nos. 201 and 206-220 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 2025-2167 were laid on the Table.

12.01 P.M.

#### **4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2002-2003.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2002-2003.

(3) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:-

(i) G.S.R. 864(E) published in Gazette of India dated the 6<sup>th</sup> November, 2003 making certain amendments in the Notification No. G.S.R. 706 (E) dated the 7<sup>th</sup> October, 1999 so as to amend recruitment regulations for various posts of Planning, Architecture and Horticulture cadres in D.D.A.

(ii) G.S.R. 865(E) published in Gazette of India dated the 6<sup>th</sup> November, 2003 modifying the composition of the Departmental Promotion

Committees with regard to recruitment regulations of various posts in D.D.A.

- (4) A copy of the Annual Statement (Hindi and English versions) regarding discretionary allotments made during the calendar year 2002.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1992–1993 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) U.T. of Daman and Diu Rules, 1998 (Hindi and English versions) published in Notification No. SW/604/99-00/155 in Daman and Diu Gazette dated the 20<sup>th</sup> August, 2003 under sub-section (3) of section 23 of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working

of the National Fertilizers Limited, New Delhi, for the year 2002-2003.

- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
- (c)
  - (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Kolkata, for the year 2002-2003.
  
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
- (d)
  - (i) Review by the Government of the working of the Bengal Immunity Limited, Kolkata, for the year 2002-2003.
  
  - (ii) Annual Report of the Bengal Immunity Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
- (e)
  - (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2002-2003.
  
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
- (f)
  - (i) Review by the Government of the working of the Projects and Development India Limited, Sindri, for the year 2002-2003.

- (ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2002-2003.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force (Engineering Officers) Recruitment Amendment Rules, 2003 published in Notification No. G.S.R. 309 in Gazette of India dated the 6<sup>th</sup> September, 2003.
- (ii) The Border Security Force (Amendment) Rules, 2003 published in Notification No. S.O 2032 in Gazette of India dated the 26<sup>th</sup> July, 2003.
- (12) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1<sup>st</sup> January, 2001 to 31<sup>st</sup> December, 2001.
- (13) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (14) A copy of the Central Industrial Security Force, Director General, Recruitment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 282 in Gazette of India



dated the 9<sup>th</sup> August, 2003 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, for the year 2001-2002.
  - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, for the year 2001-2002.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2002-2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2002-2003.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2002-2003.

- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 2002-2003.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 2002-2003.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2002-2003.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2002-2003.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 2002-2003.
- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2002-2003.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 2002-2003.
- (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 2002-2003, alongwith Audited Accounts and

comments of the Comptroller and Auditor  
General thereon.

12.02 P.M.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15<sup>th</sup> December, 2003, Rajya Sabha agreed without any amendment to the Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2003, passed by Lok Sabha on the 8<sup>th</sup> December, 2003.

## **6. Reports of Standing Committee on Petroleum and Chemicals**

Dr. Girija Vyas presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

(1) 52<sup>nd</sup> Report on action taken by Government on the recommendations contained in the 41<sup>st</sup> Report of the Committee on ‘Demands for Grants 2003-04 relating to the Ministry of Chemicals & Fertilisers (Deptt. of Fertilisers)’;

(2) 53<sup>rd</sup> Report on action taken by Government on the recommendations contained in the 42<sup>nd</sup> Report of the Committee on ‘Merger and Acquisition of Oil & Gas Companies’; *and*

(3) 54<sup>th</sup> Report on action taken by Government on the recommendations contained in the 44<sup>th</sup> Report of the Committee on ‘Demand, Availability and Distribution of Fertilisers’.

## **7. Report of Standing Committee on Railways**

Shri K. Yerrannaidu presented a copy of the Fifteenth Report (Hindi and English versions) of the Standing Committee on Railways (2003) on “Ongoing and Pending Projects”.

## **8. Government Bills – Introduced**

12.03 P.M.

- (i) *The State Emblem of India (Prohibition of Improper Use) Bill, 2003.*

12.04 P.M.

- (ii) *The Sugar Cess (Amendment) Bill, 2003.*

12.05 P.M.

#### **9. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ram Tahal Chaudhary regarding need to retain the Branch Office of L.I.C at Khelari, Jharkhand.
- (2) Shri Suresh Chandel regarding need to implement 'One rank one Pension' scheme in the armed forces.
- (3) Shri Lal Bihari Tiwari regarding need to ensure early completion of the pending projects of Railways in East Delhi.
- (4) Shri Ananta Nayak regarding need to set up additional L.P.T centres in Keonjhar Parliamentary Constituency and also upgrade the existing All India Radio Station.
- (5) Shri Laxman Giluwa regarding need to improve the irrigation facilities in Western Singhbhum and Saraikela Kharsawa districts of Jharkhand.
- (6) Shri Chintaman Wanaga regarding need to make provisions in the Railway Budget for and initiate construction of railway line between Dahanu and Nasik.
- (7) Shri V.S. Sivakumar regarding need to set up a Bench of High Court at Thiruvananthapuram, Kerala.
- (8) Shri Iqbal Ahmed Saradgi regarding need to clear the proposal of the Government of Karnataka for providing relief to the Coffee Industry.

- (9) Shri K.P. Singh Deo regarding need to award adequate work orders to the ancillary units by Rourkela Steel Plant and NALCO in Orissa.
- (10) Shri N.N. Krishnadas regarding need to provide necessary clearance to Kerala Roads and Bridges Corporation for carrying out construction of Railway overbridges in Palghat Parliamentary Constituency.
- (11) Dr. D.V.G. Shankar Rao regarding need to construct a by-pass road near Salur town in Andhra Pradesh.
- (12) Shri Ravi Prakash Verma regarding need to develop Dudhawa National Park in Khiri Parliamentary Constituency in U.P as a tourist resort.
- (13) Shri Bhartruhari Mahtab regarding need to open additional paddy purchase centres in Cuttack and other parts of Orissa.
- (14) Shri Haribhau Shankar Mahale regarding need to provide financial assistance to the Government of Maharashtra to tackle the severe drought situation in the State.
- (15) Shri Rajesh Ranjan regarding need to construct a railway overbridge near Purnia junction, Bihar.

12.06 P.M.

10. Government Bill – Passed

Time Taken : 2 hrs. 42 mts.

*The Constitution (Ninety-seventh Amendment) Bill, 2003, (Amendment of articles 75, 164, insertion of new article 361B and amendment of the Tenth Schedule).*



The motion for consideration of the Bill was moved by  
Shri Arun Jaitley.

The following members took part in the debate :-

- (1) Shri Shivraj V. Patil
- (2) Shri Giridhari Lal Bhargava
- (3) Shri Rupchand Pal
- (4) Shri M.V.V.S. Murthy
- (5) Shri Chandrakant Khaire
- (6) Shri Priya Ranjan Dasmunsi
- (7) Shri Bikram Keshari Deo
- (8) Shri Raashid Alvi
- (9) Shri Arun Kumar
- (10) Dr. V. Saroja
- (11) Shri Bhartruhari Mahtab
- (12) Dr. Raghuvansh Prasad Singh
- (13) Dr. Vikram Sarkar
- (14) Shri Ravi Prakash Verma
- (15) Shri Ramjiwan Singh
- (16) Shri G.M. Banatwalla
- (17) Shri Abdul Raashid Shaheen
- (18) Shri Ram Vilas Paswan
- (19) Shri E. Ponnuswamy
- (20) Shri Prabodh Panda
- (21) Shri Sanat Kumar Mandal
- (22) Shri Haribhau Shankar Mahale
- (23) Shri Rajesh Ranjan
- (24) Shri Prabhunath Singh
- (25) Shri Devendra Prasad Yadav

Shri Arun Jaitley replied to the debate.

On the motion for consideration of the Bill, the House divided : Ayes: 424 ;

Noes : Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-third of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, as amended, the House divided : Ayes: 424;Noes: Nil.

Clause 2 was adopted, as amended, by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

On the motion for adoption of Clause 3, as amended, the House divided : Ayes: 423;Noes: Nil.

Clause 3 was adopted, as amended, by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

On the motion for adoption of Clause 4, as amended, the House divided : Ayes: 426; Noes: Nil.

Clause 4 was adopted, as amended, by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

On the motion for adoption of Clause 5, the House divided : Ayes: 425 ;Noes: Nil.

Clause 5 was adopted, by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

On the motion the House divided : Ayes : 422; Noes : Nil.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

*(Lok Sabha adjourned at 2.48 P.M. and re-assembled at  
3.47 P.M.)*

3.49 P.M.

\*11. Statutory Resolution – Negatived

**Time Taken :  
4 hrs. 09 mts**

Shri Basudeb Acharia moved the following Resolution:-

“ That this House disapproves of the Prevention of Terrorism (Amendment) Ordinance, 2003 (No. 4 of 2003) promulgated by the President on 27 October, 2003.”.

After discussion as indicated in para 12 below, the Resolution was negatived.

\*12. Government Bill – Passed

The Prevention of Terrorism (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the combined debate on the Resolution ( vide para 11 above) and the motion for consideration the Bill:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Prakash Mani Tripathi
- (3) Dr. M.V.V.S. Murthi
- (4) Shri Varkala Radhakrishnan
- (5) Shri Ramji Lal Suman
- (6) Shri Mohan Rawale
- (7) Shri Raashid Alvi
- (8) Dr. K. Malaisamy

- (9) Shri T.R. Baalu
- (10) Shri Prabhunath Singh
- (11) Shri Bhartruhari Mahtab
- (12) Dr. Raghuvansh Prasad Singh
- (13) Dr. Bikram Sarkar
- (14) Shri Ajoy Chakraborty
- (15) Shri Devendra Prasad Yadav
- (16) Shri Ram Vilas Paswan
- (17) Shri Abdul Rashid Shaheen
- (18) Dr. C. Krishnan
- (19) Shri Rajesh Ranjan
- (20) Shri Prakash Yashwant Ambedkar
- (21) Shri G.M. Banatwalla

Shri L.K. Advani replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 5 to Clause 2 moved by Shri L.K. Advani, the House divided : Ayes : 260; Noes : 10. The amendment was accordingly adopted.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill, as amended, was passed.

7.58 P.M.

### **13. Report of the Business Advisory Committee**

Smt. Sushma Swaraj presented the Fifty-eighth report of the Business Advisory Committee.

8.06 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17<sup>th</sup>  
December, 2003)*

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G.C. MALHOTRA,  
**Secretary-General.**

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**LOK SABHA**  
**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Wednesday, December 17, 2003/Agrahayana 26, 1925 (Saka)**

**No. 347**

11.00 A.M.

**1. Submissions by members regarding need to provide subsidy for procurement of paddy in Uttar Pradesh and Bihar.**

**The following members made submissions regarding need to provide subsidy for procurement of paddy in Uttar Pradesh and Bihar:-**

- (1) Shri Ramji Lal Suman
- (2) Shri Shriprakash Jaiswal
- (3) Smt. Sushma Swaraj

11.06 A.M.

**2. Starred Questions**

Starred Question Nos. 221-223 were orally answered. Replies to Starred Question Nos. 224-240 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 2168-2390 were laid on the Table.

12.00 Noon .

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2002-2003.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the



working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2002-2003.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2002-2003.
- (2) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2002-2003.
- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2002-2003.

(6)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2002-2003.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2002-2003.

(7)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2002-2003.

(8) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

- (a) (i) Annual Accounts of the Mumbai Port Trust, Mumbai, for the year

2002-2003, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2002-2003.

(b) (i) Annual Accounts of the Paradip Port Trust, Paradip, for the year

2002-2003, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2002-2003.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2001-2002

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New, Delhi, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New, Delhi, for the year 2001-2002.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2001-2002.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2001-2002.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2002-2003.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2002-2003.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2001-2002, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2001-2002, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2001-2002.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2001-2002, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2002-2003.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2002-2003, together with Audit Report thereon.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2002-2003, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2002-2003.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2002-2003.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2002-2003.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2001-2002.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2001-2002.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2002-2003.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2002-2003.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2002-2003.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2002-2003.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:-

(i) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 2001-2002, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Indian Institute of Technology, Kanpur, for the year 2001-2002.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items No. (28 and 31) above.

(33)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1999-2000, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1999-2000.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2000-2001.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2001-2002.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2002-2003.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2002-2003.

(41) A copy each of the following Annual Reports for the year 2002-2003 (Hindi and English versions) alongwith with Audited Accounts in respect of the following Centres: -

- (i) Population Research Centre, Bangalore.

- (ii) Population Research Centre, Baroda.
- (iii) Population Research Centre, Bhubaneswar.
- (iv) Population Research Centre, Punjab University, Chandigarh.
- (v) Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh.
- (vi) Population Research Centre, Dharwad
- (vii) Population Research Centre, Delhi
- (viii) Population Research Centre, Dindigul.
- (ix) Population Research Centre, Guwahati.
- (x) Population Research Centre, Lucknow.
- (xi) Population Research Centre, Patna.
- (xii) Population Research Centre, Pune.
- (xiii) Population Research Centre, Sagar.
- (xiv) Population Research Centre, Shimla.
- (xv) Population Research Centre, Hazartbal (Srinagar)
- (xvi) Population Research Centre, Thiruvananthapuram.
- (xvii) Population Research Centre, Udaipur.
- (xviii) Population Research Centre, Visakhapatnam.

(42) A copy each of the Review (Hindi and English versions) by the Government of the working of the above Centres for the year 2002-2003.

(43) A copy of the Homoeopathy (Degree Course) Amendment Regulations, 2003 (Hindi and English versions) published in Notification No. F. 12-13/87-CCH (Pt.II) in Gazette of India dated the 25<sup>th</sup> September, 2003 under sub-section (2) of section 33 of the Homeopathy Central Council Act, 1973.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre (Indira Gandhi Medical College), Shimla, for the years 1999-2000, 2000-2001 and 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre (Indira Gandhi Medical College), Shimla, for the years 1999-2000, 2000-2001 and 2001-2002.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2002-2003, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2002-2003.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2001-2002.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2002-2003.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2002-2003.
  - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Science, India, Allahabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Science, India, Allahabad, for the year 2002-2003.

- (52)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2002-2003.
- (53)(i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2002-2003.
- (54)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2002-2003.
- (55)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2002-2003.
- (56)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2002-2003.
- (57)(i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2002-2003.
- (58)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre Plant Genome Research, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre Plant Genome Research, New Delhi, for the year 2002-2003.

(59) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

- (i) S.O. 910 (E) published in Gazette of India dated the 7<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ii) S.O. 914 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2003 regarding authorisation of the Sub-divisional officer (Sadar), Silchar, District Cachar, Assam to perform the functions of competent authority for acquisition of land (Daboka to Haflong to Silchar Section) of National Highway No. 54.
- (iii) S.O. 915 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2003 regarding acquisition of land for development of Sankeshwar Bypass of National Highway No. 4 in the State of Maharashtra. .
- (iv) S.O. 918 (E) published in Gazette of India dated the 13<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 6 (Dankuni to Kola hat Section) in Howrah district, in the State of West Bengal.
- (v) S.O. 919 (E) published in Gazette of India dated the 13<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubneshwar Section) in the State of Orissa.
- (vi) S.O. 923 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 regarding authorisation of the Special Land Acquisition Officer, Government of Uttar Pradesh, Gorakhpur as the Competent Authority to perform the functions to acquire land on National Highway No. 28 (Lucknow-Gorakhpur Section) for construction of Gorakhpur Bypass including Rapti Bridge in the State of Uttar Pradesh.
- (vii) S.O. 924 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 regarding authorisation of the District Revenue Officer, Kanyakumari, Tamil Nadu to perform the functions of Competent Authority to acquire land (Madurai-Kanyakumari Section) and widening of National Highway No. 7 including construction of by-passes in the State of Tamil Nadu.
- (viii) S.O. 925 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ix) S.O. 1065 (E) published in Gazette of India dated the 16<sup>th</sup> September, 2003 making certain amendments in three Notifications mentioned therein.
- (x) S.O. 1070 (E) published in Gazette of India dated the 18<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 4(Nelamangla-Tumkur Section) in the State of Karnataka.
- (xi) S.O. 1071 (E) published in Gazette of India dated the 18<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 79A (Kishangarh-Nasirabad) and National Highway No. 79 (Nasirabad-Baral) in the State of Rajasthan.
- (xii) S.O. 1078 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of Andhra Pradesh.
- (xiii) S.O. 1079 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 5 (Chennai-Vijayawada Section) in Prakasam District in the State of Andhra Pradesh.
- (xiv) S.O. 1080 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 5 (Madras-Vijayawada Section) in Thiruvallur District in the State of Tamil Nadu.

- (xv) S.O. 1081 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras -Vijayawada Section) in Thiruvallur District in the State of Tamil Nadu.
- (xvi) S.O. 1082 (E) published in Gazette of India dated the 19<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in East Godavari District in the State of Andhra Pradesh.
- (xvii) S.O. 1083 (E) published in Gazette of India dated the 22<sup>nd</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xviii) S.O. 1084 (E) published in Gazette of India dated the 22<sup>nd</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

(2) (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to viii) of (59) above.

(61) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 50 of Control of National Highways (Land and Traffic) Act, 2002: -

- (i) The National Highways Tribunal (Procedure for appointment as Presiding Officer of the Tribunal) Rules, 2003 published in Notification No. G.S.R. 883 (E) in Gazette of India dated the 12<sup>th</sup> November, 2003.
- (ii) The National Highways Tribunal (Procedure for investigation of misbehavior or incapacity of Presiding Officer) Rules, 2003 published in Notification No. G.S.R. 884 (E) in Gazette of India dated the 12<sup>th</sup> November, 2003.
- (iii) The National Highways Tribunal (Procedure) Rules, 2003 published in Notification No. G.S.R. 885 (E) in Gazette of India dated the 12<sup>th</sup> November, 2003

(62) A copy of the Central Motor Vehicles (Third Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 927 (E) in Gazette of India dated the 5<sup>th</sup> December, 2003 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an Explanatory memorandum.

(63) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2002-2003.
- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jharkhand, for the year 2002-2003.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jharkhand, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2002-2003.



- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
  - (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2002-2003.
  - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2002-2003.
- (65)(i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2002-2003.
- (66)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2002-2003.
- (67)(i) A copy of the Annual Report (Hindi and English versions) of the Harish Chandra Research Institute, Allahabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish Chandra Research Institute, Allahabad, for the year 2002-2003.
- (68)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2002-2003.
- (69)(i) A copy of the Annual Report (Hindi and English versions) of the National

Remote Sensing Agency, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2002-2003.

(70)(i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Gandanki, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National MST Radar Facility, Gandanki, for the year 2002-2003.

(71)(i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2002-2003.

(72)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2002-2003.

(73)(i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2001-2002.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(75) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993: -

(i) The National Council for Teacher Education (Amendment) Rules, 2003 published in Notification No. G.S.R. 801 (E) in Gazette of India dated 9<sup>th</sup> October, 2003.



- (ii) The NCTE (Form of application for recognition, the time limit of submission of application, determination of norms and standards for recognition of teacher education programmes and permission to start new course or training) (Second Amendment) Regulations, 2003 published in Notification No. F. 48-6/2003-NCTE (N & S) in Gazette of India dated the 29<sup>th</sup> August, 2003.
- (iii) The National Council for Teacher Education (Amendment) Rules, 2003 published in Notification No. G.S.R. 747 (E) in Gazette of India dated the 17<sup>th</sup> September, 2003.
- (iv) The NCTE (Form of application for recognition, the time limit of submission of application, determination of norms and standards for recognition of teacher education programmes and permission to start new course or training) (Amendment) Regulations, 2003 published in Notification No. F. No. F.48-6/2003-NCTE (N & S) in Gazette of India dated the 23<sup>rd</sup> June, 2003
- (76)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme – III (Uttaranchal Sabhi Ke Liye Shiksha Parishad) Dehradun for the year 2001-2002, alongwith Audited Accounts
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme – III (Uttaranchal Sabhi Ke Liye Shiksha Parishad) Dehradun) for the year 2001-2002.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78)(i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala, for the year 2001-2002.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80)(i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Educational Project Council, Ranchi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Educational Project Council, Ranchi, for the year 2002-2003.
- (81)(i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2001-2002.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (81) above.

(83) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2002-2003.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(84) A copy of the Notification No. G.S.R. 905 (E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> November, 2003 approving the Kandla Port Employees (Festival Advance) Amendment Regulations, 2003, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(85)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2002-2003.

(iii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2002-2003.

(86)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2002-2003.

(iii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2002-2003.

(87)(i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, for the year 2002-2003.

(88) A copy of the Statement (Hindi and English versions) of the Affairs of CMC Limited for the period from the 1<sup>st</sup> April, 2001 to 16<sup>th</sup> October, 2001. recommendations contained in Chapter I of the following Reports:

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 15<sup>th</sup> December, 2003, Rajya Sabha passed the Forward Contracts (Regulation) Amendment Bill, 2003.
- (2) That at its sitting held on the 16<sup>th</sup> December, 2003, Rajya Sabha agreed without any amendment to the Sick Industrial Companies (Special Provisions) Repeal Bill, 2003, passed by Lok Sabha on the 11<sup>th</sup> December, 2003.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 2003, passed by Lok Sabha on the 9<sup>th</sup> December, 2003.
- (4) That at its sitting held on the 16<sup>th</sup> December, 2003, Rajya Sabha agreed without any amendment to the Representation of the People (Second Amendment) Bill, 2003, passed by Lok Sabha on the 9<sup>th</sup> December, 2003.
- (5) That at its sitting held on the 16<sup>th</sup> December, 2003, Rajya Sabha agreed without any amendment to the Delimitation (Amendment) Bill, 2003, passed by Lok Sabha on the 9<sup>th</sup> December, 2003.

#### **6. Bill passed by Rajya Sabha – Laid on the Table**

The Forward Contracts (Regulation) Amendment Bill, 2003

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri Denzil B. Atkinson presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **8. Statements of Public Accounts Committee**

Sardar Buta Singh laid on the Table Hindi and English versions of the Statement showing further follow up action taken on the recommendations contained in Chapter I of the following Reports:

- (1) Twelfth Report (13<sup>th</sup> Lok Sabha) on "Premature procurement of equipment and delay in construction";
- (2) Forty-Fourth Report (13<sup>th</sup> Lok Sabha) on "Procurement of 2 Giga Hertz Digital Microwave System";
- (3) Forty-Seventh Report (13<sup>th</sup> Lok Sabha) on "Design and Development of Pilotless target Aircraft; and
- (4) Fiftieth Report (13<sup>th</sup> Lok Sabha) on "Development of Tourism Infrastructure"

#### **9. Study Tour Reports of Committee on The Welfare of Scheduled Castes and Scheduled Tribes**

Shri Ratilal Kalidas Varma laid on the table a copy each (Hindi and English versions) of the following: -

- (1) Report of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Bangalore, Thiruvananthapuram, Cochin and Mumbai during June, 2002.
- (2) Report of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Kolkata, Port Blair, Chennai, Mumbai, Ahmedabad during August-September, 2002.

#### **10. Report of Standing Committee on Agriculture**

Shri S.S. Palanimanickam presented the Forty-Fifth Report (Hindi and English versions) of the Standing Committee on Agriculture on 'Drought Situation in the Country' relating to Ministry of Agriculture (Department

of Agriculture and Co-operation).

#### **11. Statements of the Standing Committee on Agriculture**

Shri S.S. Palanimanickam laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Agriculture: -

(1) Statement showing further Action Taken by the Government on the recommendations contained in the 37<sup>th</sup> Action Taken Report of the Standing Committee on Agriculture (2002) on the recommendations contained in the 32<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Agriculture (Department of Animal Husbandry and Dairying); and

(2) Statement showing further Action Taken by the Government on the recommendations contained in the 38<sup>th</sup> Action Taken Report of the Standing Committee on Agriculture (2002) on the recommendations contained in the 33<sup>rd</sup> Report (13<sup>th</sup> Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Food Processing Industries.

#### **12. Report of Standing Committee on External Affairs**

Shrimati Krishna Bose presented the Twelfth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the 11<sup>th</sup> Report (Thirteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2003-2004.

#### **13. Reports of Joint Parliamentary Committee on the Functioning of Wakf Boards**

Shri Ali Mohd. Naik laid on the Table a copy each (Hindi and English versions) of the following Reports of the Joint Parliamentary Committee on the functioning of Wakf Boards:-

(1) Ninth Report on the Implementation of Wakf Act, 1995 in Manipur; and

(2) Tenth Report on the Implementation of Wakf Act, 1995 in Tripura.

12.03 P.M.

#### **14. Calling Attention**

The Prime Minister made a statement in response to the clarificatory questions asked by members on 12 December, 2003 on the statement made by the Minister of State in the Ministry of Planning in response to the attention called by Dr. Raghuvansh Prasad Singh to the need for a financial package to Bihar for developmental works in the State.

12.16 P.M.

#### **15. Motion regarding Fifty-Eighth Report of the Business Advisory Committee**

Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Fifty-Eighth Report of the Business Advisory Committee presented to the House on the 16<sup>th</sup> December, 2003.”

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.29 P.M. and re-assembled at 2.03 P.M.)*

2.09 P.M.

#### **16. Matters Under Rule 377**

- (1) Shri Maheshwar Singh raised a matter regarding need to evolve a policy of time-bound environmental clearances for hydro-electric power generation projects in the hilly areas of the country.
- (2) Shri Mansukhbhai D. Vasava raised a matter regarding need to release funds from Central Road Fund for construction of roads in Bharuch Parliamentary Constituency, Gujarat.
- (3) Shri Haribhai Chaudhary raised a matter regarding need to improve the functioning of telephones in Banaskantha Parliamentary Constituency, Gujarat.
- (4) Dr. Madan Prasad Jaiswal raised a matter regarding need to release a lumpsum amount for early completion of gauge conversion work between Narkatia Ganj and Darbhanga in North Bihar.
- (5) Shri Shriprakash Jaiswal raised a matter regarding need for a special package to check increasing pollution in Kanpur, U.P.
- (6) Shri Uttamrao Patil raised a matter regarding need to introduce mobile telephone services in Yavatmal district, Maharashtra.
- (7) Dr. M.V.V.S. Murthi raised a matter regarding need to allot land on lease to Andhra Pradesh State Warehousing Corporation to undertake export and import of foodgrains.
- (8) Shri C. Kuppusami raised a matter regarding need to formulate a comprehensive legislation for granting recognition to trade unions in the country.
- (9) Dr. K. Malaisamy raised a matter regarding need to safeguard the interests of local people while implementing Sethu Samudram Ship Canal Project in Tamil Nadu.
- (10) Shri Naresh Puglia raised a matter regarding need to revise Minimum



Support Price for paddy and to waive the interest on loans raised by paddy growing farmers.

- (11) Shri Ramsagar Rawat raised a matter regarding need to include the name of a freedom fighter from Uttar Pradesh late Uda Devi in the list of Freedom Fighters.

2.32 P.M.

17. **Supplementary Demands for Grants (General) – 2003-2004**

Time Taken: 3 hrs. 38 mts.

Discussion on the Supplementary Demands for Grants Nos. 5, 6, 8, 12, 13, 15, 16, 17,29,30,31,33,35,39,41,45,46,48,49,55,56,60,62,64,65,67,68,72,77,80,85,87,88,89,90,91,92,98,99,101,102 and 103 in respect of Budget (General) for 2003-2004 commenced.

The following members took part in the debate:-

- (1) Shri Mani Shankar Aiyar
- (2) Shri Kirit Somaiya
- (3) Shri Rupchand Pal
- (4) Shri Prakash Pranjpe
- (5) Dr. Bolla Bulli Ramiah
- (6) Kunwar Akhilesh Singh
- (7) Shri P.H. Pandian
- (8) Shri Adhir Chowdhary
- (9) Shri Rattan Lal Kataria
- (10) Shri Adhi Shankar
- (11) Shri Joachim Baxla
- (12) Shri Arun Kumar
- (13) Dr. Raghuvansh Prasad Singh
- (14) Shri Haribhau Shankar Mahale

Shri Jaswant Singh replied to the debate.

All the Supplementary Demands for Grants Nos. 5, 6, 8, 12, 13, 15, 16, 17,29,30,31,33,35,39,41,45,46,48,49,55,56,60,62,64,65,67,68,72,77,80,85,87,88,89,90,91,92,98,99,101,102 and 103 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2003-2004 were voted in full.

6.10 P.M.



18. **Government Bill – Introduced**

The Appropriation (No.5) Bill, 2003.

6.11 P.M.

19. **Government Bill- Passed**

The Appropriation (No.5) Bill, 2003.

The motion for consideration moved by Shri Jaswant Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

6.14 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 18<sup>th</sup> December, 2003)*

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**G.C. MALHOTRA,**  
*Secretary-General*

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**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Thursday, December 18, 2003/Agrahayana 27, 1925 (Saka)**

**No. 348**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 241-243 and 246 were orally answered. Replies to Starred Question Nos. 244, 245 and 247 -260 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2391 – 2620 were laid on the Table.

**12.00 Noon .**

**3. Papers laid on the Table**

**The following papers were laid on the Table:-**

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2002-2003.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2002-2003.
  - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2002-2003.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical

Development Agency, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2002-2003.

(3) Acopy each of the following papers (Hindi and English versions) under sub-section

(1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 2002-2003.

(2) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) A copy of the Railway Passengers (Manner of Investigation of Untoward Incidents) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 8<sup>th</sup> August, 2003 under section 199 of the Railways Act, 1989.

(4A) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987:-

(i) The Railway Claims Tribunal (Financial and Administrative Powers) Amendment Rules, 2003 published in Notification No. G.S.R.383 in Gazette of India dated the 1<sup>st</sup> November, 2003.

(ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2003 published in Notification No. G.S.R.384 in Gazette of India dated the 1<sup>st</sup> November, 2003.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2002-2003.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2002-2003.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2002-2003.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2002-2003.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (f) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the National Instruments Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the National Industrial Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Statement on the comments/observations of Auditors/Replies furnished by the Management of the National Industrial Development Corporation, New Delhi, for the year 2002-2003.
- (i) (i) Statement regarding Review by the Government of the working of the Engineers Project (India) Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Engineers Project (India) Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Udhagamandalam, for the year 2002-2003.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Udhagamandalam, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2002-2003.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2002-2003.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2002-2003.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2003-2004.



- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2002-2003.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2002-2003.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (f) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (g) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (h) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2002-2003.
  - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (i) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited,



Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

(i) Notification No. P.-23015/1/2003-Mkt. published in Gazette of India dated the 15<sup>th</sup> September, 2003 notifying "Remote Areas" in terms of government's Resolution No. 60 dated the 8<sup>th</sup> March, 2002 .

(ii) The Kerosene (Restriction on Use and Fixation of Ceiling Price) Amendment Order, 2003 published in Notification No. G.S.R. 931 (E) in Gazette of India dated the 8<sup>th</sup> December, 2003.

(13) A copy of the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of the Director-General Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 761 (E) in Gazette of India dated the 24<sup>th</sup> September, 2003 under sub-section (1) of section 59 of the Energy Conservation Act, 2001.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2002-2003.

(ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2002-2003.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Rural Electrification Corporation Limited, New

Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2002-2003.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2002-2003.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2002-2003.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 1999-2000..
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2002-2003.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2002-2003.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2002-2003,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2002-2003.

(22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2003-2004.

(23) A copy of the National Policy on Older Persons (Hindi and English versions).

(24) A copy of the Thirty-ninth Report (Hindi and English versions) of the Commissioner for Linguistics Minorities in India for the period from July, 2000 to June 2001.

(25) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (2) above.

#### **4. REPORTS OF COMMITTEE ON PETITIONS**

**SHRI BASUDEB ACHARIA** presented the Thirty -sixth and Thirty-seventh Reports ( Hindi and English versions) of the Committee on Petitions.

#### **5. STATEMENT OF STANDING COMMITTEE ON EXTERNAL AFFAIRS**

**SHRIMATI KRISHNA BOSE** laid on the Table a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in the 10<sup>th</sup> Report (Thirteenth Lok Sabha) on action taken on the recommendations contained in the 9<sup>th</sup> Report (Thirteenth Lok Sabha) of the Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2002-2003.

#### **6. REPORTS OF STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION**

**SHRI DEVENDRA PRASAD YADAV** presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution :-

(1) Twenty-third Report on the Action Taken by the Government on the recommendations/observations contained in the Twenty-second Report on Demands for Grants (2003-2004) of Ministry of Consumer Affairs, Food and Pubic Distribution (Department of Consumer Affairs) ;

(2) Twenty-fourth Report on the Action Taken by the Government on the recommendations/observations contained in the Twentieth Report on "Procurement, Storage and Distribution of Food grains" ;

(3) Twenty-fifth Report on the Action Taken by the Government on the recommendations/observations contained in the Twenty-first Report on Demands for Grants (2003-2004) of Ministry of Consumer Affairs, Food and Public Distribution ( Department of Food and Public Distribution) ; and

(4) Twenty-sixth Report on "The Constitution (One Hundred and First Amendment) Bill, 2003.

**12.11 P.M.**

#### **7. Government Bill – Introduced**

**12.12 P.M.**

**8. Calling Attention**

Shri Rajesh Ranjan called the attention of the Minister of Social Justice and Empowerment to the need to include Dalit Muslims, Dalit Christians and certain other backward communities in the list of Scheduled Castes/Scheduled Tribes and provide reservation benefits to them.

The Minister of Social Justice and Empowerment made a statement in regard thereto.

**9. Submissions by Members**

**1.01 P.M.**

- (i) To the submission made by Shri Priya Ranjan Dasmunsi regarding alleged misuse of the name of BSNL in Kolkata, Shri Arun Shourie responded.**

**1.08 P.M.**

- (ii) Regarding problems being faced by Haj pilgrims**

The following members made submissions regarding problems being faced by Haj Pilgrims :-

- (1) Shri Ramji Lal Suman
- (2) Shri Ram Vilas Paswan
- (3) Shri Ram Chandra Paswan
- (4) Shri Rajesh Ranjan
- (5) Shri Shriprakash Jaiswal
- (6) Smt. Renu Kumari
- (7) Shri Ramdas Athawale
- (8) Shri Haman Mollah
- (9) Shri Iqbal Ahmed Saradgi

Shri Rajiv Pratap Rudy responded.

**1.12 P.M.**

- (iii) To the submission made by Shri K. Yerrannaidu regarding reported increase in the prices of cement in the country, Shri Santosh Kumar Gangwar responded.**

**(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.02 P.M.)**



## 10. Matters Under Rule 377

- (1) Shrimati Jayashree Banerjee raised a matter regarding need to resume air services from Jabalpur.
- (2) Shrimati Jayaben B. Thakkar raised a matter regarding need to approve the proposals of the Government of Gujarat for promotion of tourism in the State.
- (3) Shri P.S. Gadhavi raised a matter regarding need to check the rising prices of cast Iron and Coal with a view to safeguard the interests of Small Engineering Foundry units in Gujarat and other parts of the country.
- (4) Shri Kodikunnil Suresh raised a matter regarding need to set up a Rubber Park at Pathanapuram in Kollam district, Kerala.
- (5) Shri T. Govindan raised a matter regarding need to direct the Government of Karnataka to abandon the project taken up by them to change the course of Netravati river in the Western Ghats region.
- (6) Shri Y.V. Rao raised a matter regarding need to enhance the outlay for the sector reforms Pilot Project being implemented in Guntur district, Andhra Pradesh.
- (7) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to provide mobile telephone facilities in all the Talukas of Parbhani Parliamentary Constituency, Maharashtra.
- (8) Shri Bal Krishna Chauhan raised a matter regarding need to celebrate Rashtriya Mazdoor/Shilpkar Diwas on 17 September every year and declare it as a National Holiday.
- (9) Shri Manjay Lal raised a matter regarding need to ensure proper maintenance of National Highways in Bihar.
- (10) Shri Ram Sajivan raised a matter regarding need to construct an underground rail bridge at Karvi in Chitrakut district, U.P.

2.16 P.M.

## 11. Government Bill – Passed

Time taken: 1 hr. 19 mts.

The Electricity (Amendment) Bill, 2003, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Anant G. Geete.

The following members took part in the debate:-

- (1) Shri Sudarshna E.M Natchiappan
- (2) Shri Vijayendra Pal Singh Badnore
- (3) Shri Basudeb Acharia
- (4) Adv. Uttamrao Dhikale
- (5) Shri Adhir Choudhary
- (6) Dr. Jagannath Manda
- (7) Shri A. Krishnaswamy
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Priya Ranjan Dasmunsi

- (10) Dr. V. Saroja
- (11) Shri Rattan Lal Kataria
- (12) Shri Haribhau Shankar Mahale
- (13) Shri Lal Bihari Tiwari

Shri Anant G. Geete replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anant G. Geete.

The motion was adopted and the Bill was passed.

## **12. Government Bill – Under Consideration**

Time Allotted : 2 hrs.  
Time Taken : 1 hrs. 25 mts.  
Balance : 35 mts.

The Merchant Shipping (Amendment) Bill, 2003, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shatrughan Sinha.

The following members took part in the debate :-

- (1) Shri Ramesh Chennithala
- (2) Shri Anadicharan Sahu
- (3) Shri T. Govindan
- (4) Shri Sudarsana E.M. Natchiappan
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri P.S. Gadhavi
- (7) Sardar Simranjit Singh Mann
- (8) Shri Varkala Radhakrishnan
- (9) Shri Madhusudan Mistry (Speech unfinished)

The discussion was not concluded.

**6.01 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Friday, the 19<sup>th</sup> December, 2003)**

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**G.C. MALHOTRA,  
Secretary-General.**



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, December 19, 2003/Agrahayana 28, 1925 (Saka)**

**No. 349**

11.02A.M.

**1. Obituary References**

The Speaker made references to the passing away of Rani Lalita Rajya Laxmi, a member of the Second to Fourth Lok Sabhas and Shri Mahendra Singh Bhati, a member of the Eleventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.07 A.M.

**2. Submissions by Members regarding action against Indian insurgent groups operating from Bhutan and its subsequent effects in Assam and West Bengal**

The following members made submissions regarding action against Indian insurgent groups operating from Bhutan and its subsequent effects in Assam and West Bengal :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Adhir Chowdhary

Smt. Sushma Swaraj responded.

11.09 A.M.

**3. Starred Questions**

Starred Question Nos. 261, 262 ,264 and 265 were orally answered. Replies to Starred Question Nos. 263 and 266-280 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 2621-2846 were laid on the Table.

11.59 A.M.

**5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-
- (i) The Unlisted Public Companies (Preferential Allotment ) Rules, 2003 published in Notification No. G.S.R.922 (E) in Gazette of India dated the 4<sup>th</sup> December, 2003.
  - (ii) The Unlisted Companies (Issue of Sweat Equity Shares) Rules, 2003 published in Notification No. G.S.R.923 (E) in Gazette of India dated the 4<sup>th</sup> December, 2003.
  - (iii) The Companies (Acceptance of Deposits) (Third Amendment) Rules, 2003 published in Notification No. G.S.R.774 (E) in Gazette of India dated the 29<sup>th</sup> September, 2003.
- (2) A copy of the Notification No. G.S.R. 785 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> October, 2003 declaring certain companies to be Nidhi under sub-section (3) of section 620 A of the Companies Act, 1956.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1998-1999, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1998-1999.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1999-2000.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2000-2001.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (7) above.

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2001-2002.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2002-2003, alongwith Audited Accounts
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2002-2003.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2002-2003.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2002-2003.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2002-2003.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2002-2003,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2002-2003.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow for the year 2002-2003.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2002-2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2002-2003.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2002-2003, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2002-2003.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2002-2003.

- (21) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (22) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2002-2003
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2002-2003.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2002-2003.
- (25)(I) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2002-2003.
- (26) A copy of the Notification No. S.O. 1364(E) (Hindi and English versions ) published in Gazette of India dated the 27<sup>th</sup> November, 2003 notifying the Cosboard Industries Limited, Jagatpur Industrial Estate, Distt. Cuttack as a Mill producing newsprint, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2001-2002.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working



of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2002-2003.

(30) A copy of the Sugar (Price Determination for 2002-2003 Production) Amendment Order, 2003 (Hindi and English versions) published in Notification No. G.S.R. 681 (E) in Gazette of India dated the 25<sup>th</sup> August, 2003, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the MMTC Limited, for the year 2002-2003.

(ii) Annual Report of the MMTC Limited, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2002-2003.

(ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2002-2003.

(33)(i) A copy of the Annual Report (Hindi and English versions) of the Spices Board,



Cochin, for the year 2002-2003.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2002-2003.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2002-2003.
- (35) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2003, together with Auditor's Report thereon:-
- (i) Akola Gramin Bank, Akola
  - (ii) Allahabad Kshetriya Gramin Bank, Allahabad.
  - (iii) Aurangabad-Jalna Gramin Bank, Aurangabad.
  - (iv) Avadh Gramin Bank, Lucknow.
  - (v) Ballia Kshetriya Gramin Bank, Ballia.
  - (vi) Basti Gramin Bank, Basti.
  - (vii) Begusarai Kshetriya Gramin Bank, Begusarai.
  - (viii) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur.
  - (ix) Bhagirath Gramin Bank, Sitapur.
  - (x) Bhojpur-Rohtas Gramin Bank, Ara.
  - (xi) Bolangir Anchalik Gramya Bank, Bolangir.
  - (xii) Cachar Gramin Bank, Silchar.
  - (xiii) Cauvery Grameena Bank, Mysore.
  - (xiv) Champaran Kshetriya Gramin Bank, Motihari
  - (xv) Chandrapur-Gadchiroli Gramin Bank, Chandrapur.
  - (xvi) Chhatrasal Gramin Bank, Orai
  - (xvii) Chikmagalur Kodagu Grameena Bank, Chikmagalur.
  - (xviii) Chitradurga Gramin Bank, Chitradurga.
  - (xix) Devi Patan Kshetriya Gramin Bank, Gonda.
  - (xx) Dewas-Shajapur Kshetriya Gramin Bank, Dewas
  - (xxi) Durg Rajnandgaon Gramin Bank, Rajnandgaon.

- (xxii) Ellaquai Dehati Bank, Srinagar.
- (xxiii) Etawah Kshetriya Gramin Bank, Etawah.
- (xxiv) Ganga Yamuna Gramin Bank, Dehra Dun.
- (xxv) Gaur Gramin Bank, Malda
- (xxvi) Giridih Kshetriya Gramin Bank, Giridih.
- (xxvii) Godavari Grameena Bank, Rajahmundry
- (xxviii) Gomti Gramin Bank, Jaunpur.
- (xxix) Gopalganj Kshetriya Gramin Bank, Gopalganj.
- (xxx) Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur.
- (xxxi) Gwalior Datia Kshetriya Gramin Bank, Datia.
- (xxxii) Haryana Kshetriya Gramin Bank, Bhiwani
- (xxxiii) Hindan Gramin Bank, Ghaziabad.
- (xxxiv) Howrah Gramin Bank, Howrah.
- (xxxv) Indore-Ujjan Kshetriya Gramin Bank, Ujjain.
- (xxxvi) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur.
- (xxxvii) Jammu Rural Bank, Jammu.
- (xxxviii) Jamuna Gramin Bank, Agra.
- (xxxix) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
- (xl) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.
- (xli) Kakathiya Grameena Bank, Warangal.
- (xlii) Kanakadurga Grameena Bank, Gudivada.
- (xliii) Kanpur Kshetriya Gramin Bank, Kanpur.
- (xliv) Kisan Gramin Bank, Budaun.
- (xlv) Kosi Kshetriya Gramin Bank, Purnia.
- (xlvi) Kshetriya Kisan Gramin Bank, Mainpuri.
- (xlvii) Lakhimi Gaonlia Bank, Golaghat.
- (xlviii) Langpi Dehangi Rural Bank, Karbi Anglong.
- (xlix) Madhubani Kshetriya Gramin Bank, Madhubani.
- (l) Mallabhum Gramin Bank, Bankura.
- (li) Malwa Gramin Bank, Sangrur.

- (lii) Marathwada Gramin Bank, Nanded.
- (liii) Mewar Aanchalik Gramin Bank, Udaipur.
- (liv) Mithila Kshetriya Gramin Bank, Darbhanga.
- (lv) Mizoram Rural Bank, Aizawl.
- (lvi) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar.
- (lvii) Nadia Gramin Bank, Nadia.
- (lviii) Nagaland Rural Bank, Kohima.
- (lix) Nangarjuna Grameena Bank, Khammam.
- (lx) Nainital-Almora Kshetriya Gramin Bank, Nainital.
- (lxi) Netravati Grameena Bank, Mangalore.
- (lxii) North Malabar Gramin Bank, Kannur.
- (lxiii) Magadh Gramin Bank, Gaya.
- (lxiv) Palamau Kshetriya Gramin Bank, Palamau.
- (lxv) Parvatiya Gramin Bank, Chamba.
- (lxvi) Pinakini Grameena Bank, Nellore.
- (lxvii) Ranchi Kshetriya Gramin Bank, Ranchi.
- (lxviii) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
- (lxix) Rayalaseema Grameena Bank, Cuddapah.
- (lxx) Sahyadri Gramin Bank, Shimoga
- (lxxi) Samastipur Kshetriya Gramin Bank, Samastipur.
- (lxxii) Sangameshwara Grameena Bank, Mahabubnagar.
- (lxxiii) Shivalik Kshetriya Gramin Bank, Hoshiarpur.
- (lxxiv) Shree Anantha Grameena Bank, Anantapur.
- (lxxv) South Malabar Gramin Bank, Malappuram.
- (lxxvi) Sravasthi Gramin Bank, Bahraich.
- (lxxvii) Surguja Kshetriya Gramin Bank, Ambikapur.
- (lxxviii) Thane Gramin Bank, Thane.
- (lxxix) Tulsi Gramin Bank, Banda
- (lxxx) Uttarbanga Kshetriya Gramin Bank, Cooch Behar.
- (lxxxii) Vindhyavasini Gramin Bank, Mirzapur.

- (lxxxii) Visveshvaraya Grameena Bank, Mandya.
- (lxxxiii) Bardhaman Gramin Bank, Bardhaman.
- (lxxxiv) Faridkot-Bathinda Kshetriya Gramin Bank, Bathinda.
- (lxxxv) Himachal Gramin Bank, Mandi.
- (lxxxvi) Koraput Panchabati Gramya Bank, Jeypore.
- (lxxxvii) Kutch Gramin Bank, Bhuj-Kutch.
- (lxxxviii) Mayurakshi Gramin Bank, Birbhum.
- (lxxxix) Pandyan Grama Bank, Virudhunagar.
- (xc) Pragjyotish Gaonlia Bank, Nalbari.
- (xci) Santhal Parganas Gramin Bank, Dumka.
- (xcii) Sharda Gramin Bank, Satna.
- (xciii) Shekhawati Gramin Bank, Sikar.
- (xciv) Tripura Gramin Bank, Agartala.
- (xcv) Kamraz Rural Bank, Sopore.
- (xcvi) Shri Venkateswara Grameena Bank, Chittoor.
- (xcvii) Prathama Bank, Muradabad.
- (xcviii) Arunachal Pradesh Rural Bank, Pasighat.

(36) A copy each of the following Notifications (Hindi and English versions under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Vijaya Bank General (Amendment) Regulations, 2003 published in Notification No. 175 in Gazette of India dated the 5<sup>th</sup> November, 2003.
- (ii) The Indian Overseas Bank General (Amendment) Regulations, 2003 published in Notification No. ACC/IRC/1/2003-04 in Gazette of India dated the 27<sup>th</sup> November, 2003.
- (iii) The UCO Bank General (Amendment) Regulations, 2003 published in Notification No. HO/LAW/1004/2003 in Gazette of India dated the 5<sup>th</sup> December, 2003.
- (iv) The Allahabad Bank General (Amendment) Regulations, 2003 published in Notification No. Ref. No. General Account No. 3229 in Gazette of India dated the 28<sup>th</sup> November, 2003.
- (v) The Allahabad Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. HO/Admn./F-49/775 in Gazette of India dated the 26<sup>th</sup> November, 2003.
- (vi) The Union Bank of India Officers' Service (Amendment) Regulations, 2002 published in Notification No. OSR/19 in Gazette of India dated the 12<sup>th</sup> July, 2003.

- (vii) The Central Bank of India (Officers') Service (Amendment) Regulations, 2003 published in Notification No. CO/PRS/IRP/2003-2004/212 in Gazette of India dated the 28<sup>th</sup> June, 2003.
- (viii) The UCO Bank (Officers') Service Regulations (Amendment) Regulations, 2003 published in Notification No. OSR/1/2003 in Gazette of India dated the 26<sup>th</sup> April, 2003.
- (ix) The Vijaya Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. PER:PA&PD:KRS:1854:03 in Gazette of India dated the 19<sup>th</sup> April, 2003.
- (x) The Indian Bank Officers Employees (Discipline and Appeal) Amendment Regulations, 2003 published in Notification No. SRC/47 in Gazette of India dated the 2<sup>nd</sup> August, 2003 together with a corrigendum thereto published in Notification No. SRC/47 dated the 17<sup>th</sup> October, 2003.
- (xi) The United Bank of India General (Amendment) Regulations, 2003 published in Notification No. 45 in Gazette of India dated 8<sup>th</sup> November, 2003.
- (37) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (v to ix) (2) above.
- (38) A copy of the Reserve Bank of India Employees' Gratuity and Superannuation Fund (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. Ref.DEBC No.1 in Gazette of India dated the 25<sup>th</sup> January, 2003 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-
- (i) The Nagarjuna Grameena Bank Officers and Employees Service Regulations (Revised), 2001 published in Notification No. PER/Miss/32/02 in Gazette of India dated the 22<sup>nd</sup> February, 2002.
- (ii) The Fatehpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/S.22/Per.F.Miss/340 in Gazette of India dated the 19<sup>th</sup> January 2002.
- (iii) The Mizoram Rural Bank (Officers and Employees) Service Regulations, 2003 published in Notification No. G-21/193 in Gazette of India dated the 19<sup>th</sup> July, 2003.
- (iv) The Nainital Almora Kshetriya Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. H.O/STF/2001-02/518 in Gazette of India dated the 25<sup>th</sup> September, 2001.
- (v) The Etah Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. EGB/CHS/MS/1401/01/02/VCM in Gazette of India dated the 1<sup>st</sup> October, 2001.
- (vi) The Bundi-Chittorgarh Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Ref.No. 17/Per/27 in Gazette of India dated the 23<sup>rd</sup> April, 2001.



- (vii) The Prathama Bank (Officers and Employees) Service Regulations, 2001 (Revised) published in Notification No. PBHO/PD/2246/2001 in Gazette of India dated the 31<sup>st</sup> July, 2001.
- (viii) The Chambal Kshetriya Gramin Bank, Morena (M.P) (Officers and Employees) Service Regulations, 2000 published in Notification No. K/HO/Pers/2003-04/734/1759 in Gazette of India dated the 14<sup>th</sup> July, 2003.
- (ix) The Vaishali Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. RRV/HQ/PRS/27/03-04/955 in Gazette of India dated the 13<sup>th</sup> August, 2003.
- (x) The Bareilly Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. H.O.P.D. 2003/112 in Gazette of India dated the 17<sup>th</sup> September, 2003.
- (xi) The Farrukhabad Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 106 in Gazette of India dated the 18<sup>th</sup> April, 2001.
- (xii) Notification No. HO/Pers/29/2105 published in Gazette of India dated the 9<sup>th</sup> October, 2003 containing corrigendum to the Notification No. 106 dated the 6<sup>th</sup> October, 2003.

(41) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i to vii and xi to xii) of (40) above.

(42) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.665 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (ii) The Special Economic Zones (Amendment) Rules, 2003 published in Notification No. G.S.R. 666 (E) in Gazette of India dated the 14<sup>th</sup> August, 2003, together with an explanatory memorandum.
- (iii) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 667 (E) in Gazette of India dated the 14<sup>th</sup> August, 2003, together with an explanatory memorandum.
- (iv) G.S.R.669 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003, together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (v) G.S.R.670 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003, together with an explanatory memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (vi) G.S.R.671(E) published in Gazette of India dated the 14<sup>th</sup> August, 2003, together with an explanatory memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (vii) G.S.R.809(E) published in Gazette of India dated the 14<sup>th</sup> October, 2003, together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.



- (viii) The Special Economic Zones (Amendment) Rules, 2003 published in Notification No. G.S.R. 810 (E) in Gazette of India dated the 14<sup>th</sup> October, 2003, together with an explanatory memorandum.
- (ix) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 811 (E) in Gazette of India dated the 14<sup>th</sup> October, 2003, together with an explanatory memorandum.
- (x) G.S.R.813 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003, together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xi) G.S.R.815 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xii) G.S.R.693 (E) published in Gazette of India dated the 27<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 55/2003-Cus., dated the 1<sup>st</sup> April, 2003.
- (xiii) G.S.R.727 (E) published in Gazette of India dated the 10<sup>th</sup> September, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 55/2003-Cus., dated the 1<sup>st</sup> April, 2003.
- (xiv) G.S.R.814 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003
- (xv) S.O.1316 (E) published in Gazette of India dated the 14<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T), dated the 3<sup>rd</sup> August, 2001.
- (xvi) S.O.1350 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2003 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xvii) S.O.1351 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2003 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xviii) G.S.R.920 (E) published in Gazette of India dated the 2<sup>nd</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated the 13<sup>th</sup> July, 1994.
- (xix) G.S.R.938 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xx) G.S.R.916 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus., dated

22<sup>nd</sup> July, 2003.

- (xxi) G.S.R.917 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 114/2003-Cus., dated 22<sup>nd</sup> July, 2003.
- (xxii) G.S.R.918 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 115/2003-Cus., dated 22<sup>nd</sup> July, 2003.
- (xxiii) The Special Economic Zones (Amendment) Rules, 2003 published in Notification No. G.S.R.913 (E) in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum.
- (xxiv) The Special Economic Zones ( Customs Procedures) (Amendment) Regulations, 2003 published in Notification No. G.S.R.914 (E) in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum.
- (xxv) G.S.R.924 (E) published in Gazette of India dated the 4<sup>th</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.

(42)(i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2002-2003.

(43) A copy each of the Annual Reports (Hindi and English versions)of the State Bank of Hyderabad, State Bank of Patiala and State Bank of Saurashtra for the year 2002-2003, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959

(44) A copy of the Annual Report (Hindi and English versions) of the State Bank of India, for the year 2002-2003 alongwith Audited Accounts and Auditors' Report thereon under sub-section (4) of section 40 of the State Bank of India Act, 1955

(45) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 002-2003 alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Canara Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.

- (iv) Report on the working and activities of the Central Bank of India for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Dena Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Indian Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the United Bank of India for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (ix) Report on the working and activities of the UCO Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.
- (x) Report on the working and activities of the Punjab and Sindh Bank for the year 2002-2003 alongwith Accounts and Auditors' Report thereon.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India for the year 2002-2003.

(47)(i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Mumbai, for the year 2002-2003, alongwith Audited Accounts, under sub-section (5) of section 18 and 23 of the Industrial Development Bank of India Act, 1964.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Mumbai, for the year 2002-2003.

(48) A copy of the Securities Contracts (Regulation) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 696 (E) in Gazette of India dated the 28<sup>th</sup> August, 2003 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(49) A copy of the Consolidated Review (Hindi and English versions) of the working of Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2003.

(50) A copy of the Small Industries Development Bank of India (Appeal to the Central Government) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 268 in Gazette of India dated the 26<sup>th</sup> July, 2003 under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989.

(51) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Sick Industrial (Special Provisions) Act, 1985:-

(i) The Board for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and other Members) (Amendment) Rules, 2003 published in Notification No.

G.S.R. 484 (E) in Gazette of India dated the 13<sup>th</sup> June, 2003.

- (ii) The Board for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and other Members) (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 844 (E) in Gazette of India dated the 28<sup>th</sup> October, 2003.
- (52) A copy of the State Financial Corporation (Appeal to the Central Government) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 267 in Gazette of India dated the 26<sup>th</sup> July, 2003 under section 48A of the State Financial Corporations Act, 1951.
- (53) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 2002:-
- (i) G.S.R. 850(E) published in Gazette of India dated the 29<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 40/2001-CE (N.T), dated the 26<sup>th</sup> June, 2001.
- (ii) G.S.R. 851(E) published in Gazette of India dated the 29<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-CE (N.T), dated the 26<sup>th</sup> June, 2001.
- (iii) G.S.R. 859(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE (N.T), dated the 26<sup>th</sup> June, 2001.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 915 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (ii) G.S.R. 798(E) published in Gazette of India dated the 8<sup>th</sup> October, 2003 together with an explanatory memorandum specifying Moradabad Special Economic Zone at Moradabad in the State of Uttar Pradesh as special economic zone.
- (iii) G.S.R. 764(E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum specifying Boranada Special Economic Zone at Jodhpur in the State of Rajasthan as special economic zone.
- (iv) G.S.R. 765(E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum specifying Manikanchan Special Economic Zone at Salt Lake, Kolkata in the State of West Bengal as special economic zone.
- (v) G.S.R. 686(E) published in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum specifying Indore Special Economic Zone at Indore in the State of Madhya Pradesh as special economic zone.
- (vi) G.S.R. 687(E) published in Gazette of India dated the 26<sup>th</sup> August, 2003 together with an explanatory memorandum specifying the Sitapura Special Economic Zone at Jaipur in the State of Rajasthan as special economic zone.



- (vii) G.S.R. 762(E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 together with an explanatory memorandum exempting cotton waste cleared by hundred per cent Export Oriented Undertakings and allowed to be sold in India during the period from 23<sup>rd</sup> July, 1996 to 28<sup>th</sup> February, 1997.
  - (viii) The Central Excise Valuation (Determination of Price of Excisable Goods) Amendment Rules, 2003 published in Notification No. G.S.R. 632(E) in Gazette of India dated the 5<sup>th</sup> August, 2003 together with an explanatory memorandum.
  - (ix) G.S.R. 668(E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
  - (x) G.S.R. 812 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the notification No. 68/2003-CE dated the 14<sup>th</sup> August, 2003.
- (55) A copy each of the following Notifications (Hindi and English versions) issued under Section 133 of the Finance Act, 2002:-
- (i) G.S.R. 663 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus. (N.T.) dated the 22<sup>nd</sup> July, 2003.
  - (ii) G.S.R. 807 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 68/2003-CE (N.T.) dated the 14<sup>th</sup> August, 2003.
  - (iii) G.S.R. 664 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus. (N.T.) dated the 22<sup>nd</sup> July, 2003.
  - (iv) G.S.R.808 (E) published in Gazette of India dated the 14<sup>th</sup> August, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus. (N.T.) dated the 22<sup>nd</sup> July, 2003.
- (56) A copy of the Notification No. G.S.R. 797 (E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> October, 2003 together with explanatory memorandum making certain amendments in the Notification No. 2/2001-IATT dated the 19<sup>th</sup> April, 2001 under section 49 of the Finance Act, 1989.
- (57) A copy of the Notification No. G.S.R. 897 (E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> November, 2003 together with an explanatory memorandum seeking to exempt the taxable services in respect of which payment is received in India in convertible foreign exchange provided the same is not repatriated from or sent outside India under sub-section (4) of section 94 of the Finance Act, 1994.
- (58) A copy of the Notification No. G.S.R. 475 (E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to include four new psychotropic substances mentioned in the notification in the schedule of the Narcotic Drugs and Psychotropic Substances Act, 1985 issued under section 3 of the said Act, together with a corrigendum thereto published in Notification No. G.S.R. 621 (E) dated the 1<sup>st</sup> August, 2003.

(59) A copy of the Foreign Travel Tax (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 802 (E) in Gazette of India dated the 13<sup>th</sup> October, 2003 together with an explanatory memorandum under section 41 of the Finance Act, 1979.

(60) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Traffic Act, 1975:-

(i) G.S.R.939 (E) published in Gazette of India dated the 10<sup>th</sup> December 2003 together with an explanatory memorandum making certain amendments in the Notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.

(ii) G.S.R.921 (E) published in Gazette of India dated the 3<sup>rd</sup> December 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium Hydrosulphite, originating in, or exported from Germany and Republic of Korea at the rates recommended by the designated authority.

(61) A copy each of the following Notifications (Hindi and English versions) issued under section 11BB and 11DD of the Central Excise Act, 1944:-

(i) G.S.R.736 (E) published in Gazette of India dated the 12<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to fix the rate of interest at six per cent per annum.

(ii) G.S.R.737 (E) published in Gazette of India dated the 12<sup>th</sup> September, 2003 together with an explanatory memorandum seeking to fix the rate of interest at fifteen per cent per annum.

(62)(i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2002-2003, alongwith Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2002-2003.

(63) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks as on 31<sup>st</sup> March, 2003.

(64) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(65) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2002-2003.

## **6. Messages from Rajya Sabha**

(i) That at its sitting held on the 17<sup>th</sup> December, 2003, Rajya Sabha passed the Indian Council of World Affairs (Amendment) Bill, 2003, passed by the Lok Sabha on the 2<sup>nd</sup> May, 2003, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.



- (ii) That at its sitting held on the 18<sup>th</sup> December, 2003, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-seventh Amendment) Bill, 2003, passed by Lok Sabha on the 16<sup>th</sup> December, 2003.
- (iii) That at its sitting held on the 18<sup>th</sup> December, 2003, Rajya Sabha agreed without any amendment to the Prevention of Terrorism (Amendment) Bill, 2003, passed by the Lok Sabha on the 16<sup>th</sup> December, 2003.
- \*(iv) That at its sitting held on the 18<sup>th</sup> December, 2003 Rajya Sabha passed the Citizenship (Amendment) Bill, 2003.

**7. Bill as amended by Rajya Sabha-Laid on the Table**

The Indian Council of World Affairs (Amendment) Bill, 2003.

**\*(8) Bill passed by Rajya Sabha-Laid on the Table**

The Citizenship (Amendment) Bill, 2003.

12.01 P.M.

**9. Resignations from Membership of Lok Sabha**

- (i) The Speaker informed the House that he had received a letter dated 15 December, 2003 from Shrimati Vasundhara Raje, an elected member from Jhalawar Parliamentary Constituency of Rajasthan, resigning from the membership of Lok Sabha and her resignation had been accepted by him with effect from 18 December, 2003.
- (ii) The Speaker also informed the House that he had received a letter dated 18 December, 2003 from Kumari Uma Bharti, an elected member from Bhopal Parliamentary Constituency of Madhya Pradesh, resigning from the membership of Lok Sabha and her resignation had been accepted by him with effect from 18 December, 2003.

**10. MINUTES OF SITTINGS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**SHRI DENZIL B. ATKINSON** laid on the Table the Minutes (Hindi and English versions) of the Thirty-seventh and Thirty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

**11. REPORTS OF COMMITTEE ON PUBLIC UNDERTAKINGS**

**PROF. VIJAY KUMAR MALHORTA** presented a copy each of the following Reports (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Eleventh Report on Air India Limited- Reconstitution of Board of Directors; and
- (2) Twelfth Report on Hindustan Petroleum Corporation Limited - Infructuous Expenditure on Creation of a Pipeline.

## **12. STUDY TOUR REPORTS / ACTION TAKEN STATEMENT OF COMMITTEE ON PUBLIC UNDERTAKINGS**

**Prof. Vijay Kumar Malhotra** laid on the Table a copy each of the following Study Tour Reports/Action Taken Statement (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Forty-Eighth Study Tour Report on Hindustan Shipyard Limited;
- (2) Forty-Ninth Study Tour Report on RITES Limited;
- (3) Fiftieth Study Tour Report on Dredging Corporation of India Limited;
- (4) Fifty-First Study Tour Report on Mishra Dhatu Nigam Limited; and
- (5) A statement showing Action Taken by Government on the recommendations contained in Chapter I and V of the Seventh (Action Taken ) Report of the Committee on Public Undertakings (Thirteenth LoK Sabha) on Air India Limited.

## **13. REPORT OF STANDING COMMITTEE ON HOME AFFAIRS**

**SHRI ANADI SAHU** laid on the Table a copy of One Hundred and Eighth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Assam Rifles Bill, 2003.

## **14. REPORT OF STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS**

**DR. BIKRAM SARKAR** laid on the Table the One Hundred-eighteenth Report (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests on Conservation & Environmental - Management Plan for Dal-Nagin Lake, Srinagar.

12.03 P.M.

## **15. Calling Attention**

Shri Priya Ranjan Dasmunsi called the attention of the Minister of Water Resources to the situation arising out of continuous erosion on the banks of rivers in West Bengal, particularly in Murshidabad and Malda, and steps taken by the Government in regard thereto.

The Minister of Water Resources made a statement in regard thereto.

## **16. Government Bill - Withdrawn**

The Indian Telegraph (Amendment) Bill, 2003.

The motion for leave to withdraw the Bill was moved by Shri Arun Shourie.

The following members made submissions with permission of the Chair:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Pawan Kumar Bansal
- (3) Shri Varkala Radhakrishnan

Shri Arun Shourie responded to the submissions.

Thereafter, the motion was adopted and the Bill was withdrawn by leave of the House.

## 17. Discussion under Rule 193

Time Taken: 3 hrs. 54 mts.

Shri Kirit Somaiya raised a discussion regarding recent Stamp Paper Scam.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Hannan Mollah
- (3) Shri Chandrakant Khaire
- (4) Shri P.H. Pandian
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Anadi Sahu
- (7) Shri Priya Ranjan Dasmunsi
- (8) Smt. Renuka Chowdhury

Shri Jaswant Singh replied to the debate.

The discussion was concluded.

## 18. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Padam Sen Choudhry regarding need to extend Gonda-Bahraich rail line upto Tikunia Lakhimpur border and release adequate funds for the purpose.
- (2) Shri Anadicharan Sahu regarding need to extend the route of Hirakhand Express upto Jagdalpur in Orissa.
- (3) Shri A.P. Jithender Reddy regarding need for doubling of rail line between Faluknama and Gadwal under South Central Railways.
- (4) Shri Thawar Chand Gehlot regarding need to open a Central School at Shajapur in Madhya Pradesh.
- (5) Shri Ram Naresh Tripathy regarding need to augment V.T.S. capacity in Sheoni district and introduce mobile services at Murai and Khawasa border on National Highway No. 7 in Madhya Pradesh.
- (6) Shri Gajendra Singh Rajukhedi regarding need to strengthen the Rural Banks and grant

autonomy to the National Gramin Bank under NABARD.

- (7) Shri S.D.N.R. Wadiyar regarding need to take suitable measures to tackle the problem of severe drought in Karnataka.
- (8) Dr. Charan Das Mahant regarding need to cancel agreement regarding purchase of BALCO shares by Sterlite Industries.
- (9) Shri P.Mohan regarding need to revamp and restructure the Regional Rural Banks with NABARD as the apex institution with a major share holding.
- (10) Dr. Jagannath Manda regarding need to make existing provisions of the law more stringent with a view to check caste based discrimination and atrocities against Dalits.
- (11) Shri Shivaji Mane regarding need to change old railway track between Mudkhed and Adilabad and accord priority to gauge conversion work between Mudkhed and Kewat in Maharashtra.
- (12) Shri A.K. S. Vijayan regarding need to allocate adequate funds for early completion of Thanjavur-Tiruvarur-Nagoore rail line gauge conversion work in Tamil Nadu.
- (13) Dr. Prasanna Kumar Patasani regarding need to allocate additional funds for repair of road connecting Khurda and Bolangir and undertake construction of fly over on National Highway from Khurda to Bhubaneswar.
- (14) Shri Shrinivas Patil regarding need to expedite construction of Khodashi dam on river Krishna in Karad Tehsil of Satara district, Maharashtra.
- (15) Shri Bhan Singh Bhaura regarding need to implement the Supreme Court's orders on transferring the land of closed industries to D.D.A.

#### **19. Statement by Minister**

The Minister of Law and Justice and Minister of Commerce and Industry made a statement regarding the Fifth Ministerial Conference of WTO held at Cancun, Mexico, during 10-14 September, 2003.

#### **20. Government Bill-Introduced**

The Indian Telegraph (Amendment) No.2 Bill, 2003.

#### **21. Statement regarding Ordinance-Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003).

#### **22. Government Bill – Passed**

**The Merchant Shipping (Amendment) Bill, 2003, as passed by Rajya Sabha.**

The discussion on the motion for consideration of the Bill moved by Shri Shatrughan Sinha on the 18<sup>th</sup> December, 2003, continued.

Shri Madhusudan Mistry took part in the debate.

Shri Shatrughan Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shatrughan Sinha.

The motion was adopted and the Bill was passed.

**@23. Statutory Resolution – Negatived**

Time Taken : 27 mts.

Shri Priya Ranjan Dasmunsi moved the following Resolution:-

“That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on 7 November, 2003.”

After discussion as indicated in para below, the Resolution was negatived.

**@ 24. Government Bills-Passed**

**(i) The Indian Medicine Central Council (Amendment) Bill, 2003, as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Smt. Sushma Swaraj.

The following members took part in the combined discussion on the Resolution (vide para above) and the motion for consideration of the Bill:-

- (1) Shri Hannan Mollah
- (2) Shri Ramesh Chennithala
- (3) Dr. V. Saroja
- (4) Dr. Laxminarayan Pandeya

Smt. Sushma Swaraj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.



The motion that the Bill be passed was moved by Smt. Sushma Swaraj.

The motion was adopted and the Bill was passed.

**(ii) The Uttar Pradesh Reorganisation (Amendment) Bill, 2003.**

**Time Taken : 04 mts.**

The motion for consideration of the Bill moved by Shri Harin Pathak on behalf of Shri L.K. Advani.

Shri Ramji Lal Suman took part in the debate.

Shri Harin Pathak replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Harin Pathak.

The motion was adopted and the Bill was passed.

**4.10 P.M.**

**25. Motion regarding Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions**

Shri Denzil B. Atkinson moved the following motion:-

“That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17<sup>th</sup> December, 2003.”

The motion was adopted.

**26. Private Members' Bills- Introduced.**

(1) The Constitution (Amendment) Bill, 2003 (Insertion of new article 371EA) by Shri Ramesh Chennithala.

(2) The Constitution (Amendment) Bill, 2003 (Amendment of article 103, etc.) by Shri G.M. Banatwalla.

**27 .Private Members' Bills – Withdrawn**

(i) The High Court of Kerala (Establishment of a permanent Bench at Thiruvunanthapuram) Bill, 2002 by Shri Kodikunnil Suresh.

Shri Kodikunnil Suresh concluded his speech on the motion for consideration of the Bill moved by him on the 5<sup>th</sup> December, 2003.

The following members took part in the debate:-

(1) Shri Varkala Radhakrishnan



- (2) Shri Ramesh Chennithala
- (3) Shri Sudarsana E.M. Natchiappan
- (4) Shri V.S. Sivakumar
- (5) Shri P.C. Thomas

Shri Kodikunnil Suresh replied to the debate.

The Bill was withdrawn by leave of the House.

5.18 P.M.

- (ii) The Forest (Conservation) Amendment Bill, 2000 (Amendment of section 2, etc.) by Dr. V. Saroja.

The motion for consideration of the Bill was moved by Dr. V. Saroja.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Kharabela Swain
- (3) Shri Adhir Chowdhary
- (4) Shri K. K. Kaliappan
- (5) Shri Ramesh Chennithala
- (6) Shri Manikrao Hodlya Gavit
- (7) Shri Bhartruhari Mahtab
- (8) Shri Ramdas Athawale
- (9) Shri Kodikunnil Suresh
- (10) Shri Varkala Radhakrishnan
- (11) Shri T. R. Baalu

Dr. V. Saroja replied to the debate.

The Bill was withdrawn by leave of the House.

7.51 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 22<sup>nd</sup> December, 2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\*At 5.18 P.M.

@Discussed together

## LOK SABHA

### Bulletin-Part I

#### (Brief Record of Proceedings)

Monday, December 22, 2003/Pausa 1, 1925 (Saka)

No. 350

11. 10 A.M.

#### 1. Starred Questions

Starred Question Nos. 282-285 were orally answered. Replies to Starred Question Nos. 281 and 286-300 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2847-3040 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2002-2003.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, for the year 2002-2003.

(3) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2002-2003, alongwith Audited Accounts.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

- (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Employees' Pension (Amendment) Scheme, 2003 (Hindi and English versions) published in Notification No. G.S.R. 430 (E) in Gazette of India dated the 23<sup>rd</sup> May, 2003 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy of the Apprenticeship (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 300 in Gazette of India dated the 23<sup>rd</sup> August, 2003 under sub-section (3) section 37 of the Apprentices Act, 1961.
- (8) A copy of the Notification No. S.O. 2492 (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> August, 2003 specifying materials management as a subject field in engineering and technology as designated trade, for Graduate and Technician Apprentices, issued under section 2 of the Apprentices Act, 1961.
- (9) A copy of the Statement (Hindi and English versions) of the ILO Instruments-Protocol of 1995 to the Labour Inspection Convention, 1947 adopted by the International Labour Conference at its 82<sup>nd</sup> Session, and Protocol of 2002 to the Occupational Safety and Health Convention, 1981; Recommendation No. 193 concerning Promotion of Cooperatives; and Recommendation No. 194 concerning the List of Occupational Diseases and the Recording and Notification of Occupational Accidents and Diseases adopted by the International Labour Conference at its 90<sup>th</sup> Session held in Geneva.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Central Instructional Media Institute, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Instructional Media Institute, Chennai, for the year 2002-2003.
- (11) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2002-2003.
- (12) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2002-2003.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a)
    - (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2002-2003.
    - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the MSTC Limited including its subsidiaries Ferro Scrap Nigam Limited, Kolkata, for the year 2002-2003.
    - (ii) Annual Report of the MSTC Limited including its subsidiaries Ferro Scrap Nigam Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)
    - (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2002-2003.
    - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2002-2003.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2002-2003.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mecon Limited, for the year 2002-2003.
- (ii) Annual Report of the Mecon Limited, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2002-2003.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) A copy each of the following Notifications (Hindi and English versions) under section 43 of the Airports Authority of India Act, 1994:-

- (i) The Airports Authority of India (Travelling Allowance and Daily Allowance) Regulations, 2003 published in Notification No. AAI/PERS/EDPA/REG/2002 in Gazette of India dated the 7<sup>th</sup> July, 2003, together with an explanatory note.
- (ii) The Airports Authority of India (Leave Travel Concession) Regulations, 2003 published in Notification No. AAI/PERS/EDPA/REG/2002 in Gazette of India dated the 14<sup>th</sup> July, 2003, together with an explanatory note.
- (iii) The Airports Authority of India (House Building Advance) Regulations, 2003 published in Notification No. AAI/PERS/EDPA/REG/2002 in Gazette of India dated the 17<sup>th</sup> July, 2003, together with an explanatory note.
- (iv) The Airports Authority of India (Gratuity) Regulations, 2003 published in Notification No. AAI/PERS/EDPA/REG/2002 in Gazette of India dated the 5<sup>th</sup> September, 2003, together with an explanatory note.

(15) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Air India Limited, New



- Delhi, for the year 2002-2003.
- (ii) Annual Report of the Air India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2002-2003.
- (18) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (19) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2002-2003.
- (20) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2000-2001.
- (ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 2000-2001.
- (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2002-2003.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperative Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperative Limited, New Delhi, for the year 2002-2003.



- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2002-2003.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2002-2003.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2002-2003.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2002-2003.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2002-2003.

(30) A copy of the Protection of Plant Varieties and Farmers' Rights Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 738 (E) in Gazette of India dated the 12<sup>th</sup> September, 2003 of the under section 97 Protection of the Plant Varieties and Farmers' Rights Act, 2001

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2002-2003.

(ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Dony Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1999-2000.

(ii) Annual Report of the Dony Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Dony Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2001-2002.

(ii) Annual Report of the Dony Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. ( b and c ) of (32) above.

(34)(i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2002-2003.

(35)(i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2001-2002.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Academy, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Lalit Kala Academy, New Delhi, for the year 2001-2002.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15<sup>th</sup> December, 2003, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member of Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Shri C.P. Thirunavukkarasu retired from the Rajya Sabha and also communicate the name of Shri S. Viduthalai Virumbi, Member of Rajya Sabha, who had been duly elected to the said Committee.

#### **5. REPORTS OF PUBLIC ACCOUNTS COMMITTEE**

**SARDAR BUTA SINGH** presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2003- 2004) :-

- (1) Fifty-eighth Report of PAC [13<sup>th</sup> Lok Sabha) on “Excesses over Voted Grants and Charged Appropriations (2001-2002)”
- (2) Fifty-ninth Report of PAC (13<sup>th</sup> Lok Sabha) on Action Taken on Thirty-third Report of PAC (13<sup>th</sup> Lok Sabha) on “Acquisition of SU-30 Aircraft”
- (3) Sixtieth Report of PAC (13<sup>th</sup> Lok Sabha) on Action Taken on Twenty-ninth Report of PAC (13<sup>th</sup> Lok Sabha) on “Aircraft Accidents in Indian Air Force”

#### **\* 6. REPORT OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**SHRI RAM SAJIVAN** presented the Fifteenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### **7. REPORT OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

**SHRI Thawar Chand Gehlot** presented the Twenty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and minutes (Hindi and English versions) of the sitting of the Committee relating thereto on Ministry of Finance and Company Affairs (Department of Economic Affairs – Banking Division) on “Action taken by the Government on the recommendations contained in their Twenty-fourth Report (Thirteenth Lok Sabha) – Policy of recruitment of staff in various Nationalised Banks after abolition of Banking Service Recruitment Boards (BSRBs).”



## **8. REPORT OF COMMITTEE ON EMPOWERMENT OF WOMEN**

**SHRIMATI JAYASHREE BANERJEE** presented the Seventeenth Report (Hindi and English versions) of the Committee on Empowerment of Women on the Action Taken by the Government on the recommendations contained in the Ninth Report of the Committee (Thirteenth Lok Sabha) on the subject 'Violence Against Women During Riots'.

## **9. STATEMENTS OF COMMITTEE ON EMPOWERMENT OF WOMEN**

**SHRIMATI JAYASHREE BANERJEE** laid a copy each of the following Statements (Hindi and English versions) of the Committee on Empowerment of Women:-

- (1) Statement showing Action Taken by the Government on the Recommendations contained in the Tenth Report on the Action Taken on Second Report of the Committee on Empowerment of Women (Thirteenth Lok Sabha) on the subject 'Functioning of National and State Commissions for Women'.
- (2) Statement showing Action Taken by the Government on the Recommendations contained in the Twelfth Report on the Action Taken on Fifth Report of the Committee on Empowerment of Women (Thirteenth Lok Sabha) on the subject 'Functioning of Family Courts'.
- (3) Statement showing Action Taken by the Government on the Recommendations contained in the Thirteenth Report on the Action Taken on Fourth Report of the Committee on Empowerment of Women (Thirteenth Lok Sabha) on the subject 'Health and Family Welfare Programmes for Women'.

## **10. REPORTS OF STANDING COMMITTEE ON INFORMATION TECHNOLOGY**

**SHRI SOMNATH CHATTERJEE** presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Fifty-fourth Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Twenty-Sixth Report (Thirteenth Lok Sabha) on Complaints/Grievances redressal machinery in DoT/BSNL/MTNL relating to the Department of Telecommunications.
- (2) Fifty-fifth Report on Working of Directorate of Field Publicity (DFP) relating to Ministry of Information & Broadcasting.
- (3) Fifty-sixth Report on Working of National Informatics Centre (NIC) relating to Department of Information Technology.
- (4) Fifty-seventh Report on Working of Directorate of Advertising and Visual Publicity (DAVP) relating to Ministry of Information & Broadcasting.
- (5) Fifty-eighth Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Forty-First Report (Thirteenth Lok Sabha) on Procurement of WLL equipment relating to the Department of Telecommunications.
- (6) Fifty-ninth Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Forty-Seventh Report (Thirteenth Lok Sabha) on Demands for Grants (2003-2004) relating to the Department of Information Technology.
- (7) Sixtieth Report on Implementation of Software Technology Park (STP) Scheme relating to Department of Information Technology.
- (8) Sixty-first Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Thirty-Second Report on Entry of Foreign Print Media and Foreign Direct Investment in Print Media relating to the Ministry of Information & Broadcasting.

(9) Sixty-second Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Forty-Eighth Report on Demands for Grants (2003-2004) relating to the Department of Posts.

(10) Sixty-third Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Forty-Ninth Report on Demands for Grants (2003-2004) relating to the Ministry of Information & Broadcasting.

(11) Sixty-fourth Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Forty-sixth Report on Demands for Grants (2003-2004) relating to the Department of Telecommunications.

\*\*(12) First Study Tour Report on the study visit of the Committee to Srinagar, Jammu, Chandigarh and Shimla from 18 to 24 Jue,2003.

## **11. REPORT OF STANDING COMMITTEE ON FINANCE**

SHRI RUPCHAND PAL presented a copy of the Fifty-fifth report on **Credit Flow to Agriculture – Crisis in Rural Economy and Crop Insurance Scheme** (Hindi and English versions) of the Standing Committee on Finance

## **12. REPORT OF STANDING COMMITTEE ON LABOUR AND WELFARE**

SHRI DENZIL B. ATKINSON presented a copy of the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on 'The Factories (Amendment) Bill, 2003'.

## **13. REPORTS OF STANDING COMMITTEE ON INDUSTRY**

SHRIMATI JAYASHREE BANERJEE laid on the table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 130<sup>th</sup> Report on Credit Flow to SSI Sector in Himachal Pradesh (Ministry of Small Scale Industries);
- (2) 131<sup>st</sup> Report on Constraints in Industrial Development of North Eastern Region (Ministry of Heavy Industries and Public Enterprises);
- (3) 132<sup>nd</sup> Report on MoU performance in respect of PSUs of Power Sector (Ministry of Heavy Industries and Public Enterprises);
- (4) 133<sup>rd</sup> Report on Action Taken by the Government on Recommendations contained in the Committee's 117<sup>th</sup> Report on Demands for Grants (2003-04) (Ministry of Small Scale Industries);
- (5) 134<sup>th</sup> Report on Action Taken by the Government on the Recommendations contained in the Committee's 119<sup>th</sup> Report on Demands for Grants (2003-04) (Ministry of Heavy Industries and Public Enterprises);
- (6) 135<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee's 120<sup>th</sup> Report on Demands for Grants (2003-04) (Ministry of Heavy

Industries and Public Enterprises);

- (7) 136<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee's 127<sup>th</sup> Report on MoU performance in respect of PSUs of Shipping Industry, (Ministry of Heavy Industries and Public Enterprises); and
- (8) 137<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in Committee's 122<sup>nd</sup> Report on Demands for Grants (2003-04) (Ministry of Steel).

12.14 P.M.

#### **14. Calling Attention**

Shri Ramesh Chennithala called the attention of the Minister of Railways to the need for speedy implementation of various ongoing Railway Projects in the State of Kerala.

The Minister of Railways made a statement in regard thereto.

#### **15. Government Bills – Introduced**

**12.58 P.M**

- (i) The Central Sales Tax (Amendment) Bill, 2003.

**12.59 P.M.**

- (ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2003.

(iii) The Drugs and Cosmetics (Amendment) Bill, 2003.

(iv) The Patents (Amendment) Bill, 2003.

**12.59 P.M.**

**Time taken: 06 mts.**

#### **16. Government Bill-Passed**

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2003.

The motion for consideration of the Bill moved by Smt. Sushma Swaraj was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sushma Swaraj.

The motion was adopted and the Bill was passed.

#### **17. Submissions by Members**

**11.03 A.M.**

- (i) **Regarding need to fix the minimum support price for sugarcane.**

The following members made submissions regarding need to fix the minimum support price for sugarcane:-



- (1) Kunwar Akhilesh Singh
- ^(2) Shri Harpal Singh Saathi

Shri Rajnath Singh responded.

**(ii) Regarding order issued to all Central Schools to observe Christmas holidays in the month of January.**

The following members made submissions regarding order issued to all Central Schools to observe Christmas holidays in the month of January:-

- (1) Shri Varkala Radhakrishnan
- (2) Shri M.O.H. Farook
- (3) Shri A.C. Jose
- (4) Shri K. Muraleedharan

Smt. Sushma Swaraj responded.

**(iii) To the submission made by Shri Lal Bihari Tiwari regarding need to regularise unauthorised colonies in Delhi and to allow Members of Parliament to utilize the MPLAD funds for development of such colonies, Shri Santosh Kumar Gangwar responded.**

*(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2. 03 P.M.)*

**18.**

**Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Salkhan Murmu regarding need to look into the demands of Santali Bhasa Morcha and JDP for the welfare of Adivasis.
- (2) Smt. Jayaben B. Thakkar regarding need to re-open the Regional Centre of National Savings Organisation, at Ahmedabad.
- (3) Shri Thawar Chand Gehlot regarding need to lay a new railway line connecting Ujjain-Agar-Jhalawar.
- (4) Shri Mansukhbhai D. Vasava regarding need to provide halts at Bharuch and Ankaleshwar railway stations in Gujarat for trains coming from the North.
- (5) Shri Haribhai Chaudhary regarding need to release funds for building a High Power T.V. transmission centre at Radhanpur in Banaskantha Parliamentary Constituency, Gujarat.
- (6) Shri Kodikunnil Suresh regarding need to set up a new Regional Rural Bank at Kottarakkara in Quilon district under State Bank of Travancore.

- (7) Smt. Renuka Chowdhury regarding need to take suitable measures to check circulation of counterfeit currency and other Government documents.
- (8) Shri G.S. Basavaraj regarding need to approve the proposal of the Government of Karnataka for providing regional reservation in the State by amending Article 371 of the Constitution.
- (9) Shri Khagan Das regarding need to introduce cellular/mobile phone services in Tripura.
- (10) Shri K. Yerrannaidu regarding need to provide financial assistance to the Government of Andhra Pradesh for restorative work in the cyclone affected areas of the State.
- (11) Shri Ravi Prakash Verma regarding need for gauge conversion on Bareilly-Lakhimpur-Sitapur- Lucknow metre gauge railway line.
- (12) Smt. Renu Kumari regarding need to construct high dams on rivers causing floods and erosion in Khagaria, Bihar.
- (13) Shri Prabhat Samantray regarding need to provide financial assistance to the Government of Orissa to restore creek irrigation in Kendrapara and areas close to Bay of Bengal coast.
- (14) Shri Ramdas Athawale regarding need to provide monthly allowance to registered unemployed youths in Maharashtra and other parts of the country.
- (15) Sardar Simranjit Singh Mann regarding need to bring the working of CBI and other intelligence agencies within the purview of a Parliamentary Committee.

Time taken 13 mts.

**19. Amendments made by Rajya Sabha to the Government Bill- Agreed to The Indian Council of World Affairs (Amendment) Bill, 2003.**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Digvijay Singh.

**CLAUSE – 2**

1. That at page 1, *after* line 9, the following be *inserted*, namely: -

‘(ii) in clause (b), for the words “to be nominated by the Council”, the words, brackets and figure “ to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section” shall be substituted.’

2. That at page 1, line 10, *for* the brackets and Roman numeral “(ii)” the brackets and Roman numeral “(iii)” be *substituted*.

3. That at page 1, *after* line 11, the following be *inserted*, namely: -

‘(iv) in clause (e), for the words “to be nominated by the Council”, the words, brackets and figure “to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section” shall be substituted;

(v) in clause (f), for the words “to be nominated by the Council”, the words, brackets and figure “to be nominated, in the first instance by the Council constituted under sub-section (1) and thereafter by the Council constituted under this sub-section” shall be substituted;’

4. That at page 1, line 12, **for** the brackets and Roman numeral “(iii)” the brackets and Roman numeral “(vi)” be **substituted**.

5. That at page 2, line 2, **for** the brackets and Roman numeral “(iv)” the brackets and Roman numeral “(vii)” be **substituted**.

6. That at page 2, line 3, **for** the brackets and Roman numeral “(v)” the brackets and Roman numeral “(viii)” be **substituted**.

#### CLAUSE 3

7. That at page 2, **for** lines 7-8, the following be **substituted**, namely: -

“(1) There shall be a Director-General of the Council who shall, before a Council is constituted under sub-section (2) of section 7, be appointed by the Council constituted under sub-section (1) of that section and thereafter during the tenure of a Council constituted under sub-section (2) of section 7, by that Council.

(1A) Every appointment of the Director-General under sub-section (1) shall be made from a panel of at least two names recommended by the Government of India in the Ministry of External Affairs.”

8. That at page 2, line 9, **for** the brackets, figure and alphabet “(1A)”, the brackets, figure and alphabet “(1B)” be **substituted**.

9. That at page 2, line 10, **for** the brackets, figure and alphabet “(1B)”, the brackets, figure and alphabet “(1C)” be **substituted**.

The following members took part in the debate:-

(1) Shri Priya Ranjan Dasmunsi

(2) Dr. Raghuvansh Prasad Singh

Shri Digvijay Singh replied to the debate.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Digvijay Singh.

The motion was adopted and the amendments were agreed to.

## 20. Government Bill - Passed

Time Taken : 24 mts.

The Citizenship (Amendment) Bill, 2003 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri P.H. Pandian

Shri L.K. Advani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

Time taken: 1 hr. 26 mts.

## @@ 21. Statutory Resolution-Withdrawn

Shri Priya Ranjan Dasmunsi moved the following Resolution:-

“That this House disapproves of the Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003) promulgated by the President on 5 November, 2003.”.

After discussion as indicated in para 22(i) below, the Resolution was withdrawn by leave of the House.

## 22. Government Bills-Passed

@ (i) The Indian Telegraph (Amendment) No.2 Bill, 2003.

The motion for consideration of the Bill was moved by Shri Arun Shourie.

The following members took part in the combined discussion on the Resolution (vide para 21 above) and the motion for consideration of the Bill:-

- (1) Shri Pawan Kumar Bansal
- (2) Prof. (Smt.) A.K. Premajam
- (3) Shri Maheshwar Singh
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Adhir Chowdhary
- (6) Shri Madhusudan Mistry
- (7) Kunwar Akhilesh Singh
- (8) Shri Kodikunnil Suresh
- (9) Shri Anant Gudhe

Shri Arun Shourie replied to the debate.

Shri Priya Ranjan Dasmunsi spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Shourie.

The motion was adopted and the Bill, as amended, was passed.

Time taken: 54 mts.

**23. The Constitution (One-hundredth Amendment) Bill, 2003. (Amendment of Eighth Schedule)**

*Time taken: 54 mts.*

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the debate :-

- (1) Shri P.R. Kyndiah
- (2) Shri Anadi Sahu
- (3) Shri Bajju Ban Riyan
- (4) Shri S.K. Bwiswmuthiary
- (5) Dr. Girija Vyas
- (6) Shri V. Dhananjaya Kumar
- (7) Shri Kirti Jha Azad
- (8) Shri Salkhan Murmu
- (9) Shri K. Yerrannaidu
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Rupchand Murmu
- (12) Shri S. S. Palanimanickam
- (13) Shri Prabhunath Singh
- (14) Dr. Bikram Sarkar
- (15) Shri Raashid Alvi
- (15A). Shri Iqbal Ahmed Saradgi
- (16) Shri Basudeb Acharia



- (17) Shri Satyavrat Chaturvedi
- (18) Shri Chandrakant Khaire
- (19) Shri P.H. Pandian
- (20) Shri Ramji Lal Suman
- (21) Sardar Simranjit Singh Mann
- (22) Shri Bishnu Pada Ray
- (23) Prof. Chaman Lal Gupta
- (24) Shri Ramdas Athawale
- (25) Shri G.M. Banatwalla

Shri L.K. Advani replied to the debate.

On the motion for consideration of the Bill, the House divided : Ayes: 345 ;  
Noes : Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, as amended, the House divided : Ayes: 346;  
Noes: Nil.

Clause 2 was adopted, as amended, by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri L.K Advani.

On the motion the House divided : Ayes : 343; Noes : Nil.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

5.04 P.M.

#### **24. Discussion Under Rule 193**

**Time Taken: 3 hrs. 50 mts.**

The Speaker #informed the House that Shri Priya Ranjan Dasmunsi, who was to initiate the discussion under Rule 193 regarding Action Taken Report on the Report of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, laid on the Table of the House on the 9<sup>th</sup> May, 2003, had requested him that Shri Mani Shankar Aiyar might be permitted to initiate discussion on his behalf and that he had acceded to his request.

Accordingly, Shri Mani Shankar Aiyar initiated the discussion.

The following members took part in the debate:-

- (1) Shri Kirit Somaiya
- (2) Shri Rupchand Pal

- (3) Shri Prakash Mani Tripathi
- (4) Kunwar Akhilesh Singh
- (5) Shri P.H. Pandian
- (6) Dr. Arun Kumar
- (7) Shri Shriprakash Jaiswal
- (8) Shri Kharabela Swain

The discussion was not concluded.

8.54 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd December, 2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* At 2.03 p.m.

\*\* Shri Somnath Chatterjee, Chairman of the Committee, presented the Study Report to the Hon'ble Speaker when the House was not in session under Direction 71A of the Directions by the Speaker and orders for printing, publication and circulation of the Report was also obtained from the Hon'ble Speaker under Rule-280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

% At 4.08 P.M.

@ At 4.09 P.M.

^^ At 12.47 P.M.

@@Discussed together

# At 4.08 P.M.

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, December 23, 2003/Pausa 2, 1925 (Saka)**

**No. 351**

11. 01 A.M.

**1. Obituary References**

The Speaker made references to the passing away of Prof. Ramkrishna More and Begum Abida Ahmed, who were members of the Seventh and Eighth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11. 15 A.M.

**2. Starred Questions**

Starred Question Nos. 301, 303, 304, 306 and 309 were orally answered. Replies to Starred Question Nos. 302, 305, 307, 308 and 310-320 were laid on the Table.

**12.00 Noon**

**3. Short Notice Questions**

- (i) Short Notice Question No. 1 addressed to the Minister of Road Transport and Highways regarding alleged irregularities in implementation of National Highways Development Project was orally answered and supplementaries thereon were also answered.

**12.17 P.M.**

- (ii) Short Notice Question No.2 addressed to the Minister of Urban Development and Poverty Alleviation regarding Slum Rehabilitation Project was orally answered and supplementaries thereon were also answered.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 3041-3168 were laid on the Table.

**5. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Border Security Force Para Veterinary Staff, Group 'C' and 'D' Posts (Combatized) Recruitment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R.357 in Gazette of India dated the 11<sup>th</sup> October, 2003, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(2) A copy of the Prevention of Food Adulteration (5<sup>th</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 831 (E) in Gazette of India dated the 21<sup>st</sup> October, 2003 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(3) A copy of the Drugs and Cosmetics (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 548 (E) in Gazette of India dated the 16<sup>th</sup> July, 2003 under section 38 of the Drugs and Cosmetics Act, 1940, together with a corrigendum thereto published in Notification No. G.S.R. 770 (E) dated the 29<sup>th</sup> September, 2003.

(4) A copy of the Notification No. G.S.R. 780 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> October, 2003 prohibiting the manufacture, sale or distribution of Phenformin for human use issued under section 26A of the Drugs and Cosmetics Act, 1940.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2002-2003.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2002-2003.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre for Research and Treatment, Gwalior, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre for Research and Treatment, Gwalior, for the year 2002-2003.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Kamla Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the year

2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamla Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the year 2002-2003.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai, for the year 2002-2003.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 2002-2003.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hospital Service Consultancy Corporation, (India) Limited, Noida, for the year 2002-2003.
  - (ii) Annual Report of the Hospital Service Consultancy Corporation, (India) Limited, Noida, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Service Consultancy Corporation, (India) Limited and the Ministry of Health and Family Welfare, for the year 2003-2004.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of



the working of the National Institute of Ocean Technology, Chennai, for the year 2002-2003.

(14.) A copy of the Statement (Hindi and English versions) correcting the reply given on 12<sup>th</sup> April, 1984 to Unstarred Question No. 7498 by Shri Bheekhabhai, M.P. regarding "Allotment of Book Stall to M/s A.H. Wheeler and Company".

(15) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(16) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2002-2003.

(17)(i) A copy of the Annual Accounts (Hindi and English versions) of the Erstwhile Bombay Dock Labour Board, for the year 2002-2003, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Erstwhile Bombay Dock Labour Board, for the year 2002-2003.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) A copy of the statement (Hindi and English versions) correcting the reply given on the 17<sup>th</sup> December, 2003 to Unstarred Question No. 2194 by Shrimati Nivedita Mane, Shri Sadashivrao Dadoba Mandlik and Shri C.N. Singh, M.P.s regarding Report of Tata Consultancy Services.

(20) A copy of the National Youth Policy-2003 (Hindi and English versions).

(21)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv

Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2002-2003.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2001-2002.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2002-2003.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2002-2003.
- (ii) Annual Report of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2002-2003.
- (26) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2002-2003.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1993-1994, together with Audit Report thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1994-1995, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2002-2003.
- (32) A copy of the Delhi Urban Art Commission (Conduct of Business) Amendment Regulations, 2003 (Hindi and English versions) published in Notification No. 53(1)/03-DUAC in Gazette of India dated the 26<sup>th</sup> July, 2003 under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973, together with a corrigendum thereto published in Notification No. 53(1)/03-DUAC dated the 8<sup>th</sup> November, 2003.
- (33)(i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2002-2003.
- (34) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Building Construction Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the National Building Construction Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2002-2003, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2002-2003.
- (36) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2002-2003.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)
    - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2002-2003.
    - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Notification No. S.O. 930 (E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August, 2003 specifying mandatory packaging of certain commodities in jute \ packaging materials issued under section 16 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (1) Statement regarding Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 2002-2003.
  - (2) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2002-2003.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2002-2003.



- (41) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (42) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2002-2003.
- (43)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2002-2003.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2002-2003.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2000-2001.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2002-2003
- (ii) Annual Report of the of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2002-2003

- (ii) Annual Report of the of Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (45) above.

(47) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2001-2002 within the stipulated period of nine months after the close of the Accounting year.

(48) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2002-2003 within the stipulated period of nine months after close of the Accounting year.

(49) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Insecticides Limited for the year 2002-2003 within the stipulated period of nine months after the close of the Accounting year.

(50) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2001-2002 and 2002-2003 within the stipulated period of nine months after close of the Accounting years.

(51) A copy of the Corrigendum to the National Charter for Children, 2003\* (Hindi and English versions).

(52) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2001-2002.

(53) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2001-2002 together with Audit Report thereon.

(54) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1097 (E) published in Gazette of India dated the 24<sup>th</sup> September, 2003 authorising

Sub-Divisional Officer, Nurpur to acquire land on National Highway No. 1A (Jalandhar-Pathankot section) in Kangra district in the State of Himachal Pradesh.

- (ii) S.O. 1099 to S.O. 1101(E) published in Gazette of India dated the 24<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Pune to Satara section) in Satara district in the State of Maharashtra.

- (iii) S.O. 1119 (E) published in Gazette of India dated the 29<sup>th</sup> September, 2003 authorising Deputy Collector and Sub-Divisional Magistrate, Palanpur, district Banaskantha to acquire land on National Highway No. 14 for construction of bypasses in the State of Gujarat.

- (iv) S.O. 1120 (E) published in Gazette of India dated the 29<sup>th</sup> September, 2003 authorising the competent authority to acquire land on National Highway Nos. 14 and 76 in the State of Rajasthan.

- (v) S.O. 1121 (E) published in Gazette of India dated the 29<sup>th</sup> September, 2003 authorising the competent authority to acquire land on National Highway Nos. 25 and 76 to its junction point with National Highway No. 3 in the State of Madhya Pradesh.

- (vi) S.O. 1122 (E) published in Gazette of India dated the 29<sup>th</sup> September, 2003 authorisation of Special Land Acquisition Officer, Collectorate Jhansi to acquire land on National Highway No. 25 in the State of Uttar Pradesh.

- (vii) S.O. 1064 (E) published in Gazette of India dated the 16<sup>th</sup> September, 2003 making certain amendments in three Notifications mentioned therein.

- (viii) S.O. 1066 (E) published in Gazette of India dated the 16<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 45 (Chengalpattu- Tindivanam section) in the State of Tamil Nadu.

- (ix) S.O. 1137 (E) published in Gazette of India dated the 30<sup>th</sup> September, 2003 making certain amendments in the Notification No. S.O. 803 (E) dated the 15<sup>th</sup> July, 2003.

- (x) S.O. 1138 (E) published in Gazette of India dated the 30<sup>th</sup> September, 2003 regarding acquisition of land for four-laning of National Highway No. 46 (Walajah taluk) in Vellore district in the State of Tamil Nadu.

- (xi) S.O. 1144 (E) published in Gazette of India dated the 30<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 6

(Kolaghat-Kharagpur section ) in the State of West Bengal.

- (xii) S.O. 1206 (E) published in Gazette of India dated the 16<sup>th</sup> October, 2003 authorization of officers as competent authority for widening of National Highways No. 31 and 31C in the State of West Bengal.
- (xiii) S.O. 1207 (E) published in Gazette of India dated the 16<sup>th</sup> October, 2003 authorization of officers as competent authority for widening of National Highway No. 36 and 37 in the State of Assam.
- (xiv) S.O. 1242 (E) published in Gazette of India dated the 30<sup>th</sup> October, 2003 regarding acquisition of land for four-laning of National Highway No. 45 (Villupuram bypass portion ) in the State of Tamil Nadu.
- (xv) S.O. 1361 (E) published in Gazette of India dated the 27<sup>th</sup> November, 2003 making certain amendments in the Notification No. S.O. 914 (E) dated the 11<sup>th</sup> August, 2003.
- (xvi) S.O. 1362 (E) published in Gazette of India dated the 27<sup>th</sup> November, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Silchari-Harangajo section) in the State of Assam.
- (xvii) S.O. 1285 (E) published in Gazette of India dated the 10<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in the State of Tamil Nadu.
- (xviii) S.O. 1286 (E) published in Gazette of India dated the 10<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 2 (Saiyad Raja Bypass, Baghikumbhapur and Naubatpur bypasses) in Chandauli district in the State of Uttar Pradesh.
- (xix) S.O. 1287 (E) published in Gazette of India dated the 10<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 79 (Gulabpura to Station Nagar) in Bhilwara district in the State of Rajasthan.
- (xx) S.O. 1288 (E) published in Gazette of India dated the 10<sup>th</sup> November, 2003 regarding acquisition of land on National Highway No. 79 Gulabpura to Station Nagar) in Bhilwara district in the State of Rajasthan.
- (xxi) S.O. 1292 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (xxii) S.O. 1293 (E) published in Gazette of India dated the 11<sup>th</sup> November, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.



- (xxiii) S.O. 1308 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 regarding acquisition of land for Katraj By pass of Satara-Pune section and Westerly By Pass on Pune City on National Highway No. 4 in the State of Maharashtra.
- (xxiv) S.O. 1309 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 regarding acquisition of land for Katraj By pass of Satara-Pune section and Westerly By Pass on Pune City on National Highway No. 4 in the State of Maharashtra.
- (xxv) S.O. 1310 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Satara-Pune section) in the State of Maharashtra.
- (xxvi) S.O. 1311 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Satara-Pune section) in the State of Maharashtra.
- (xxvii) S.O. 1312 (E) published in Gazette of India dated the 13<sup>th</sup> November, 2003 regarding acquisition of land for four-laning of National Highway No. 4 (Satara-Pune section) in the State of Maharashtra.
- (xxviii) S.O. 1347 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 8A and 8B in various districts in the State of Gujarat.
- (xxix) S.O. 1348 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8B (Porbandar, district boundary Rajlkot) in the State of Gujarat.
- (xxx) S.O. 1349 (E) published in Gazette of India dated the 24<sup>th</sup> November, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highways No. 8A and 15 in Rajkot and district boundary Patan in the State of Gujarat.
- (xxxi) S.O. 1375 (E) published in Gazette of India dated the 28<sup>th</sup> November, 2003 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laxmannath section) in the State of Orissa.
- (xxxii) S.O. 1376 (E) published in Gazette of India dated the 28<sup>th</sup> November, 2003 regarding acquisition of land for wideing of National Highway No. 60 (Laxmannath to Kharagpur section) in the State of West Bengal.
- (xxxiii) S.O. 1377 (E) published in Gazette of India dated the 28<sup>th</sup> November, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Deesa –Radhanpur section) in the State of Gujarat.



(xxxiv) S.O. 1378 (E) published in Gazette of India dated the 28<sup>th</sup> November, 2003 authorisation of Land Acquisition Officer, Orissa as competent authority to acquire land on National Highway No. 60 in the State of Orissa.

(55)(i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of working of the Civil Services Officers' Institute, New Delhi, for the year 2002-2003.

(56)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of working of the Kendriya Bhandar, New Delhi, for the year 2002-2003.

(57) A copy each of the following Notifications (Hindi and English versions ) under section 31

of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations,

2003 published in Notification No. S.O. 1154 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.

(ii) The Securities and Exchange Board of India (Debenture Trustees) (Amendment)

Regulations, 2003 published in Notification No. S.O. 1155 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.

(iii) The Securities and Exchange Board of India (Depositories and Participants)

( Third Amendment) Regulations, 2003 published in Notification No. S.O. 1156 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.

(iv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Amendment) Regulations, 2003 published in

Notification No. S.O. 1157 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.

- (v) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2003 published in Notification No. S.O. 1158 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.
  - (vi) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2003 published in Notification No. S.O. 1159 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.
  - (vii) The Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2003 published in Notification No. S.O. 1160 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.
  - (viii) The Securities Appellate Tribunal (Procedure (Amendment) Rules, 2003 published in Notification No. G.S.R. 856 (E) in Gazette of India dated the 31<sup>st</sup> October, 2003.
  - (ix) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Second Amendment) Regulations, 2003 published in Notification No.F.No. SEBI/LAD/20795/2003 in Gazette of India dated the 20<sup>th</sup> November, 2003.
  - (x) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Amendment) Regulations, 2003 published in Notification No.F.No. SEBI/LAD/DOP/22093/2003 in Gazette of India dated the 27<sup>th</sup> November, 2003.
  - (xi) The Securities and Exchange Board of India (Central Database of Market Participants ) Regulations, 2003 published in Notification No.F.No. SEBI/LE/26/2003 in Gazette of India dated the 20<sup>th</sup> November, 2003.
- (58) A copy of the Notification No. G.S.R. 735 (E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> September, 2003 together with an explanatory memorandum fixing the rate of interest at thirteen per cent per annum, issued under section 11AB of the Central Excise Act, 1944.
- (59)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 2002-2003 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 2002-2003.
- (460) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2002-2003.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2002-2003.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2002-2003.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2002-2003.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(61) A copy of the Notification No. F.No. SEBI/LE/03/22/75 (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> November, 2003 specifying the factors mentioned in the regulation 14 issued under section regulations 1(2) and 4(1) of the Securities Exchange Board of India (Central Database of Market Participants) Regulations, 2003.

(62)(i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2000-2001.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2000-2001, together Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhawan, New Delhi, for the year 2000-2001.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2001-2002.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (66)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2002-2003.
- (67)(i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 2002-2003.
- (68)(i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Siksha Pariyojna Parishad, Chandigarh, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (Pre-Project Activities), Haryana Prathmik Siksha Pariyojna Parishad, Chandigarh, for the year 2001-2002, alongwith Audited Accounts.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Siksha Pariyojna Parishad and Sarva Shiksha Abhiyan (Pre-Project Activities), Chandigarh, for the year 2001-2002.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2002-2003.
- (71) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (72)(i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2002-2003.

## **6. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22<sup>nd</sup> December, 2003, Rajya Sabha agreed without any amendment to the Uttar Pradesh Reorganisation (Amendment) Bill, 2003, passed by Lok Sabha on the 19<sup>th</sup> December, 2003.



- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.5) Bill, 2003, passed by Lok Sabha on the 17<sup>th</sup> December, 2003.

## **7. Leave of Absence**

The following members were granted leave of absence from the sittings of th House for the period mentioned against each:-

- |     |                            |   |
|-----|----------------------------|---|
| (1) | Shri Rajo Singh            | 21 <sup>st</sup> July, 2003 to 22 <sup>nd</sup> August, 2003      |
| (2) | Shri Balasaheb Vikhe Patil | 2 <sup>nd</sup> December, 2003 to 18 <sup>th</sup> December, 2003 |
| (3) | Shri Prakash V. Patil      | 2 <sup>nd</sup> December, 2003 to 23 <sup>rd</sup> December, 2003 |
| (4) | Shri Rajkumar Wangcha      | 2 <sup>nd</sup> December, 2003 to 16 <sup>th</sup> December, 2003 |
| (5) | Shri Vaiko                 | 2 <sup>nd</sup> December, 2003 to 23 <sup>rd</sup> December, 2003 |

## **8. REPORT OF COMMITTEE ON PETITIONS**

SHRI BASUDEB ACHARIA presented the Thirty – eighth Report ( Hindi and English versions ) of the Committee on Petitions.

## **9. REPORTS OF COMMITTEE ON SUBORDINATE LEGISLATION(THIRTEENTH LOK SABHA)**

**Dr. B.B. RAMAIAH** presented the Thirteenth, Fourteenth and Fifteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

## **10. REPORTS OF COMMITTEE ON PAPERS LAID ON THE TABLE**

**SHRI HANNAN MOLLAH** presented the Fourteenth, Fifteenth and Sixteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2003-2004) and Minutes relating thereto

## **11. REPORTS OF STANDING COMMITTEE ON AGRICULTURE**

SHRI S.S. PALANIMANICKAM presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

(1) Forty-sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Forty-first Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2003-04) relating to the Ministry of Agriculture (Department of Agricultural Research and Education);

(2) Forty-seventh Report on Action Taken by the Government on the Recommendations/Observations contained in the Forty-second Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2003-04) relating to the Ministry of Agriculture (Department of Animal Husbandry and Dairying );

(3) Forty-eighth Report on Action Taken by the Government on the Recommendations/Observations contained in the Forty -third Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2003-04) relating to the Ministry of Food Processing Industries;

## **12. REPORT OF STANDING COMMITTEE ON ENERGY**

**SHRI BASUDEB ACHARIA** presented the Forty-second Report (Hindi and English versions) of the Standing Committee on Energy (2003) on “Hydro Power – A Critique”.

### **13. REPORT OF STANDING COMMITTEE ON EXTERNAL AFFAIRS**

**SHRIMATI KRISHNA BOSE** presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on External Affairs on “Working of Indian Council for Cultural Relations with special reference to Cultural Centres abroad”

### **14. REPORT OF STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION**

**SHRI DEVENDRA PRASAD YADAV** presented a copy (Hindi and English versions) of the Twenty-seventh Report of the Standing Committee on Food, Civil Supplies and Public Distribution on “Sick Sugar Industry and Sugar Development Fund”.

### **15. REPORT OF STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT**

**SHRI CHANDRAKANT KHAIRE** presented the Fifty-first Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development (2003) on Action taken by the Government on the recommendations contained in the Forty-fifth Report (13th Lok Sabha) on Demands for Grants 2003-2004 of the Ministry of Urban Development and Poverty Alleviation (Department of Urban Employment and Poverty Alleviation)

### **16. REPORTS OF STANDING COMMITTEE ON INDUSTRY**

**SHRI A.C. JOSE** laid on the table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 138<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee’s 111<sup>th</sup> Report on Operational Efficiency and Survival of Alloy Steel Plant (ASP) Durgapur (Ministry of Steel);
- (2) 139<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee’s 125<sup>th</sup> Report on Implementation Status of Modernization Expansion and Financial-cum-Business Restructuring Programme of SAIL at a Glance (Ministry of Steel);
- (3) 140<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee’s 126<sup>th</sup> Report on Revival of Nagaland Pulp and Paper Mills (Ministry of Heavy Industries and Public Enterprises);
- (4) 141<sup>st</sup> Report on Potential and Promotion of Coir Industries in West Bengal and Andaman and Nicobar (Ministry of Agro and Rural Industries);
- (5) 142<sup>nd</sup> Report on Action Taken by the Government on Recommendations contained in the Committee’s 123<sup>rd</sup> Report on Demands for Grants (2003-04) (Ministry of Mines);
- (6) 143<sup>rd</sup> Report on Level Playing Field for the Capital Goods Industries (Ministry of Heavy Industries and Public Enterprises); and
- (7) 144<sup>th</sup> Report on Action Taken by the Government on Recommendations contained in the Committee’s 124<sup>th</sup> Report on Demands for Grants (2003-04) (Ministry of Agro and Rural Industries).

## 17. Statements by Ministers

- (i) The Minister of State in the Ministry of Home Affairs made a statement (i) correcting the reply given on 26.11.2002 to Starred Question No. 103 by Shri Sheesh Ram Singh Ravi and Smt. Renuka Chowdhury, M.Ps regarding Crime against Women and (ii) giving the reasons for delay in correcting the reply.

12.50 P.M.

- (ii) The Minister of State in the Ministry of Human Resource Development made a statement regarding situation arising out of alleged interference of UGC in the affairs of Aligarh Muslim University.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.00 P.M. and re-assembled at 1.18 P.M.)*

## 18. Submissions by Members

1.25 P.M.

- (i) To the submission made by Dr. Raghuvansh Prasad Singh regarding the problem of dilapidated condition of National Highways in Bihar, Maj. Gen. Bhuwan Chandra Khanduri, AVSM (Retd.) responded.

### **\* (ii) Regarding Choudhary Charan Singh Birth Centenary Celebrations Committee.**

The following members made submissions regarding Choudhary Charan Singh Birth Centenary Celebrations Committee:-

- (1) Shri Ramji Lal Suman  
(2) Dr. Raghuvansh Prasad Singh

Shri Santosh Kumar Gangwar responded.

## 19. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Lal Bihari Tiwari regarding need to develop parks adjoining Group Housing Societies in East Delhi by D.D.A.
- (2) Shri Laxman Giluwa regarding need to shift Raw Material Division of the Steel Authority of India from Kolkata to Singhbhoom in Jharkhand.
- (3) Shri Parashuram Majhi regarding need to approve the proposal of the Government of Orissa for consolidation of land holdings in the State.
- (4) Shri Bikram Keshari Deo regarding need to revise royalty on coal ferrous and non-ferrous metals

and pay outstandings to the Government of Orissa.

- (5) Shri Girdhari Lal Bhargava regarding need to provide adequate financial assistance to the Government of Rajasthan for its all round development.
- (6) Shri Ananta Nayak regarding need to expedite completion of Banspani-Daitari railway line in Orissa.
- (7) Shri Iqbal Ahmed Saradgi regarding need to clear the proposal of the Karnataka Government regarding pending issues of tobacco growers.
- (8) Shri Naresh Puglia regarding need to issue 'No Objection Certificate' to the Government of Maharashtra for implementation of 'Slum Rehabilitation Programme' in Greater Mumbai.
- (9) Shri Bheru Lal Meena regarding need to review the forest conservation policy.
- (10) Shri Priya Ranjan Dasmunsi regarding need to take up infrastructural development of Chanchal Sub division and release funds for flood management programme in Malda district, West Bengal.
- (11) Shri P. Rajendran regarding need to provide financial assistance to the Government of Kerala to rejuvenate traditional industries in the State with a view to protect the interests of workers.
- (12) Dr. D.V.G. Shankar Rao regarding need for early commissioning of B.S.N.L. cellphone service in Salur town, Andhra Pradesh.
- (13) Shri P. Kumarsamy regarding need to take steps to protect the interests of weavers in Tamil Nadu.
- (14) Shri Shrinivas Patil regarding need to construct a bridge on river Krishna between village Tasawade and Shirawade in Karad Tehsil of Satara district in Maharashtra.
- (15) Dr. Sebastian Paul regarding need to set up an International Container Trans Shipment Terminal at Cochin, Kerala.
- (16) Shri Ravindra Kumar Pandey regarding need to expedite completion of Damodar rail project of Central Coalfields Ltd. and reopen Coal Mines at Pipradih and Karmatia.
- (17) Shri Vilas Muttemwar regarding need to include Halba, Halbi, Gowari, Gawari and Mana as separate castes in the Scheduled Castes and Scheduled Tribes Order (Amendment) Bill.
- (18) Shri Ram Sajivan regarding need to make changes in arrival/departure timings of trains passing through Chitrakoot Dham Karvi railway station.

## **20. Discussions under Rule 193**

1.27 P.M.

(i) Shri Basudeb Acharia raised a discussion regarding unemployment situation in the country.

The following members took part in the debate:-

- (1) Shri Yogi Aditya Nath
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Arun Kumar
- (4) Shri Ramji Lal Suman
- (5) Shri Kharabela Swain
- (6) Shri Mani Shankar Aiyar
- (7) Shri A. Krishnaswamy
- (8) Shri Bal Krishna Chauhan
- (9) Shri Namdeo Harbaji Diwathe
- (10) Dr. V. Saroja
- (11) Smt. Kanti Singh
- (12) Shri K.P. Singh Deo
- (13) Shri Alakesh Das
- (14) Shri Lakshman Singh
- (15) Shri Prakash Yashwant Ambedkar
- (16) Prof. Rasa Singh Rawat
- (17) Shri G.M. Banatwalla
- (18) Shri C.N. Singh
- (19) Smt. Renu Kumari
- (20) Shri Chandrakant Khaire
- (21) Shri Haribhau Shankar Mahale
- (22) Dr. Nitish Sengupta
- (23) Shri Devendra Prasad Yadav
- (24) Shri Rajesh Ranjan

Dr. Sahib Singh Verma replied to the debate.



The discussion was concluded.

**Time taken: 4 hrs. 09 mts.**

# (ii) Shri Jaswant Singh replied to the discussion regarding Action Taken Report on the Report of Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, laid on the Table of the House on the 9<sup>th</sup> May, 2003, raised by Shri Mani Shankar Aiyar on the 22<sup>nd</sup> December, 2003.

The discussion was concluded.

5.53 P.M.

## **21. Half-an-Hour Discussion**

Shri Mani Shankar Aiyar raised a discussion on the point arising out of the answer given by the Minister of State (Independent Charge) of the Ministry of Information and Broadcasting on 11.12.2003 to Starred Question No. 141 regarding 'Advertisement on Gandhiji'.

Shri Ravi Shankar Prasad replied to the discussion.

## **22. Government Bill-Withdrawn**

The National Tax Tribunal Bill, 2003.

## **23. Government Bill-Introduced**

The National Tax Tribunal (No.2) Bill, 2003.

6.17 p.m.

## **24. Report of the Business Advisory Committee**

Shri Priya Ranjan Dasmunsi presented the Fifty-ninth Report of the Business Advisory Committee.

6.18 P.M.

## **25. Valedictory Reference**

The Speaker made Valedictory reference on the conclusion of Fourteenth Session of Thirteenth Lok Sabha.

6.23 P.M.

## **26. National Song**

The National Song was played.

*(Lok Sabha adjourned sine die at 6.24 P.M.)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* The National Charter for Children, 2003 was laid on the Table of the House on 5.12.2003

**\*\*At 4.41P.M.**

#At 2.30 P.M.

## **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, January 29, 2004/Magha 9, 1925 (Saka)**

**No. 352**

11 A.M.

### **1. National Anthem**

National Anthem was played.

11.02 A.M.

### **2. Obituary References**

The Speaker made references to the passing away of Shri Bhan Singh Bhaura, a sitting member of Lok Sabha, Shri Kushabhau Thakre, a member of Sixth Lok Sabha and Shri K.R. Ganesh, a member of Fourth and Fifth Lok Sabhas.

He also made a reference to the devastating earthquake which struck Bam in Iran on 26 December, 2003, and claimed thousands of lives.

As a mark of respect to the memory of the deceased, members stood in silence for a shortwhile and thereafter the House was adjourned for the day.

11.09 A.M.

*(Lok Sabha adjourned till 12 Noon on Friday, the 30<sup>th</sup>  
January, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Friday, January 30, 2004/Magha 10, 1925 (Saka)**

**No. 353**

12 Noon

**1. Reference**

The Speaker, on the occasion of Martyrs' Day, paid homage to the Father of the Nation, Mahatma Gandhi and all other martyrs who laid down their lives in the struggle for India's freedom. Thereafter, members stood in silence for a shortwhile.

12.08 P.M.

**2. The Interim Budget (Railways) –2004-2005**

Shri Nitish Kumar Presented the Interim Railway Budget for 2004-2005.

**3. Supplementary Demands for Grants (Railways) – 2003-2004**

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2003-2004.

**4. Demand for Excess Grant (Railways)-2001-2002**

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Demand for Excess Grant in respect of Budget (Railways) for 2001-2002.

**5. Papers Laid on the Table:**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2002-

2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R. 974 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 26/95-Cus., dated the 16<sup>th</sup> March, 1995.
  - (ii) G.S.R. 15 (E) published in Gazette of India dated the 7<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (iii) G.S.R. 18 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to reduce peak rate of Customs duty on all goods (other than agricultural commodities) from 25 per cent to 20 per cent.
  - (iv) G.S.R. 19 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt all goods from whole of the special additional duty leviable thereon.
  - (v) G.S.R. 20 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (vi) G.S.R. 21 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (vii) G.S.R. 22 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain



amendments in the Notification No. 25/99-Cus., dated the 28<sup>th</sup> February, 1999.

- (viii) G.S.R. 23 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (ix) G.S.R. 27 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt Water Supply Projects for agricultural and industrial use from whole of the basic and additional duties of customs leviable thereon.
- (x) G.S.R. 28 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notifications 42/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- (xi) The Project Imports (Amendment) Regulations, 2004 published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (xii) G.S.R. 38 (E) published in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to reduce the advalorem component of customs duty on specified textile goods from 25 per cent to 20 per cent.
- (xiii) G.S.R. 39 (E) published in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to reduce customs duty on motorcycles, golf cars and motor cars.
- (xiv) G.S.R. 41 (E) published in Gazette of India dated the 13<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated the 13<sup>th</sup> July, 1994.
- (xv) G.S.R. 48 (E) published in Gazette of India dated the 16<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xvi) S.O. 1472 (E) published in Gazette of India dated the 26<sup>th</sup> December, 2003 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

- (xvii) S.O. 1473 (E) published in Gazette of India dated the 26<sup>th</sup> December, 2003 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xviii) The Customs Valuation (Determination of Price of Imported Goods) Amendment rules, 2004 published in Notification No. G.S.R. 49 (E) in Gazette of India dated the 19<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (xix) The Import Manifest (Vessels) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 957 (E) in Gazette of India dated the 19<sup>th</sup> December, 2003 together with an explanatory memorandum.
- (xx) The Import Manifest (Aircraft) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 958 (E) in Gazette of India dated the 19<sup>th</sup> December, 2003 together with an explanatory memorandum.
- (xxi) G.S.R. 64 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xxii) G.S.R. 68 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xxiii) G.S.R. 74 (E) published in Gazette of India dated the 23<sup>rd</sup> January, 2004 together with an explanatory memorandum seeking to reduce basic Customs duty from 15 per cent to 10 per cent on specified inputs for the manufacture of specified goods.
- (xxiv) G.S.R. 75 (E) published in Gazette of India dated the 23<sup>rd</sup> January, 2004 together with an explanatory memorandum seeking to reduce basic Customs duty to 10 per cent on specified inputs of Television receivers and picture tubes.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 962 (E) published in Gazette of India dated the 22<sup>nd</sup> December, 2003 together with an explanatory memorandum

making certain amendments in the Notification No. 56/2002-CE., dated the 14<sup>th</sup> November, 2002.

- (ii) G.S.R. 969 (E) published in Gazette of India dated the 26<sup>th</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 7/2003-CE., dated the 1<sup>st</sup> March, 2003.
- (iii) G.S.R. 33 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1<sup>st</sup> March, 2002.
- (iv) G.S.R. 34 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt machinery, instruments, equipments and pipes for use in water supply plants for agricultural and industrial use.
- (v) G.S.R. 45 (E) published in Gazette of India dated the 15<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1<sup>st</sup> March, 2002.
- (vi) G.S.R. 50 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1<sup>st</sup> March, 2002.
- (vii) G.S.R. 51 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt certain goods mentioned therein from all duties of excise for the first clearance of Rs. 25 lakh in a financial year.
- (viii) G.S.R. 52 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt a job worker performing only the processes of plain roll calendaring or decatizing or both on the unprocessed fabrics received, from all duties of excise leviable thereon subject to certain conditions.
- (ix) G.S.R. 60 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum seeking to provide exemption from whole of the duties of Central Excise, additional duties of Central Excise and National Calamity

Contingency Duty to specified units in the North East region, manufacturing tobacco products subject to certain conditions.

- (x) G.S.R. 61 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-CE dated the 31<sup>st</sup> July, 2001.
  - (xi) G.S.R. 69 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.
  - (xii) G.S.R. 53 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 13/2002-CE(N.T.) dated the 1<sup>st</sup> March, 2002.
- (7) A copy of the Notification No. G.S.R. 32 (E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt all passengers from Foreign Travel Tax under section 41 of the Finance Act, 1979.
- (8) A copy of the Notification No. G.S.R. 31 (E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to exempt all passengers from Inland Air Travel Tax under section 49 of the Finance Act, 1989.
- (9) A copy of the Notification No. S.O. 130 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to reduce the rate of Stamp Duty on eight instruments mentioned in the Notification issued under section 9 of the Indian Stamp Act, 1899.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 945 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Chloroquine Phosphate, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.

- (ii) G.S.R. 14 (E) published in Gazette of India dated the 7<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to impose final anti-dumping duty on Borax decahydrate, originating in, or exported from, Turkey and the People's Republic of China, at the rates recommended by the designated authority.
  - (iii) G.S.R. 16 (E) published in Gazette of India dated the 7<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (iv) G.S.R. 54 (E) published in Gazette of India dated the 20<sup>th</sup> January, 2004 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Flexible Slabstock Polyol, originating in, or exported from the People's Republic of China, Republic of Korea, Taiwan and Brazil, at the rates recommended by the designated authority.
  - (v) G.S.R. 62 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum seeking to rescind Notification No. 69/2000-Cus., dated the 19<sup>th</sup> May, 2000.
  - (vi) G.S.R. 63 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum seeking to impose anti-dumping duty on metallurgical coke, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.
  - (vii) G.S.R. 67 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 together with an explanatory memorandum seeking to withdraw provisional anti-dumping duty imposed on the imports of Copper Clad Laminates, originating in, or exported from, the People's Republic of China, Hong Kong, Taiwan, South Korea and Philippines.
- (11) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-
- (i) The Income-tax (First Amendment) Rules, 2004 published in Notification No. S.O. 46 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.
  - (ii) The Income-tax (Second Amendment) Rules, 2004 published in Notification No. S.O. 47 (E) in Gazette of India



dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.

- (iii) The Income-tax (Third Amendment) Rules, 2004 published in Notification No. S.O. 48 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (iv) The Income-tax (Fourth Amendment) Rules, 2004 published in Notification No. S.O. 49 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (v) The Income-tax (Fifth Amendment) Rules, 2004 published in Notification No. S.O. 50 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (vi) The Scheme for Filing of Returns by Salaried Employees through Employer, 2004 published in Notification No. S.O. 51 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum..
- (vii) The Income-tax (Sixth Amendment) Rules, 2004 published in Notification No. S.O. 52 (E) in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum.
- (viii) S.O. 53 (E) published in Gazette of India dated the 12<sup>th</sup> January, 2004 together with an explanatory memorandum excluding the individuals who have income from pension from the purview of the provisions of first proviso to sub-section (1) of section 139 of the Income Tax Act, 1961.

## 6. Assent to Bills

- (i) Secretary-General laid on the Table the following eleven Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on 3 December, 2003 :-
  - (1) The Marriage Laws (Amendment) Bill, 2003 ;
  - (2) The Railways (Second Amendment) Bill, 2003 ;
  - (3) The Railway Protection Force (Amendment) Bill, 2003 ;
  - (4) The Taxation Laws (Amendment) Bill, 2003 ;
  - (5) The Appropriation (No. 5) Bill, 2003 ;
  - (6) The Railways (Amendment) Bill, 2003 ;

- (7) The Electricity (Amendment) Bill, 2003 ;
- (8) The Indian Medicine Central Council (Amendment) Bill, 2003 ;
- (9) The Merchant Shipping (Amendment) Bill, 2003 ;
- (10) The Indian Council of World Affairs (Amendment) Bill, 2003 ; and
- (11) The Citizenship (Amendment) Bill, 2003.

(ii) The Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to by the President :-

- (1) The Industrial Development Bank (Transfer of Undertakings) and Repeal Bill, 2003 ;
- (2) The Sick Industrial Companies (Special Provisions) Repeal Bill, 2003 ;
- (3) The Representation of the People (Second Amendment) Bill, 2003 ;
- (4) The Delimitation (Amendment) Bill, 2003 ;
- (5) The Constitution (Ninety-first Amendment) Bill, 2003 ;
- (6) The Prevention of Terrorism (Amendment) Bill, 2003 ;
- (7) The Constitution (Ninety-second Amendment) Bill, 2003 ;
- (8) The Uttar Pradesh Reorganisation (Amendment) Bill, 2003 ;
- (9) The Indian Telegraph (Amendment) Bill, 2003 ;
- (10) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2003 ; and
- (11) The Constitution (Eighty-eighth Amendment) Bill, 2003.

## **7. Resignations from Membership of Lok Sabha**

- (i) The Speaker informed the House that he had received a letter dated 24 December, 2003 from Shri Madan Lal Khurana, an elected member from Sadar Parliamentary Constituency of Delhi resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 24 December, 2003.
- (ii) The Speaker informed the House that he had received a letter dated 10 June, 2003 from Shri Vijay Sankeshwar, an elected member from Dharwad-North Parliamentary Constituency of Karnataka resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 29 January, 2004

## **8. Reports of Committee on Petitions.**

**DR. BIKRAM SARKAR** presented the Thirty – ninth, Fortieth and Forty-first Reports (Hindi and English versions) of the Committee on Petitions.

#### **9. Report of the Joint Committee on Offices of Profit**

**HRI NAND KUMAR SINGH CHAUHAN** presented the Eighth Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Thirteenth Lok Sabha).

#### **10. Statement of Committee on Empowerment of Women**

**HRIMATI MARGARET ALVA** laid on the Table a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in the Fifteenth Report (Thirteenth Lok Sabha) on action taken on the recommendations contained in the Seventh Report (Thirteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Training Programmes for Women'.

#### **11. Reports of Standing Committee on Agriculture**

**HRI S.S. PALANIMANICKAM** presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

(1) Forty-ninth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fortieth Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2003-04) relating to the Ministry of Agriculture (Department of Agriculture and Cooperation); and

(2) Fiftieth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Forty-fourth Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2003-04) relating to Ministry of Water Resources.

#### **12. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3<sup>rd</sup> February, 2004.

#### **13. Submissions by Members**

1.01 P.M.

(i) Regarding alleged atrocities on minorities in Jhabua, Madhya Pradesh.

The following members made submissions regarding alleged atrocities on minorities in Jhabua, Madhya Pradesh.

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Shivraj Singh Chouhan
- (3) Shri Kanti Lal Bhuria
- (4) Shri Basudeb Acharia
- (5) Shri N.N. Krishnadas

- (6) Shri Suresh Kurup
- (7) Smt. Renuka Chowdhury

The Deputy Prime Minister responded.

1.16 P.M.

- (ii) Regarding not proroguing the Fourteenth Session of Thirteenth Lok Sabha after its adjournment *sine die* on 23<sup>rd</sup> December, 2003.

The following members made submissions regarding not proroguing the Fourteenth Session of Thirteenth Lok Sabha after its adjournment *sine die* on 23<sup>rd</sup> December, 2003.

- (1) Shri Varkala Radhakrishnan
- (2) Shri Shivraj V. Patil
- (3) Smt. Margaret Alva
- (4) Shri Ramji Lal Suman
- (5) Shri Rupchand Pal
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri S. Jaipal Reddy

Smt. Sushma Swaraj responded.

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.50 P.M.)

#### 14. Government Bill-Passed

Time taken: 40 mts.

The Foreigners (Amendment) Bill, 2003, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Harin Pathak on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Dr. Laxminarayan Pandeya
- (3) Shri G.M. Banatwalla
- (4) Shri Adhir Chowdhary
- (5) Shri Suresh Kurup

Shri Harin Pathak replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Harin Pathak.

The motion was adopted and the Bill as amended, was passed.

## 15. Private Members' Resolutions – Withdrawn

3.30 P.M.

(i) Further discussion on the following resolution moved by Shri Suresh Kurup on the 14<sup>th</sup> August, 2003, continued:-

“This House urges upon the Government to review its policy of privatizing Central Public Sector Undertakings in the country, especially the Cochin Shipyard Ltd., Fertilizers and Chemicals Travancore Ltd., and Hindustan Newsprint Ltd. in Kerala.”.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Arun Shourie

Shri Suresh Kurup replied to the debate.

The Resolution was withdrawn by leave of the House.

4.42 P.M.

(ii) Shrimati Renuka Chowdhury moved the following Resolution:-

“Taking note of-

- (a) the fact that despite our country having signed the UN Conventions on the Rights of Children, attaining these rights remains a far cry ;
- (b) the fact that child in India continues to be much exploited and abused, in so far as-
  - (i) sizable percentage of children work in hazardous factories and mines including fire-works, match factories, carpet factories, slate and pencil factories; and are sent out to work on fields and as domestic help in house-holds, bars and restaurants;
  - (ii) a large number of children are engaged in begging;



(iii) many more are forced into flesh trade and to work as sex workers;

(iv) adolescence of a large percentage of girls ends up in motherhood; and

(v) atrocities on girl child start not on their birth but even before birth; due to female foeticide, resulting in alarming fall in sex ratio.

(c) the fact that there is no plan of action to implement the Right to Education provided under article 21A of the Constitution, this House is of the opinion that a National Policy for Children be formulated and a National Commission for Children be set up at the Centre and in States.”

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Bal Krishna Chauhan
- (3) Shri Varkala Radhakrishnan
- (4) Shri Sudarsana E.M. Natchiappan
- (5) Smt. Jas Kaur Meena

Smt. Renuka Chowdhury replied to the debate.

The Resolution was withdrawn by leave of the House.

6.09 P.M.

## **16. Private Member's Resolution – Under Consideration**

Prof. (Smt.) A.K. Premajam moved the following Resolution:-

“This House expresses its serious concern over the delay in passing the Constitution (Eighty-fifth Amendment) Bill, 1999 regarding reservation of seats for women in the House of the People and the Legislative Assemblies of the States and urges upon the Government to take necessary action to get the Bill passed.”.

Her speech was not concluded.

The discussion was not concluded.

6.11 P.M.

## **17. Government Bill – Under Consideration**

Time allotted: 1 hr.

Time Taken: 01 mt.

Balance: 59 mts.

The British Statutes (Repeal) Bill, 2003, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P.C. Thomas on behalf of Shri Arun Jaitley. Before the Minister concluded his speech, the House was adjourned for want of quorum.

The discussion was not concluded.

6.21 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3<sup>rd</sup> February, 2004)*

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G.C. MALHOTRA,  
**Secretary-General.**

# LOK SABHA

## Bulletin-Part I

### (Brief Record of Proceedings)

Tuesday, February 3, 2004/Magha 14, 1925 (Saka)

No. 354

11 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Dr. Prabhat Kumar Mishra, a member of Eighth Lok Sabha and Shri M. Arunachalam, a member of Sixth to Eleventh Lok Sabhas.

Thereafter members stood in silence for a shortwhile as a mark of respect to the memory of the deceased.

11.05 A.M.

#### 2. Ruling by the Speaker – Regarding propriety of (i) terming ‘Vote on Account’ as the ‘Interim Budget’ in the Order Paper of the day ; and (ii) convening of the first session of the year on 29 January, 2004 without the Presidential Address.

The Speaker, after hearing Shri Priya Ranjan Dasmunsi, Prof. Vijay Kumar Malhotra, Sarvashri Sudip Bandyopadhyay, Ramdas Athawale, Somnath Chatterjee, Shivraj V. Patil, Dr. Raghuvansh Prasad Singh, Sarvashri Chandrashekhar, S. Jaipal Reddy, Smt. Sushma Swaraj, Minister of Parliamentary Affairs and Shri Arun Jaitley, Minister of Law and Justice, gave the following ruling:-

“Let me at the outset make it clear that the rulings of the Speaker are generally in accordance with the rules, the rule book and also the Constitution of India. At times, it so happens that the issue requires ruling of Chair and in such circumstances the precedents are seen. If the precedents are not available, then the presiding

officer has to make up his own mind and give a ruling on the issues which are raised. In this particular case, fortunately, there are rules of procedure as well as definitions to guide us. I have gone through Erskine May's Parliamentary Practice. I would like the House to listen carefully to the ruling which I am now going to give.

Firstly, let me refer to Erskine May who has given, fortunately, a definition of the term 'prorogation'. He has said :

'A prorogation terminates a session; an adjournment is an interruption in the course of one and the same session'.

Therefore, the point which was raised here about prorogation has been made clear by this definition.

Shri Priya Ranjan Dasmunsi, at the outset, when he started his argument on the issue, had said that this cannot be treated as an Interim Budget. Therefore, I had to go through the precedents to see whether this can be treated as an interim Budget or not. I find that this was treated as an interim Budget in the past also. For instance, I would like to bring it to the notice of the House that on 11<sup>th</sup> March, 1996 the general discussion on the interim Budget was listed in the List of Business. Not only this; there are also several instances when Vote-on-Account was called an interim Budget. Therefore, calling this a Vote-on-Account or calling this an interim Budget does not really make much difference.

But that was not the main point which was raised today. The main point which was raised by Shri Somnath Chatterjee was about the very holding of this Session and this point was also raised in the House by Shri Varkala Radhakrishnan and some other Members on 30<sup>th</sup> January, 2004 and the Hon'ble Minister of Parliamentary Affairs had responded to the points raised by the Members on that day. Shri Somnath Chatterjee has contended that was commenced on 29<sup>th</sup> January, 2004 was the first Session of the year. I would like to clarify that there is no mention of adjournment *sine die* of the House in the Constitution. As per the provisions of the Constitution, a Session of the House comes to an end when the House is prorogued. As

the House was not prorogued after its adjournment *sine die* on 23<sup>rd</sup> December, 2003 this Session can, at best, be treated as the second part of the Fourteenth Session of the Thirteenth Lok Sabha notwithstanding the fact that the calendar year has since changed.

I am giving an illustration; I am giving a precedent regarding the Third Lok Sabha. On 11<sup>th</sup> December, 1962 the House adjourned to meet on 21<sup>st</sup> January, 1963.

This was treated as Part-II of the same Session. I may inform the House that in the past also there have been occasions when after adjournment *sine die* of the House, the Lok Sabha was re-convened before prorogation.

.....For example, the Eighth Session of the Eighth Lok Sabha was adjourned *sine die* on 12<sup>th</sup> May, 1987, but the House was not prorogued.... and was reconvened after a gap of 75 days on 27<sup>th</sup> July, 1987 as the second part of the Session. Similarly, the 14<sup>th</sup> Session of the Eighth Lok Sabha was adjourned *sine die* on 18<sup>th</sup> August, 1989, but the House was not prorogued and was reconvened on 11<sup>th</sup> October, 1989 after a gap of 53 days as second part of the 14<sup>th</sup> Session.

.....There are several other similar instances also. I have already made a reference to the case when the House was adjourned and thereafter, though it was reconvened in the next year, it was not treated as the fresh Session. Therefore, I must make it clear that in this particular case also, this Session can be treated as the second part of the Winter Session.

.....After listening to the arguments, I have treated this as the second part of the Winter Session. Since under the provisions of the sub-clause (a) of clause (2) of article 85 of the Constitution, the power to prorogue the House vests in the Hon'ble President – please remember that this power is with the Hon'ble President – I am not inclined to allow any more discussion on the issue and I hold both the points of order out of order.

12.15 P.M.



### **3. The Interim Budget (General) –2004-2005**

Shri Jaswant Singh Presented the Interim Budget (General) for 2004-2005.

1.04 P.M

### **4. Government Bill - Introduced**

The Finance Bill, 2004.

1.05 P.M.

### **5. Supplementary Demands for Grants (General) – 2003-2004**

Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 2003-2004.

### **6. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Dredging Corporation of India, Visakhapatnam, for the year 2002-2003.
  - (ii) Annual Report of the Dredging Corporation of India, Visakhapatnam, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the

year 2002-2003, together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2002-2003.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2002-2003.
  - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the Nepa

Limited, Nepanagar, for the year 2002-2003.

- (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 1 of 2004) - Public Sector Undertakings - Review of Accounts - for the year ended March, 2003.

(ii) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 2 of 2004) - Public Sector Undertakings - Comments on Accounts - for the year ended March, 2003.

(iii) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 3 of 2004) - Public Sector Undertakings -Transaction Audit Observations - for the year ended March, 2003

(iv) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 4 of 2004) - Public Sector Undertakings –Reviews on some of the activities of selected PSUs - for the year ended March, 2003

(10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 911 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22<sup>nd</sup> July 2003.

- (ii) G.S.R. 912 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (iii) G.S.R. 933 (E) published in Gazette of India dated the 8<sup>th</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 15/2002-Cus. (NT), dated the 7<sup>th</sup> March, 2002.
- (iv) G.S.R. 934 (E) published in Gazette of India dated the 8<sup>th</sup> December, 2003 together with an explanatory memorandum seeking to appoint officers of Customs as officers of Customs in respect of all Special Economic Zones.
- (v) G.S.R. 975 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 43/2003-Cus., (N.T.) dated the 22<sup>nd</sup> July, 2003.
- (vi) G.S.R. 976 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (vii) The Special Economic Zones (Amendment) Rules, 2003 published in Notification No. G.S.R. 977 (E) in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum.
- (viii) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 978 (E) in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum.
- (ix) G.S.R. 980 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain

amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.

- (x) G.S.R. 981 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xi) G.S.R. 982 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xii) G.S.R. 3 (E) published in Gazette of India dated the 2<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31<sup>st</sup> March, 2003.
- (xiii) G.S.R. 58 (E) published in Gazette of India dated the 21<sup>st</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus., (N.T.) dated the 2<sup>nd</sup> April, 1997 together with a Corrigendum thereto published in Notification No. G.S.R. 73 (E) dated the 23<sup>rd</sup> January, 2004.
- (xiv) S.O. 120 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2004 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xv) S.O. 121 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2004 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xvi) G.S.R. 952 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2003 together with an



explanatory memorandum regarding exemption to beer of Nepalese origin from whole of the additional duty of Customs leviable thereon when imported into India.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 910 (E) published in Gazette of India dated the 29<sup>th</sup> November, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.) dated the 22<sup>nd</sup> July, 2003.
- (ii) G.S.R. 979 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.) dated the 22<sup>nd</sup> July, 2003.
- (iii) G.S.R. 983 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (iv) G.S.R. 2 (E) published in Gazette of India dated the 2<sup>nd</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-CE dated the 31<sup>st</sup> March, 2003.
- (v) G.S.R. 84 (E) published in Gazette of India dated the 29<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) G.S.R. 935 (E) published in Gazette of India dated the 9<sup>th</sup> December, 2003 regarding change in

the location of three Debts Recovery Tribunals mentioned in the Notification.

(ii) G.S.R. 940 (E) published in Gazette of India dated the 11<sup>th</sup> December, 2003 regarding change in the location of Debts Recovery Tribunal, Lucknow.

(13) A copy of the Indian Bank General (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. BS/LKN/781/2003-04 in Gazette of India dated the 19<sup>th</sup> December, 2003 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri P.M. Sayeed presented the Thirty-ninth Report(Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **8. Reports of Standing Committee on Science and Technology, Environment and Forests**

Smt. Jayaben B. Thakkar laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:-

(1) One Hundred-nineteenth Report on Action Taken by the Department of Ocean Development on the recommendations contained in the One Hundred-fifteenth Report of the Committee on Demands for Grants (2003-2004) of the Department of Ocean Development;

(2) One Hundred-twentieth Report on Action Taken by the Department of Scientific & Industrial Research on the recommendations contained in the One Hundred-thirteenth Report of the Committee on Demands for Grants (2003-2004) of the Department of Scientific & Industrial Research;

(3) One Hundred-twenty first Report on Action Taken by the Ministry of Environment & Forests on the recommendations contained in the One Hundred Twelfth

Report of the Committee on Demands for Grants (2003-2004) of the Ministry of Environment & Forests;

(4) One Hundred-twenty second Report on Action Taken by the Department of Biotechnology on the recommendations contained in the One Hundred-sixteenth Report on Demands for Grants (2003-2004) of the Department of Biotechnology;

(5) One Hundred-twenty third Report on Action Taken by the Department of Space on the recommendations contained in the One Hundred-fourteenth Report of the Committee on Demands for Grants (2003-2004) of the Department of Space; and

(6) One Hundred-twenty fourth on Action Taken by the Department of Science & Technology on the recommendations contained in the One Hundred-seventeenth Report on Demands for Grants (2003-2004) of the Department of Science & Technology.

## **9. Reports of Standing Committee on Transport,**

### **Tourism and Culture**

Shri G.M. Banatwalla laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Seventy-fourth Report on the Action taken by the Government on the Recommendations/Observations of the Committee contained in its 67<sup>th</sup> Report on Demands for Grants (2003-04) of Ministry of Road Transport and Highways;

(2) Seventy-fifth Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in its 70<sup>th</sup> Report on Demands for Grants (2003-04) of Ministry of Shipping;

(3) Seventy-sixth Report on the Action taken by the Government on the Recommendations/Observations of the Committee contained in its 68<sup>th</sup> Report on Demands for Grants (2003-04) of Department of Culture; and

- (4) Seventy-seventh Report on the Action taken by the Government on the Recommendations/Observations of the Committee contained in its 69<sup>th</sup> Report on Demands for Grants (2003-04) of Ministry of Civil Aviation.

**10. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Madan Prasad Jaiswal regarding need to construct road bridges over Budi Gandak river at Pipar Pati and Janrawa ghats in Bihar.
- (2) Shri Haribhai Chaudhary regarding need to release funds for setting up a High Power T.V. Transmission Centre at Radhanpur, Gujarat.
- (3) Smt. Jayaben B. Thakkar regarding need to approve the proposal of the Government of Gujarat for inclusion of Palmolein Oil in Tariff Rate Quota and permit its import.
- (4) Shri Lal Bihari Tiwari regarding need to place work order for construction of a new bridge on river Yamuna at Wazirabad, East Delhi.
- (5) Shri Laxman Giluwa regarding need to introduce MEMU rail services on Tata Nagar-Badbil and Tata Nagar – Rourkela routes.
- (6) Shri Man Singh Patel regarding need to construct an over-bridge/under-bridge on rail line at Gangdhara, Veerpar and Uchchhal on National Highway No. 6 in Gujarat.
- (7) Shri Sudarsana E.M. Natchiappan regarding need to bring the districts of Sivaganga, Padukottai and Ramnad in Tamil Nadu under the ambit of the Drought Prone Area Programme.

- (8) Dr. Charan Das Mahant regarding need to ensure remunerative prices to the paddy growers in Chhattisgarh.
- (9) Shri Vilas Muttemwar regarding need to grant clearance for upgrading the Airport at Nagpur, Maharashtra to a Multi Modal International Hub Airport.
- (10) Shri Sunil Khan regarding need to initiate work on the sanctioned railway projects in West Bengal.
- (11) Shri Rajaiah Malyala regarding need to review floor space index in the Secunderabad Cantonment area with a view to regularise existing commercial and residential buildings in the area.
- (12) Shri Bhal Chandra Yadav regarding need for construction of a bridge on river Saryu at Bidhar Ghat, and proper repair and maintenance of Bidhar-Ghanghata-Khalilabad-Karmaini road in Uttar Pradesh under Central Road Fund Scheme.
- (13) Shri Shivaji Mane regarding need to ensure proper repair and maintenance of tanks for water harvesting in Hingoli Parliamentary constituency, Maharashtra.
- (14) Shri D. Venugopal regarding need to take effective measures to control spiderworm disease affecting coconut crop in Erode district and other parts of Tamil Nadu.
- (15) Shri Sadashivrao Dadoba Mandlik regarding need to include Panchganga river at Kolhapur, Maharashtra in the National River Action Plan with a view to provide potable drinking water to the local people.

1.37 P.M.

**11. Submissions by members regarding alleged misutilisation of funds by the Government for issuing advertisements in the media.**



The following members made submissions regarding alleged misutilisation of funds by the Government issuing advertisements in the media:-

- (1) Shri S.S. Palanimanickam
- (2) Shri Ramji Lal Suman
- (3) Shri Adhi Shankar
- (4) Shri Priya Ranjan Dasmunsi
- (5) Shri Pawan Kumar Bansal
- (6) Shri A. Raja
- (7) Shri Ram Prasad Singh

Shri Yashwant Sinha responded

1.55 P.M.

**12. The Interim Budget (Railways)-2004-2005; Demands for Grants on Account (Railways) 2004-2005; Supplementary Demands for Grants (Railways) – 2003-2004 and Demands for Excess Grants (Railways) – 2001-2002**

Time Taken: 4 hrs. 19 mts.

The following items of Business were taken up together:-

- (i) General Discussion on the Interim Budget (Railways)- 2004-2005.
- (ii) Demands for Grants on Accounts Nos. 1 to 16 in respect of Budget (Railways) for 2004-2005.
- (iii) Supplementary Demands for Grants Nos. 14, 15 and 16 in respect of Budget (Railways) for 2003-2004.
- (iv) Demands for Excess Grant No. 15 in respect of Budget (Railways) for 2001-2002.

Seventy-Eight cut motions to the Demands for Grants on Accounts in respect of the Budget (Railways) for 2004-2005 (Nos.25 to 102) were moved.

The following members took part in the combined debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri V. Dhananjaya Kumar
- (3) Shri Basudeb Acharia
- (4) Shri Chandrakant Khaire
- (5) Dr. V. Saroja
- (6) Prof. Rasa Singh Rawat
- (7) Shri Bal Krishna Chouhan
- (8) Shri Prabhunath Singh
- (9) Shri Adhir Chowdhary
- (10) Shri Nikhil Choudhury
- (11) Shri Chandra Bhushan Singh
- (12) Shri Trilochan Kanungo
- \*(13) Shri Mahender Singh Pal
- \*\* (14) Shri M.V.V.S. Murthi
- (15) Shri Sudip Bandyopadhyay
- (16) Dr. Raghuvansh Prasad Singh
- \*(17) Shri P.S. Gadhavi
- \*(18) Shri Khagan Das
- (19) Shri Nawal Kishore Rai
- \*(20) Shri Prabodh Panda
- \*(21) Sardar Simranjit Singh Mann
- \*(22) Dr. Laxminarayan Pandeya
- (23) Shri Ram Pal Singh
- (24) Prof. (Smt.) A.K. Premajam
- \*(25) Shri Shankar Prasad Jaiswal
- (26) Shri Ramesh Chennithala

\*\* (27) Shri K.H. Muniyappa

(28) Shri Pravin Rashtrapal

(29) Shri Bikram Keshri Deo

(30) Dr. K. Malaisamy

(31) Shri Haribhau Shankar Mahale

\*(32) Shri Manikrao Hodlya Gavit

(33) Kunwar Akhilesh Singh

\*(34) Shri Vinay Kumar Sorake

(35) Dr. Nitish Sen Gupta

(36) Shri Manjay Lal

(37) Shri Lal Bihari Tiwari

\*\* (38) Shri Salkhan Murmu

\*(39) Smt. Renu Kumari

(40) Shri Rati Lal Kalidas Verma

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\*\* (41) Shri Shrichand Kriplani

(42) Shri P.H. Pandian

\*(43) Shri Sontosh Mohan Dev

\*(44) Shri Bir Singh Mahato

\*(45) Shri Pusp Jain

\*(46) Shri Braj Mohan Ram

Shri Nitish Kumar replied to the combined debate.

All the cut motions moved were negatived.

- (i) All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Railways) for 2004-2005, were voted in full.
- (ii) All the Supplementary Demands for Grants Nos. 14, 15 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2003-2004, were voted in full.
- (iii) The Demand for Excess Grant No. 15 in respect of the Budget (Railways) for the amount shown under column 3 of the printed List of Demand for Excess Grant (Railways) for 2001-2002, was voted in full.

**13. Government Bill – Introduced**

The Appropriation (Railways) Vote on Account Bill, 2004.

**14. Government Bill – Passed**

The Appropriation (Railways) Vote on Account Bill, 2004.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

**15. Government Bill – Introduced**

The Appropriation (Railways) Bill, 2004.

**16. Government Bill – Passed**

The Appropriation (Railways) Bill, 2004.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

**17. Government Bill – Introduced**

The Appropriation (Railways) No.2 Bill, 2004.

**18. Government Bill – Passed**

The Appropriation (Railways) No.2 Bill, 2004.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

6.22 P.M.

**19. Report of the Business Advisory Committee**

Shrimati Sushma Swaraj presented the Sixtieth Report of the Business Advisory Committee.

6.23 P.M.

**20. Government Bill – Passed**

Time taken: 15  
mts.



The British Statutes (Repeal) Bill, 2003, as passed by Rajya Sabha.

Shri P.C. Thomas concluded his speech on the motion for consideration of the Bill moved by him on the 30<sup>th</sup> January, 2004.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill as amended, be passed was moved by Shri P.C. Thomas.

The motion was adopted and the Bill, as amended, was passed.

6.28 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4<sup>th</sup> February, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* Written speeches were laid on the Table.

\*\* They also laid some portion of their written speeches.

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Wednesday, February 4 , 2004/Magha 15, 1925 (Saka)**

**No. 355**

11 A.M.

**1. Obituary References**

The Speaker made references to the passing away of Shri Larang Sai, a member of Sixth, Ninth and Twelfth Lok Sabhas and Shri R.R. Singh Deo, a member of Fourth and Fifth Lok Sabhas.

Thereafter members stood in silence for a shortwhile as a mark of respect to the memory of the deceased.

11.04 A.M.

**2. Motion for suspension of Question Hour**

Shrimati Sushma Swaraj moved the following motion :-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the consideration of the essential Government Business.”

The motion was adopted.

**3. Questions**

The Question Hour having been suspended, the replies to Starred Question Nos. 321 – 340 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3169 – 3286 would be printed in the official report for the day.

**4. Papers Laid on the Tabel**

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:-

- (i) The Tamil Nadu State Transport Corporation (Coimbatore Division-II) Limited and the Tamil Nadu State Transport Corporation (Coimbatore Division-I) Limited Amalgamation Order, 2003 published in Notification No. S.O. 1476 (E) in Gazette of India dated the 30<sup>th</sup> December, 2003.
- (ii) The Tamil Nadu State Transport Corporation (Kumbakonam Division-II,) Limited, the Tamil Nadu State Transport Corporation (Kumbakonam Division-III) Limited, the Tamil Nadu State Transport Corporation (Kumbakonam Division-IV) Limited and the Tamil Nadu State Transport Corporation (Kumbakonam Division-I) Limited Amalgamation Order, 2003 published in Notification No. S.O. 1477 (E) in Gazette of India dated the 30<sup>th</sup> December, 2003.

- (iii) The Tamil Nadu State Transport Corporation (Salem Division-II) Limited and the Tamil Nadu State Transport Corporation (Salem Division-I) Limited Amalgamation Order, 2003 published in Notification No. S.O. 1478 (E) in Gazette of India dated the 30<sup>th</sup> December, 2003.
- (iv) The Tamil Nadu State Transport Corporation (Villupuram Division-II) Limited, the Tamil Nadu State Transport Corporation (Villupuram Division-III) Limited and the Tamil Nadu State Transport Corporation (Villupuram Division-I) Limited Amalgamation Order, 2003 published in Notification No. S.O. 1480 (E) in Gazette of India dated the 30<sup>th</sup> December, 2003.
- (v) The Tamil Nadu State Transport Corporation (Madurai Division-II) Limited, the Tamil Nadu State Transport Corporation (Madurai Division-III) Limited, the Tamil Nadu State Transport Corporation (Madurai Division-IV) Limited, the Tamil Nadu State Transport Corporation (Madurai Division-V) Limited, and the Tamil Nadu State Transport Corporation (Madurai Division-I) Limited Amalgamation Order, 2004 published in Notification No. S.O. 16 (E) in Gazette of India dated the 6<sup>th</sup> January, 2004.
- (2) A copy of the Chartered Accountants (Second Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. 1-CA(7)64A/2003 (198) in Gazette of India dated the 4<sup>th</sup> December, 2003 under Section 30-B of the Chartered Accountants Act, 1949 together with a Corrigendum thereto published in Notification No. 1-CA(7)64A/2003 (205) dated the 15<sup>th</sup> December, 2003.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2002-2003.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. G.S.R. 56 (E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> January, 2004 approving the New Mangalore Port Trust (Classification, Control and Appeal)Amendment Regulations, 2004 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (6) A copy of the State Legal Services Authority, Union Territory, Chandigarh (Transaction of Business and other Provisions) Regulations, 1998 (Hindi and English versions) published in Notification No. SLSA/98/58 in Chandigarh Administration Gazette dated the 20 April, 1998 under sub-section (3) of section 30 of the Legal Services Authorities Act, 1987.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2002-2003.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2002-2003.
  - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- 12)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Academi, Raebareli, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Academi, Raebareli, for the year 2002-2003.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1999-2000.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2002-2003.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2002-2003.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2002-2003.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2001-2002, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2001-2002.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2000-2001.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2000-2001, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2000-2001.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Statement (Hindi and English versions) showing reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the years 2000-2001, 2001-2002 and 2002-2003 within the stipulated period of 9 months after the close of the accounting year.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2002-2003.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Sugar Development Fund (Fifth Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 953 (E) in Gazette of India dated the 18<sup>th</sup> December, 2003 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineering, Noida, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineering, Noida, for the year 2002-2003.

(34) A copy of the Daman and Diu Motor Vehicles (1<sup>st</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. ADTr/DMN/104/2003-04/27 published in U.T. Administration of Daman and Diu Gazette dated the 30<sup>th</sup> December, 2003 under sub-section (3) of section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

(35) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1387 (E) published in Gazette of India dated the 3<sup>rd</sup> December, 2003 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Haveri to Belgaum Bypass Section) in the State of Karnataka.

(ii) S.O. 1388 (E) published in Gazette of India dated the 3<sup>rd</sup> December, 2003 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Harihar to Maharashtra Border) in Haveri district in the State of Karnataka.

(iii) S.O. 1389 (E) published in Gazette of India dated the 3<sup>rd</sup> December, 2003 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Harihar to Maharashtra Border) in Haveri district in the State of Karnataka.

(iv) S.O. 1390 (E) published in Gazette of India dated the 4<sup>th</sup> December, 2003 regarding acquisition of land for four-laning of National Highway No. 45 (Tindivanam-Villupuram-Trichy

Section ) in the State of Tamil Nadu.

- (v) S.O. 1403 (E) published in Gazette of India dated the 9<sup>th</sup> December, 2003 regarding authorisation of officers for acquiring land mentioned in the Notification, as the competent authorities for building, widening including construction of bypasses or realignments on National Highway No. 25 in the State of Uttar Pradesh.
- (vi) S.O. 1406 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2003 regarding acquisition of land for widening, construction of bypasses on National Highway No. 7 (Madurai-Kanyakumari Section ) in the State of Tamil Nadu.
- (vii) S.O. 1407 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2003 regarding acquisition of land for building (widening) of National Highway No. 7 (Madurai-Kanyakumari Section) in the State of Tamil Nadu.
- (viii) S.O. 1408 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2003 regarding acquisition of land for building (widening) of National Highway No. 7 (Yelahanka and Channasandra Stations of Hyderabad – Bangalore Section ) in the State of Karnataka.
- (ix) S.O. 1409 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2003 regarding acquisition of land on National Highway No. 7 (Bangalore-Salem-Madurai Section to Madurai-Kanyakumari Section) in the State of Tamil Nadu.
- (x) S.O. 1422 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2003 regarding acquisition of land for building, widening including construction of by-passes on National Highway No. 7 (Madurai-Kanyakumari Section ) in the State of Tamil Nadu.
- (xi) S.O. 1423 (E) published in Gazette of India dated the 16<sup>th</sup> December, 2003 making certain amendments in the Notification No. S.O. 835(E) dated the 16<sup>th</sup> July, 2003.
- (xii) S.O. 1431 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2003 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Pune to Satara Section ) in the State of Maharashtra.
- (xiii) S.O. 1460 (E) published in Gazette of India dated the 24<sup>th</sup> December, 2003 making certain amendments in the Notification No. S.O. 830(E) dated the 22<sup>nd</sup> July, 2003 .
- (xiv) S.O. 1461 (E) published in Gazette of India dated the 24<sup>th</sup> December, 2003 regarding acquisition of land for four-laning of National Highway No.4 (Chennai-Ranipet Section ) in Kancheepuram district in the State of Tamil Nadu.
- (xv) S.O. 1462 (E) published in Gazette of India dated the 24<sup>th</sup> December, 2003 regarding acquisition of land for four-laning of National Highway No. 45 (Chengalpattu-Tindivanam Section ) in the State of Tamil Nadu.
- (xvi) S.O. 13 (E) published in Gazette of India dated the 5<sup>th</sup> January, 2004 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section ) in the State of Tamil Nadu.
- (xvii) S.O. 14 (E) published in Gazette of India dated the 5<sup>th</sup> January, 2004 regarding acquisition of land for building (widening) of National Highway No. 7 (Bangalore-Salem-Madurai Section ) in the State of

Tamil Nadu.

- (xviii) S.O. 29 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for four-laning of National Highway No. 46 (Krishnagiri-Ranipet Section ) in the State of Tamil Nadu.
- (xix) S.O. 30 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet Section ) in the State of Tamil Nadu.
- (xx) S.O. 31 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 making certain amendments in the Notification No. S.O. 244(E) dated the 27<sup>th</sup> February, 2003.
- (xxi) S.O. 32 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 making certain amendments in the Notification No. S.O. 570 (E) dated the 21<sup>st</sup> May, 2003.
- (xxii) S.O. 33 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 authorising the Special District Revenue Officer (LA), as the Competent Authority to acquire land for construction of Chennai Bypass on National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xxiii) S.O. 34 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 making certain amendments in the Notification No. S.O. 559 (E) dated the 19<sup>th</sup> May, 2003.
- (xxiv) S.O. 35 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for four-laning of National Highway No. 46 (Krishnagiri-Ranipet Section ) in the State of Tamil Nadu.
- (xxv) S.O. 36 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for four-laning of National Highway No. 45 (Chengalpattu-Tindivanam Section ) in the State of Tamil Nadu.
- (xxvi) S.O. 37 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for four-laning of National Highway No. 45 (Chengalpattu-Tindivanam Section ) in the State of Tamil Nadu.
- (xxvii) S.O. 38 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 regarding acquisition of land for building (four-laning) of National Highway No. 45 (Chengalpattu-Tindivanam Section ) in the State of Tamil Nadu.
- (xxviii) S.O. 40 (E) published in Gazette of India dated the 8<sup>th</sup> January, 2004 making certain amendments in the Notification No. S.O. 1196 (E) dated the 14<sup>th</sup> November, 2002.
- (xxix) S.O. 41 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2004 regarding acquisition of land for building (widening) of National Highway No. 7A (Palayamkottai to Thoothukudi Section ) in the State of Tamil Nadu.
- (xxx) S.O. 42 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2004 regarding acquisition of land for building (widening) of National Highway No. 7A (Palayamkottai to Thoothukudi Section ) in the State of Tamil Nadu.



- (xxxi) S.O. 43 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2004 regarding acquisition of land for building (widening) of National Highway No. 7A (Palayamkottai to Thoothukudi Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1067 (E) published in Gazette of India dated the 17<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 5 (Ichapuram to Ganjam of Visakhapatnam-Bhubaneswar Section) in Ganjam district the State of Orissa.
- (xxxiii) S.O. 1068 (E) published in Gazette of India dated the 17<sup>th</sup> September, 2003 making certain amendments in the Notification No. S.O. 249 (E) dated the 27<sup>th</sup> February, 2002.
- (xxxiv) S.O. 1106 (E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 regarding acquisition of land for construction of National Highway No. 5 (Ganjam to Narayani Junction of Visakhapatnam-Bhubaneswar Section) in Ganjam district the State of Orissa.
- (xxxv) S.O. 1107 (E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 regarding acquisition of land for widening including construction of bypass on National Highway No. 5 (Ganjam to Narayani Junction of Visakhapatnam-Bhubaneswar Section) in Khurda and Nayagarh districts the State of Orissa.
- (xxxvi) S.O. 1108 (E) published in Gazette of India dated the 25<sup>th</sup> September, 2003 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in Khurda district the State of Orissa.
- (xxxvii) S.O. 1151 (E) published in Gazette of India dated the 1<sup>st</sup> October, 2003 regarding acquisition of land for four laning of National Highway No. 79A (Krishangarh to Nasirabad and Nasirabad to Baral) in the State of Rajasthan.
- (xxxviii) S.O. 1152 (E) published in Gazette of India dated the 1<sup>st</sup> October, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Nelamangla to Tumkur Section) in Bangalore Rural district the State of Karnataka.
- (xxxix) S.O. 1184 (E) published in Gazette of India dated the 7<sup>th</sup> October, 2003 regarding acquisition of land for four laning of National Highway No. 8 (Ratanpur-Gandhinagar Section) in the State of Rajasthan.
- (xl) S.O. 1201 (E) published in Gazette of India dated the 14<sup>th</sup> October, 2003 regarding acquisition of land for four laning of National Highway No. 2 (Sikandara and Bhaunti to Delhi - Kanpur Section) in the State of Uttar Pradesh.
- (xli) S.O. 1228 (E) published in Gazette of India dated the 23<sup>rd</sup> October, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Chennai Vijayawada Section) in Prakasam district the State of Andhra Pradesh.
- (xlii) S.O. 81 (E) published in Gazette of India dated the 16<sup>th</sup> January, 2004 regarding acquisition of land for building bypass on Sangamner town on National Highway No. 50 in the State of Maharashtra.
- (xliii) S.O. 1395 (E) published in Gazette of India dated the 5<sup>th</sup> December, 2003 regarding collection of toll from the users of permanent bridge across river Sirsa on National Highway No. 21 in the State of Punjab.

- (xliv) S.O. 95 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 regarding collection of fee on mechanical vehicles for the use of permanent Akkulam bridge across Akkulam Kayal on National Highway No. 47 (Thiruvananthapuram-Neyyattinkara combined By-pass), in the State of Kerala.
- (xlv) S.O. 1009 (E) published in Gazette of India dated the 1<sup>st</sup> Sempتمبر, 2003 regarding acquisition of land for construction of Railway Over Bridge on National Highway No. 67 in Karur district in the State of Tamil Nadu.
- (xlvi) S.O. 1457 (E) published in Gazette of India dated the 23<sup>rd</sup> December, 2003 regarding rates of base fees to be recovered from the users of National Highway No. 8 in the State of Rajasthan.
- (xlvii) S.O. 1466 (E) published in Gazette of India dated the 26<sup>th</sup> December, 2003 regarding rate of fee to be recovered from the users of National Highway No. 4 in the State of Karnataka.
- (xlviii) S.O. 91 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 regarding rates of fees to be recovered from the users of four laned National Highway No. 8 (Kajali-Manor section) in the State of Maharashtra.
- (xlix) S.O. 92 (E) published in Gazette of India dated the 19<sup>th</sup> January, 2004 regarding rates of base fees to be recovered from the users of National Highway number N.E. 1 in the State of Gujarat.
- (36) A copy of the S.O. 1356 (E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> November, 2003 regarding entrustment of National Highway No. 2 to National Highways Authority of India issued under section 11 of the National Highways Authority of India Act, 1988.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India- Union Government (No. 5 of 2004)(Commercial)- Public Sector Undertakings (Telecommunications Sector) for the year ended the March, 2003 under article 151 (1) of the Constitution.
- (40) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Telecommunication Interconnection Usage Charges (First Amendment) Regulation, 2003 published in Notification No. 409-5/2003-FN in Gazette of India dated the 2<sup>nd</sup> December, 2003.



- (ii) The Telecommunication Interconnection Usage Charges (Second Amendment) Regulation, 2003 published in Notification No. 409-5/2003-FN in Gazette of India dated the 22<sup>nd</sup> December, 2003.

(41) A copy of the Ministry of Tourism and Culture, Department of Culture, Kalakshetra Foundation, Chennai, (Director) Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. S.O. 439 (E) in Gazette of India dated the 17<sup>th</sup> April, 2003 together with Corrigenda thereto published in Notification Nos. S.O. 1404 (E) dated the 10<sup>th</sup> December, 2003. and S.O. 9 (E) dated the 1<sup>st</sup> January, 2004 under sub-section (3) of section 31 of the Kalakshetra Foundation Act, 1993:-

(42) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2001-2002.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2002-2003.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy of the Review (Hindi and English versions) by the Government of the working of the \*National Council of Science Museum, Kolkata, for the year 2001-2002.

(47) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 39 of the Export Import Bank of India Act, 1981:-

(i) The Export-Import Bank of India (Amendment) General Regulations, 2003 published in Notification No. LEG-95(378) in Gazette of India dated the 19th December, 2003.

(ii) The Export-Import Bank of India (Amendment) General Regulations, 2003 published in Notification No. LEG-95(379) in Gazette of India dated the 19th December, 2003.

(48) A copy of the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. 213 in Gazette of India dated

the 29<sup>th</sup> December, 2003 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(49) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 961 (E) published in Gazette of India dated the 22<sup>nd</sup> December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-CE (N.T.) dated the 8<sup>th</sup> March, 2002.
- (ii) The Central Excise (Amendment) Rules, 2004 published in Notification No. G.S.R. 35 (E) in Gazette of India dated the 8<sup>th</sup> January, 2004 together with an explanatory memorandum.

(50)(i) A copy of the Annual Report (Hindi and English versions) of the Acharyakul, Wardha, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharyakul, Wardha, for the year 2002-2003.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52)(i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2002-2003.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, for the year 2002-2003.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for the Non-Aligned and Other Developing Countries for the year 2002-2003, alongwith Audited Accounts.

## **\*\* 5. REPORT OF ESTIMATES COMMITTEE**

**SHRI LAL BIHARI TIWARI** presented the Nineteenth Report (Hindi and English versions) of Estimates Committee on the Ministry of Human Resource Development (Department of Secondary and Higher Education) – All India Council for Technical Education.

## **\*\*\*5 A. MINUTES OF THE COMMITTEE ON PETITIONS**

**Shri Basudeb Acharia** laid on the Table of the House the Minutes (Hindi and English versions) of the Thirtieth to Fifty-third, Fifty-seventh and Seventieth sittings of the Committee on Petitions (Thirteenth Lok Sabha).

## **6. MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**SHRI RAM SAJIVAN** laid on the Table minutes (Hindi and English versions) of the 15<sup>th</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 18 December, 2003.

## **7. REPORT AND MINUTES OF JOINT COMMITTEE ON PESTICIDE RESIDUES IN AND SAFETY STANDARDS FOR SOFT DRINKS, FRUIT JUICE AND OTHER BEVERAGES**

**SHRI SHARAD PAWAR** presented a copy of the Report (Hindi and English versions) of the Joint Committee on Pesticide Residues in and Safety Standards for Soft drinks, Fruit juice and other Beverages and Minutes of the sittings of the Committee relating thereto.

## **8. REPORTS OF STANDING COMMITTEE ON ENERGY**

**SHRI SONTOSH MOHAN DEV** presented the following Reports (Hindi and English versions) of the Standing Committee on energy: -

- (1) Forty-third Report on Action Taken by the Government on the recommendations contained in the 38<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Demands for Grants (2003-04) of the Department of Atomic Energy.
  
- (2) Forty-fourth Report on Action Taken by the Government on the recommendations contained in the 39<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Energy on Demands for Grants (2003-04) of the Ministry of Non-Conventional Energy Sources.

- (3) Forty-fifth Report on Action Taken by the Government on the recommendations contained in the 40<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) of the Standing Committee on Energy on Demands for Grants (2003-04) of the Ministry of Power.
  
- (4) Forty-sixth Report on Action Taken by the Government on the recommendations contained in the 41<sup>st</sup> Report (13<sup>th</sup> Lok Sabha ) of the Standing Committee on Energy on Demands for Grants (2003-04) of the Ministry of Coal.
  
- (5) Forty-seventh Report on “Safety in Coal Mines” relating to the Ministry of Coal.

## **9. STATEMENTS OF STANDING COMMITTEE ON ENERGY**

**SHRI SONTOSH MOHAN DEV** laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Energy: -

- (1) Statement showing further action taken by the Government on the recommendations contained in the 20<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 18<sup>th</sup> Report (12<sup>th</sup> Lok Sabha ) on Demands for Grants (1999-2000) of Ministry of Coal ;
  
- (2) Statement showing further action taken by the Government on the recommendations contained in the 21<sup>st</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the

recommendations contained in the 14<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on Demands for Grants (2001-02) of the Department of Atomic Energy ;

(3) Statement showing further action taken by the Government on the recommendations contained in the 22<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 15<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on Demands for Grants (2001-02) of Ministry of Non-Conventional Energy Sources ;

(4) Statement showing further action taken by the Government on the recommendations contained in the 32<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 25<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on 'Nuclear Power Generation – Targets and Achievements' of the Department of Atomic Energy ;

(5) Statement showing further action taken by the Government on the recommendations contained in the 33<sup>rd</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 26<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on 'Small Hydro Power Programme- An Evaluation' of the Ministry of Non-Conventional Energy Sources;

(6) Statement showing further action taken by the Government on the recommendations contained in the 34<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the

recommendations contained in the 27<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on Demands for Grants (2002-03 ) of the Department of Atomic Energy ;

- (7) Statement showing further action taken by the Government on the recommendations contained in the 35<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 28<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on Demands for Grants (2002-03 ) of Ministry of Non-Conventional Energy Sources ; and
- (8) Statement showing further action taken by the Government on the recommendations contained in the 37<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on action taken by the Government on the recommendations contained in the 30<sup>th</sup> Report (13<sup>th</sup> Lok Sabha ) on Demands for Grants (2002-03 ) of Ministry of Non-Conventional Energy Sources.

#### **10. REPORT OF STANDING COMMITTEE ON RAILWAYS**

**SHRI MOINUL HASSAN** presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Railways (2004):-

- (1) Sixteenth Report on 'Resource Mobilisation' ;
- (2) Seventeenth Report on 'Railway Recruitment Policy'; and
- (3) Eighteenth Report on Action Taken by the Government on the recommendations/observations contained in the Thirteenth Report on 'Demands for Grants (2003-04) of the Ministry of Railways'

#### **# 11. REPORTS OF STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT**

**SHRI CHANDRAKANT KHAIRE** presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:-

- (1) Fifty-second Report on action taken by the Government on the recommendations contained in the Forty-sixth Report on Demands for Grants (2003-2004) of the Department of Drinking Water Supply (Ministry of Rural Development);
- (2) Fifty-third Report on action taken by the Government on the recommendations contained in the Forty-seventh Report on Demands for Grants (2003-2004) of the Department of Land Resources (Ministry of Rural Development);
- (4) Fifty-fourth Report on action taken by the Government on the recommendations contained in the Forty-eighth Report on Demands for Grants (2003-2004) of the Department of



Rural Development (Ministry of Rural Development);

(5) Fifty-fifth Report on action taken by the Government on the recommendations contained in the Forty-ninth Report on Demands for Grants (2003-2004) of the Department of Urban Development (Ministry of Urban Development and Poverty Alleviation); and

(6) Fifty-sixth Report on action taken by the Government on the recommendations contained in the Thirty-seventh Report on 'Implementation of Part IX of the Constitution' of the Department of Rural Development (Ministry of Rural Development).

## **12. REPORT OF STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT**

DR. RANJIT KUMAR PANJA laid on the Table a copy each (Hindi and English versions) of the Hundred-forty eighth Action Taken Report of the Standing Committee on Human Resource Development on Action Taken by the Department of Health on the recommendations/observations contained in the 135<sup>th</sup> Report of the Committee on Demands for Grants (2003-2004) of the Department of Health.

## **13. REPORT OF STANDING COMMITTEE ON INDUSTRY**

SHRI SUNIL KHAN laid the 145<sup>th</sup> Report of the Standing Committee on Industry on Problems Being Faced by Small Scale Industries in Procurement of Steel (Ministry of Small Scale Industries).

## **14. Motion regarding the Sixtieth Report of the Business Advisory Committee.**

Shrimati Sushma Swaraj moved the following motion :-

“That this House do agree with the Sixtieth Report of the Business Advisory Committee presented to the House on the 3<sup>rd</sup> February, 2004.”

The motion was adopted.

## **15. Submissions by Members**

11.20 A.M.

- (i) To the submission made by Shri Sunder Lal Tiwari regarding need to provide compensation and security to the victims of reported violence in village Badhara in Satna District of Rewa Parliamentary Constituency in Madhya Pradesh, Shrimati Bhavnaben Devrajbhai Chikhalia responded.

11.42 A.M.

- (ii) To the submission made by Shri Kirit Somaiya regarding alleged enrolment of bogus votes on a massive scale in Scientists Colony of B.A.R.C., Mumbai, Shrimati Bhavnaben Devrajbhai Chikhalia responded.

11.50 A.M.

## **16. The Interim Budget (General)-2004-2005; Demands for Grants on Account (General) 2004-2005; Supplementary Demands for Grants (General) – 2003-2004**

Time Taken: 7 hrs. 13 mts.

The following items of Business were taken up together :-

- (i) General Discussion on the Interim Budget (General)- 2004-2005.
- (ii) Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 70, 72, 73, 75 to 103 in respect of Budget (General) for 2004-2005.
- (iii) Supplementary Demands for Grants Nos. 1,4,5,6,8,10 to 16, 19, 24,27 to 29, 31,33,38,40,43,45,46 to 48, 51 to 55, 57,59,60,62,66 to 68, 70,72,73,76,77,79,80,82 to 84, 87,89,90,93,94,95,97 to 99, and 101 to 103 in respect of Budget (General) for 2003-2004.

Twenty-nine cut motions to the Demands for Grants on Account in respect of the Budget (General) for 2004-2005 as detailed below were moved:-

<u>Name of Ministries</u>	<u>Cut Motion Nos.</u>
(1) Agriculture	11, 12 and 16
(2) Agro and Rural Industries	1
(3) Civil Aviation	1 and 2
(4) Communications and Information	1, 4 and 5
Technology	
(5) Defence	3
(6) External Affairs	1 to 3
(7) Finance	2 and 4
(8) Health and Family Welfare	1 and 2
(9) Home Affairs	1, 5 to 7
(10) Human Resource Development	2
(11) Information and Broadcasting	2
(12) Law and Justice	1 and 2
(13) Personnel, Public Grievances and Pensions	1
Planning	1
(15) Social Justice and Empowerment	1
(16) Statistics and Programme Implementation	1

The following members took part in the combined debate :-

1. Shrimati Sonia Gandhi
2. Prof. Vijay Kumar Malhotra

3. Kunwar Akhilesh Singh
4. Shri Prakash Paranjpe
5. Shri Rupchand Pal
- @6. Shri Girdhari Lal Bhargava
7. Shri Kirit Somaiya
8. Shri Priya Ranjan Dasmunsi
- @9. Shri Salkhan Murmu
10. Dr. V. Saroja
- @11. Shri Vinay Kumar Sorake
12. Shri Raashid Alvi
13. Shri Trilochan Kanungo
14. Dr. Raghuvansh Prasad Singh
15. Shri Kharabela Swain
16. Shri Pawan Kumar Bansal
17. Shri Ramjiwan Singh
18. Shri Prabodh Panda
19. Shri Anadicharan Sahu
20. Shri P.H. Pandian
21. Shri Prakash Yashwant Ambedkar
22. Shri Haribhau Shankar Mahale
23. Shri K. Francis George
24. Shri Rattan Lal Kataria
- @25. Shri Mahendra Singh Pal

Shri Jaswant Singh replied to the combined debate.

All the cut motions moved were negatived.

- (i) All the Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 70, 72, 73, 75 to 103 (both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 2004-2005, were voted in full.
- (ii) All the Supplementary Demands for Grants Nos. 1,4,5,6,8,10 to 16, 19, 24,27 to 29, 31,33,38,40,43,45,46 to 48, 51 to 55, 57,59,60,62,66 to 68, 70,72,73,76,77,79,80,82 to 84, 87,89,90,93,94,95,97 to 99, and 101 to 103 (both Revenue Account and Capital Account) for the

amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2003-2004, were voted in full.

**S17. Statement by the Deputy Prime Minister**

The Deputy Prime Minister made a statement regarding incident of rape and killing of a girl in Jhabua district of Madhya Pradesh on 11 January, 2004.

**SS18. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each: -

- (1) Shri Virendra Kumar regarding need to conserve and beautify the historical pond at Sagar, Madhya Pradesh.
- (2) Shri Ananta Nayak regarding need to provide connectivity to Bhubaneswar Airport with Varanasi via Gaya and upgrade it as an International Airport to promote tourism in the State
- (3) Shri Ravindra Kumar Pandey regarding need to meet the demand for additional mobile phone connections and Sim cards in Bokaro, Dhanbad, Giridih and other districts in the State of Jharkhand.
- (4) Shri Ram Tahal Chaudhary regarding need to expedite completion of Subamarekha Irrigation Project in Ranchi Parliamentary Constituency, Jharkhand.
- (5) Shri Naresh Puglia regarding need to clear the proposal for laying Gadchiroli- Desaiganj rail line in Maharashtra.
- (6) Shri Mahendra Singh Pal regarding need to take up gauge conversion work and introduce additional trains in the State of Uttaranchal for its speedy development.
- (7) Shri Priya Ranjan Dasmunsi regarding need for taking measures for around development of Goalpokher area in Uttar Dinajpur district, West Bengal.
- (8) Shri Bheru Lal Meena regarding need to confer legal rights on people settled on forest land in Rajasthan and other parts of the country.
- (9) Shri Pawan Kumar Bansal regarding need to provide adequate job avenues to retiring defence personnel and accept the demand for implementing the scheme of "one-rank-one pension".
- (10) Dr. D.V.G. Shankar Rao regarding need to accord early clearance for implementing the Janjhavathi Irrigation Project in Parvathipuram Parliamentary Constituency, Andhra Pradesh.
- (11) Shri Ram Prasad Singh regarding need to upgrade the existing road connecting National

Highway Nos. 30 and 2 in Bhojpur district, Bihar as a National Highway.

7.03 P.M

**19. Government Bill – Introduced**

The Appropriation (Vote on Account) Bill, 2004.

7.04 P.M.

**20. Government Bill – Passed**

The Appropriation (Vote on Account) Bill, 2004.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate :-

(1) Shri Basudeb Acharia

(2) Shri Sontosh Mohan Dev

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

7.17 P.M.

**21. Government Bill – Introduced**

The Appropriation Bill, 2004.

**22. Government Bills – Passed**

7.18 P.M.

(i) The Appropriation Bill, 2004.

The motion for consideration moved by Shri Jaswant Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

7.20 P.M.

(ii) The Finance Bill, 2004



The motion for consideration moved by Shri Jaswant Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

7.21 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 5<sup>th</sup> February, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* Annual Report and Audited Accounts of the National Council of Science Museum, Kolkata, for the year 2001-2002 were laid on the Table on the 4th August, 2003.

\*\* At 2.54 P.M.

\*\*\* At 3.40 P.M.

# At 2.55 P.M.

@ Written speech was laid on the Table.

\$ At 1.28 P.M.

\$\$ At 2.56 P.M.

## **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, February 5 , 2004/Magha 16, 1925 (Saka)**

**No. 356**

11 A.M.

### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri R.L.P. Verma, who was a member of Sixth, Seventh, Ninth, Eleventh and Twelfth Lok Sabhas.

Thereafter members stood in silence for a shortwhile as a mark of respect to the memory of the deceased.

**11.06 A.M.**

### **2. Starred Questions**

Starred Question Nos. 341, 343 and 345-347 were orally answered. Replies to Starred Question Nos. 342, 344 and 348-360 were laid on the Table.

**12 Noon**

### **3. Short Notice Questions**

Short Notice Question No.3 addressed to the Minister of Railways regarding Safety and Security of Commuters in trains was orally answered and supplementaries thereon were also answered.

The reply to a Short Notice Question No.4 regarding Bird Flu in Asia addressed to the Minister of Health and Family Welfare was laid on the Table as the Member was absent.

### **4. Unstarred Questions**

Replies to Unstarred Question Nos. 3287-3400 were laid on the Table.

12.12 PM

### **5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Jute Manufacturers Development Council (Procedural) (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 6(E) in Gazette of India dated the 3<sup>rd</sup> January, 2004 under sub-section (3) of section 25 of the Jute Manufacturers Development Council Act, 1983.
- 4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata for the year 2002-2003.
  - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year

2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufacturers Development Council, Kolkata, for the year 2002-2003
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2002-2003.

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2002-2003
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2002-2003.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Jalandhar, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Jalandhar, for the year 2002-2003.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, , for the year 2002-2003.



(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2002-2003.

(ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 6 of 2004) – Public Sector Undertakings – (Steel Sector), for the year ended the March, 2003 under article 151 (1) of the Constitution.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2002-2003.
- (19) Statement (Hindi and English versions ) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2002-2003.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2002-2003.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2002-2003.
  
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
  
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2002-2003.
  
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2002-2003, together with Audit Report thereon.
  
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2002-2003.
  
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
  
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2002-2003, alongwith Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2002-2003.
  
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
  
- (29)(i) A copy of the Annual Report (Hindi and English

versions) of the Centre for Environment Education, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2002-2003.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
- (1) G.S.R. 778(E) published in Gazette of India dated the 30<sup>th</sup> September, 2003 permitting the sale of only 5% ethanol-blended petrol in some States and Union Territories.
  - (2) S.O. 39 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2004 permitting the sale of only 5% ethanol-blended petrol in some States and Union Territories.

(3) S.O. 46 (E) published in Gazette of India dated the 16<sup>th</sup> January, 2004 permitting the sale of only 5% ethanol-blended petrol in Uttranchal and Madhya Pradesh from the dates mentioned in the Notification.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:-

(1) The Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2003 published in Notification No. E.P. 2(5)/91-Vol.II in Gazette of India dated the 28<sup>th</sup> August, 2003.

(2) The Food Corporation of India (Staff) (2<sup>nd</sup> Amendment) Regulations, 2003 published in Notification No. E.P. 16(3)/92-Vol.II in Gazette of India dated the 11<sup>th</sup> December, 2003.

(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2002-2003.

(ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37)(i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2002-2003.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(1) G.S.R. 44(E)/Ess.Com./Sugarcane published in Gazette of India dated the 14<sup>th</sup> January, 2004, notifying the minimum sugarcane prices payable by sugar factories for the year 2003-2004.

(2) The Sugar (Price Determination for 1999-2000 Production) (Second Amendment) Order, 2003, published in Notification No. G.S.R. 964(E)/Ess.Com/Sugar in Gazette of India dated the 24<sup>th</sup> December, 2003.

(3) The Sugar (Price Determination for 2000-2001 Production) (Second Amendment) Order, 2003, published in Notification No. G.S.R. 965(E)/Ess.Com/Sugar in Gazette of India dated the 24<sup>th</sup> December, 2003.

(4) The Sugar (Price Determination for 2001-2002 Production) (Second Amendment) Order, 2003, published in Notification No. G.S.R. 966(E)/Ess.Com/Sugar in Gazette of India dated the 24<sup>th</sup> December, 2003.

(5) The Sugar (Price Determination for 2002-2003 Production) Order, 2003 published in Notification No. G.S.R. 17(E)/Ess.Com./Sugar. in Gazette of India dated the 8<sup>th</sup> January, 2004.

(6) The Sugar (Price Determination for 2002-2003 Production) (Second Amendment) Order, 2003, published in Notification No. G.S.R. 967(E)/Ess.Com/Sugar in Gazette of India dated the 24<sup>th</sup> December, 2003.

(40) A copy of the Border Security Force (Combatised Veterinary Officers) Recruitment Rules, 2003 (Hindi and English versions) published Notification No. G.S.R. 417 in Gazette of India dated



the 6<sup>th</sup> December, 2003 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(41) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:-

(i) The National Dairy Development Board Officers (Conduct, Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. DEL:NDDDB in Gazette of India dated the 10<sup>th</sup> September, 2002.

(ii) The National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2002 published in Notification No. DEL:NDDDB in Gazette of India dated the 10<sup>th</sup> September, 2002.

(iii) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Amendment) Regulations, 2002 published in Notification No. DEL:NDDDB in Gazette of India dated the 10<sup>th</sup> September, 2002 together with a corrigendum thereto published in Notification No. 236 dated the 25<sup>th</sup> October, 2002.

(42) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2002-2003.

(43) A copy of the Notification No.G.S.R. 1 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> January, 2004 together with an explanatory memorandum making further amendments to the Schedule of the Narcotic Drugs and Psychotropic Substances Act, 1985 issued under section 3 of the said Act.

- (44) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 88 (E) published in Gazette of India dated the 30<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (ii) G.S.R. 80 (E) published in Gazette of India dated the 28<sup>th</sup> January, 2004 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
- (45) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2002-2003, alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (46) A copy of the Notification No. G.S.R. 96 (E) (Hindi and English versions ) published in Gazette of India dated the 4<sup>th</sup> February, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 9/2003-ST dated the 20<sup>th</sup> June, 2003 under sub-section (4) of section 94 of the Finance Act, 1994.
- (47) A copy Notification No. G.S.R. 97 (E) (Hindi and English versions) published in Gazette of India dated the 4<sup>th</sup> February, 2004 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein under sub-section (2) of section 38 of the Central Excise Act, 1944.
- (48) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Motilal Nehru Regional Engineering College,  
Allahabad, for the year 2001-2002.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2001-2002, alongwith Audited Accounts.
- (i)
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2001-2002.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2002-2003.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National

Institute of Technology, Kurukshetra, for the year 2002-2003.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

## **6. MINUTES OF THE SITTING OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

SHRI P.M. SAYEED laid on the Table the Minutes (Hindi and English versions) of the Thirty-ninth sitting of the Committee on Private Members' Bills and Resolutions held during second part of the current session.

## **7. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 4<sup>th</sup> February, 2004, Rajya Sabha agreed to the amendments made by Lok Sabha on the 30<sup>th</sup> January, 2004 in the Foreigners (Amendment) Bill, 2003.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2004, passed by Lok Sabha on the 3<sup>rd</sup> February, 2004.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2004, passed by Lok Sabha on the 3<sup>rd</sup> February, 2004.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.2 Bill, 2004, passed by Lok Sabha on the 3<sup>rd</sup> February, 2004.
- (v) That at its sitting held on the 4<sup>th</sup> February, 2004, Rajya Sabha agreed to the

amendments made by Lok Sabha on the 3<sup>rd</sup> February, 2004 in the British Statutes (Repeal) Bill, 2003.

\*(vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2004, passed by Lok Sabha on the 4<sup>th</sup> February, 2004.

\*(vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 2004, passed by Lok Sabha on the 4<sup>th</sup> February, 2004.

\*(viii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2004, passed by Lok Sabha on the 4<sup>th</sup> February, 2004.

## **8. THE MEMBERS OF LOK SABHA (DECLARATION OF ASSETS AND LIABILITIES) RULES, 2004**

SECRETARY GENERAL to lay on the Table under sub-section 4 of section 75A of the Representation of People Act, 1951 a copy of the Members of Lok Sabha (Declaration of Assets and Liabilities) Rules, 2004 (Hindi and English versions) made by the Speaker under sub-section 3 of section 75A of the Representation of People Act, 1951.

## **9. REPORTS OF PUBLIC ACCOUNTS COMMITTEE**

**SARDAR BUTA SINGH** presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2003-2004) :-

- (1) Sixty-first Report of PAC (13<sup>th</sup> Lok Sabha) on Chapter-3 of Audit Report No. 10 of 2002 (Indirect Taxes- Customs) relating to “ Non-realisation of Foreign Exchange”;
- (2) Sixty-second Report of PAC (13<sup>th</sup> Lok Sabha) on the Report of C&AG of India No. 5A of 2000, Union Government (Scientific Departments) relating to “Ganga Action Plan”; and
- (3) Sixty-third Report of PAC (13<sup>th</sup> Lok Sabha) on Preliminary Report on “Pilgrimage to

## 10. Ruling by the Speaker

After presentation of the three Reports of Public Accounts Committee as listed in the Order Paper, Sardar Buta Singh, Chairman, Committee on Public Accounts sought the permission of the Chair to lay on the Table of the House, the report of the Committee on “Short levy of Customs duty due to incorrect classification of goods – beddings, mattresses etc.,” which was not listed. This was objected to by some members. Thereafter, the following members made submissions:-

- (1) Shri Mohan Rawale
- (2) Shri Rupchand Pal
- (3) Shri Pawan Kumar Bansal
- (4) Shri Kirit Somaiya
- (5) Shri Priya Ranjan Dasmunsi
- (6) Shri Somnath Chatterjee
- (7) Shri Mani Shankar Aiyar
- (8) Smt. Sushma Swaraj
- (9) Shri Harin Pathak

After hearing the members, Speaker *inter alia* observed as follows:-

“.... I have to go through the minutes, I have to see all the rules, and I have to see the previous precedents ...

I would be able to make up my mind about this only after going through all this. Since the facts are confusing, there is no alternative before me but to reserve my ruling for some time.”

Thereafter the Speaker gave the following \*\*Ruling:-

“Hon’ble Members, as you are aware, the Report of the Public Accounts Committee headed by Sardar Buta Singh relating to ‘Short levy of Customs duty due to incorrect classification of goods – beddings, mattresses



etc.,’ was not listed in today’s business of the House. Therefore, it could not be presented to the House.

I have since gone into the relevant records. I find that the minutes of the sitting of the Committee held on 30<sup>th</sup> January, 2004 are yet to be circulated to the Members. Thus the Minutes remain “Confidential”. I would, therefore, not like to go into the proceedings of the Committee.

As you are all aware, there is divergence of views among the Members of the Committee with regard to the adoption of the Report. The time available at my disposal being very short, it will be neither fair nor feasible to resolve the issue right now. Since the subject matter is very important, I would suggest that this matter may be taken up for consideration again by the PAC of the next Lok Sabha and the valuable work done by the present PAC may be utilized by the succeeding Committee. Under the Rules, there is no bar on the subject matter of the Report in question being taken up by the PAC of next Lok Sabha.

If you all agree, the matter should be allowed to rest here.”.

#### **11. REPORT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN**

**SHRIMATI SANTOSH CHOWDHARY** presented the Eighteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on the subject ‘Functioning of Self-Help Groups for Economic Empowerment of Women’.

#### **12. RECORD OF EVIDENCE OF SITTINGS OF THE JOINT COMMITTEE ON PESTICIDE RESIDUES IN AND SAFETY STANDARDS FOR SOFT DRINKS, FRUIT JUICE AND OTHER BEVERAGES**

**SHRI ANIL BASU** to lay a copy of the Record of Evidence of the sittings of the Joint Committee on Pesticide Residues in and Safety Standards for Soft drinks, Fruit juice and Other Beverages.

#### **13. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Mansukhbhai D. Vasava regarding need to convert the existing rail line between Jammusar and Bharuch in Gujarat into a broad gauge line and also re-schedule the timings of trains running on this route.

- (2) Shri Kirit Somaiya regarding need to expedite conversion of Kurla-Mahul goods railway line into passenger railway line.
- (3) Rajkumari Ratna Singh regarding need to enquire into the irregularities being committed in implementation of rural development projects in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (4) Shri Subodh Roy regarding need to set up a L.P.G. Bottling Plant at Bhagalpur, Bihar.
- (5) Shri K. Yerrannaidu regarding need to provide special grants to Bharat Heavy Plates and Vessels Limited in Andhra Pradesh, so as to make it viable.

**2.06 P.M.**

#### **14. Submissions by Members**

To the submissions made by Shri Ram Vilas Paswan regarding (i) Alleged atrocities on and discrimination against handicapped dalits of IAS and IRS services and (ii) Reported demolition of Ravidas Temple in Hastinapur, Uttar Pradesh, Shri Santosh Kumar Gangwar responded.

2.07 P.M.

#### **15. Calling Attention**

Shri Priya Ranjan Dasmunsi called the attention of the Minister of State in the Ministry of Planning to the situation arising out of regional imbalance in the development of North Bengal region due to plan process of Seventh, Eighth, Ninth and Tenth Plans and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Planning made a statement in regard thereto.

2.42 P.M.

#### **16. Personal Explanation Under Rule 357**

Shri Mani Shankar Aiyar made a personal explanation regarding certain remarks made about him by Shri Kirti Jha Azad

in Lok Sabha on 19 August, 2003.

2.55 P.M.

### **17. Discussion under Rule 193**

Time Taken: 3 hrs.57 mts.

Shri Tarit Baran Topdar raised a discussion regarding plight of farmers, youth and working class both in the organised and unorganized sectors.

The following members took part in the debate:-

- (1) Shri Anadicharan Sahu
- (2) Shri Shivraj V. Patil
- (3) Shri Rattan Lal Kataria
- (4) Shri Bal Krishna Chauhan
- (5) Shri Ramjiwan Singh
- (6) Dr. V. Saroja
- (7) Prof. Rasa Singh Rawat
- (8) Shri Mani Shankar Aiyar
- (9) Shri Arun Kumar
- (10) Shri Ramdas Athawale

Shri Rajnath Singh and Dr. Sahib Singh Verma replied to the debate.

The discussion was concluded.

6.25 P.M.

### **18. Valedictory Reference**

The Speaker made Valedictory reference on the conclusion of the Second Part of the Fourteenth Session of Thirteenth Lok Sabha.

### **19. National Song**

The National Song was played.

(Lok Sabha adjourned *sine die* at 7.03 P.M. )

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**G.C. MALHOTRA,**

Secretary-General.

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\* At 6.51 P.M.

\*\* At 6.12 P.M.